



THE FORT ST. GEORGE GAZETTE

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Part I—Notifications by Government

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PUBLIC DEPARTMENT. (Military.)

NOTIFICATIONS.

Fort St. George, February 11, 1936.

No. 11.—The following notifications of the Government of India are republished:—

DEFENCE DEPARTMENT.

Part B.

INDIAN TERRITORIAL FORCE.

New Delhi, the 1st January 1936.

No. 51.—

The undermentioned officer is confirmed in his rank:—

12 Malabar Bn.

2nd Lt. Kozhipurath Unnikrishna Menon. Dated 10th February 1933.

No. 56.—

The following promotions are made:—

INDIAN TERRITORIAL FORCE.

12 Malabar Bn.

2nd Lt. to be Lt.

Kozhipurath Unnikrishna Menon. Dated 10th May 1935.

Fort St. George, January 27, 1936.

No. 8.—The following notification of the Military Secretary to the Viceroy (the *Gazette of India* Extraordinary, dated New Delhi, Wednesday, the 22nd January 1936) and the notification of the Government of India are republished:—

OFFICE OF THE MILITARY SECRETARY TO THE VICEROY.

New Delhi, Wednesday, the 22nd January 1936.

No. 129-M.—Intelligence having been received of the death of His Most Gracious Majesty King George V, King of Great Britain, Ireland, and the British Dominions beyond the Seas, Defender of the Faith, Emperor of India, His Majesty has commanded that the Court shall wear mourning until 20th July 1936, inclusive, and half mourning from 21st July 1936 until 20th October 1936, inclusive.

It is also His Majesty's wish that all officers shall wear black crepe on the left arm when in uniform and also when wearing Great Coat (uniform) until 20th July 1936, inclusive, and that until after the funeral of His late Majesty drums shall be covered with black and black crepe shall be hung from the top of the Colour Staff of Infantry and from the Stand Staff and trumpets of Cavalry.

His Majesty has also expressed the desire that the public will wear mourning until a date not yet specified.

When attending at the Viceregal Court, ladies will appear in black or white or black and white.

By Command,

A. H. MUM, Colonel,
Military Secretary to the Viceroy.

HOME DEPARTMENT.

New Delhi, the 25th January 1936.

No. F-69/36-Public.—With reference to the Notification No. 129-M issued by the Military Secretary to the Viceroy on the 22nd January 1936 the Governor-General in Council has received information from the Secretary of State for India that the Earl Marshal has issued orders stating that the general mourning is to continue till January the 28th, the day of His late Majesty's funeral.

C. F. BRACKENBURY,
Chief Secretary.

(Police.)

LEAVE.

Fort St. George, February 1, 1936.

No. 19.—M.R.Ry. Rao Sahib M. Narayana Menon Avargal, Deputy Superintendent of Police, leave on average pay for two months and fifteen days from 25th January 1936.

POSTING AND PROMOTIONS.

No. 20.—Mr. A. C. Martin, District Superintendent of Police, Guntur district, to be District Superintendent of Police, Vizagapatam district, vice Mr. F. L. Underwood.

No. 21.—Mr. W. E. Middleton, Assistant Superintendent of Police, Periyakulam subdivision, South Madras district, to be officiating District Superintendent of Police, Guntur district, vice Mr. A. C. Martin.

No. 22.—M.R.Ry. A. V. Patro Avargal, Assistant Superintendent of Police, Bezwada subdivision, Kistna district, to be officiating District Superintendent of Police, Kistna district, vice Mr. F. J. Chadwick, granted leave.

REPORTED FOR DUTY.

Fort St. George, February 4, 1936.

No. 23.—Mr. A. E. Spitteler, Assistant Superintendent of Police, on probation, reported himself for duty before the Principal, Police Training School, Vellore, on the afternoon of 23rd January 1936.

ERRATUM.

Fort St. George, January 31, 1936.

In Public (Police) Department Notification No. 187, dated the 13th December 1935, published on page 1636 of Part I of the Fort St. George Gazette, dated the 17th December 1935, for the words 'two months and eighteen days,' occurring in paragraph 1, read 'two months and nineteen days.'

C. F. BRACKENBURY,
Chief Secretary.

(Political.)

NOTIFICATION.

Fort St. George, February 1, 1936.

No. 4.—The following notification of the Government of India is republished:—

FOREIGN AND POLITICAL DEPARTMENT.

New Delhi, the 22nd January 1936.

No. 82 G.—With reference to Notification No. 382-G., dated the 19th June 1935, Mr. A. D. Charles, Honorary Consul for the Netherlands at Madras, resumed charge of his office on the 26th December 1935.

C. F. BRACKENBURY,
Chief Secretary.

(Services.)

NOTIFICATIONS.

Fort St. George, January 31, 1936
[G.O. Ms. No. 235, Public (Services)].

No. 144.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Ganjam district shall be increased temporarily by one post in the office of the District Magistrate, for a period of two months commencing on the date of appointment of a clerk for the performance of work connected with the separation and rewriting of the registers maintained under the Arms Act, the Explosives Act, the Petroleum Act and the Poisons Act in connexion with the sorting of records to be supplied to the Government of the new Orissa Province.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 31, 1936
[G.O. Ms. No. 236, Public (Services)].

No. 145.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1000, dated the 11th November 1935, at page 1518 of Part I of the Fort St. George Gazette, dated the 19th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of three months commencing in each case on the date of appointment of the officer," the expression "for the period commencing in each case on the date of appointment of the officer and ending on the 31st March 1936" shall be substituted.

Fort St. George, January 31, 1936
[G.O. Ms. No. 237, Public (Services)].

No. 146.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1001, dated the 11th November 1935, at pages 1518-1519 of Part I of the Fort St. George Gazette, dated the 19th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of three months commencing in each case on the date of appointment of the clerk," the expression "for the period commencing in each case on the date of appointment of a clerk and ending on the 31st March 1936" shall be substituted.

Fort St. George, January 31, 1936
[G.O. Ms. No. 238, Public (Services)].

No. 147.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the South Arcot district shall be increased temporarily by one post in each of the taluk offices of the district, for a period of four months, commencing on the 1st February 1936 for the performance of work connected with the issue of processes for the recovery of land revenue.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 31, 1936
[G.O. Ms. No. 240, Public (Services)].

No. 148.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 771, dated 17th September 1935, at page 1280 of Part I of the *Fort St. George Gazette*, dated 24th September 1935:—

AMENDMENT.

In rule of the said rules, for the expression "for the period commencing on the 18th May 1935 and ending on the 4th November 1935," the expression "for the period commencing on the 18th May 1935 and ending on the 31st March 1936" shall be substituted.

Fort St. George, January 31, 1936
[G.O. Ms. No. 241, Public (Services)].

No. 149.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 828, dated 4th October 1935, at page 1364 of Part I of the *Fort St. George Gazette*, dated 15th October 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for the period commencing on the date of appointment of a steno-typist for the performance of work under the Special Engineer for Road Development and ending on the 4th November 1935," the expression "for the period commencing on the date of appointment of a steno-typist and ending on the 31st March 1936 for the performance of work under the Special Engineer for Road Development" shall be substituted.

Fort St. George, January 31, 1936
[G.O. Ms. No. 242, Public (Services)].

No. 150.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of tracers in Class VI of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period commencing on the 21st August 1935 and ending on the 30th November 1935 for the performance of work under the Special Engineer for Road Development.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modification, namely:—

(a) The appointing authority for the said temporary post shall be the Special Engineer for Road Development.

(b) Nothing contained in clause (ii) of sub-rule (a) of general rule 5 or in clause (iii) of sub-rule (b) of special rule 4 shall apply to appointment to the said temporary post.

(c) There shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 28 per mensem.

Fort St. George, January 31, 1936
[G.O. No. 243, Public (Services)].

No. 151.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Ministerial Service published with Public (Services) Department Notification No. 101, dated the 19th June 1931, at pages 883 to 893 of Part I of the *Fort St. George Gazette*, dated the 14th July 1931, as subsequently amended:—

AMENDMENT.

To rule 4 of the said rules, the following paragraph shall be added, namely:—

"For the purposes of this rule, the first appointment under sub-rule (f) of rule 2 of any person to

any department in the mufassal, or to any office or to a branch of the Board of Revenue, in the City of Madras shall be deemed to be first appointment to the service."

Fort St. George, January 31, 1936
[G.O. Ms. No. 244, Public (Services)].

No. 152.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1164, dated the 12th December 1935, at page 1843 of Part I of the *Fort St. George Gazette*, dated the 17th December 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of six months commencing on the date of appointment of the clerks," the expression "for the period commencing on the date of appointment of the clerks and ending on the 29th February 1936" shall be substituted.

Fort St. George, January 31, 1936
[G.O. Ms. No. 245, Public (Services)].

No. 153.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 981, dated 8th November 1935, at page 1516 of Part I of the *Fort St. George Gazette*, dated 19th November 1935:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

"The cadre of first-grade clerks in the Madras Ministerial Service employed in the Local Fund Audit Department shall be increased temporarily by one post for a period of six months commencing on the 1st November 1935 for the audit of the accounts of the Rameswaram Devasthanam for the second half of fasli 1344 and the first half of fasli 1345."

Fort St. George, January 31, 1936
[G.O. Ms. No. 246, Public (Services)].

No. 154.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras General Service shall be increased temporarily by one post of Assistant Engineer for Cochin Harbour Works, for the period commencing on the date of appointment of an officer and ending on the 7th March 1936.

The said temporary post shall form a distinct class in the service.

2. (a) Appointment to the said temporary post shall be made by transfer.

(b) No person shall be eligible for appointment to the said temporary post unless he has experience in construction works relating to harbours.

3. There shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 200 per mensem.

4. The general rules applicable to holders of permanent posts borne on the cadres of the service shall apply to the holder of the said temporary post, subject to the following modification, namely, that sub-rule (b) of rule 3 and clause (ii) of sub-rule (a) and clause (i) of sub-rule (c) of rule 9 of the said rules, in so far as they require consultation with the Commission shall not apply to the said temporary post.

Fort St. George, January 31, 1936
[G.O. Ms. No. 247, Public (Services)].

No. 155.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the office of the Inspector-General of Police shall

be increased temporarily by one post of Upper Division clerk and one post of typist for a period of four months commencing on the date of appointment of the staff for the performance of work connected with the revision of the Police Orders.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, February 1, 1936
[G.O. Ms. No. 251, Public (Services)].

No. 156.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendments to the special rules published with Public (Services) Department Notification No. 957, dated 4th November 1935, at page 1484 of Part I of the *Fort St. George Gazette*, dated 12th November 1935:—

AMENDMENTS.

1. In the table under rule 1 of the said rules, the entries relating to Section Writers, namely, items (4), (5) and (6) and the entries relating thereto shall be omitted.

2. For rule 2 of the said rules, the following rule shall be substituted, namely:—

“2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.”

Fort St. George, February 1, 1936
[G.O. No. 252, Public (Services)].

No. 157.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the general rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Provincial Services published with Public (Services) Department Notification No. 91, dated the 25th September 1933, at pages 1570 to 1579 of Part I of the *Fort St. George Gazette*, dated the 3rd October 1933, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 1st October 1933, provided that nothing contained therein shall be deemed to affect any orders issued by any competent authority under the said rules before the 17th December 1935.

AMENDMENT.

In sub-rule (f) of rule 13 of the said rules,

(1) in clause (i), the word “and” occurring at the end shall be omitted; and

(2) after clause (ii), the following clause shall be added, namely,

“; and
(iii) the seniority of a person who is promoted under clause (i) or clause (ii) shall, notwithstanding anything contained in the proviso to sub-rule (a) of rule 12, be determined by the date on and from which he is so promoted.”

Fort St. George, February 1, 1936
[G.O. No. 253, Public (Services)].

No. 158.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the general rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Subordinate Services published with Public (Services) Department Notification No. 206, dated the 10th September 1934, at pages 1682 to 1684 of Part I of the *Fort St. George Gazette*, dated the 18th September 1934, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 1st October 1934, provided that nothing contained therein shall be deemed to affect any orders issued by any competent authority under the said rules before the 17th December 1935.

AMENDMENT.

In sub-rule (f) of rule 14 of the said rules,

(1) in clause (i), the word “and” occurring at the end shall be omitted; and

(2) after clause (ii), the following clause shall be added, namely,

“; and
(iii) the seniority of a person who is promoted under clause (i) or clause (ii) shall, notwithstanding anything contained in the proviso to sub-rule (a) of rule 13, be determined by the date on and from which he is so promoted.”

P. APPU NAIR,
Deputy Secretary to Government.

Fort St. George, February 1, 1936
[G.O. Ms. No. 254, Public (Services)].

No. 159.—

The following notification of the Government of India is republished:—

HOME DEPARTMENT.

PUBLIC.

New Delhi, the 24th December 1935.

No. F. 50/20/34.—The following resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section 2 of section 96-B of the Government of India Act and in pursuance of rules 47 and 43 (a) of the Civil Services (Classification, Control and Appeal) Rules, the Secretary of State for India in Council, with the concurrence of a majority of votes at a meeting of the Council of India held the 13th day of August 1935, has made the following rules:—

1. *Title*.—These rules may be called the Government Servants' Conduct Rules, 1935.

2. *Definitions*.—In these rules:—

(1) “Government servant” means—

(a) a member of an All-India Service, of the Indian Political Department, or of the Indian Ecclesiastical Establishment, or

(b) an officer holding the King's Commission on the active list of the Regular Army, the Royal Air Force or the Royal Indian Navy and serving in a Central, Provincial or Specialist Service,

whether for the time being on foreign service or not,

but does not include such member or officer as aforesaid when holding the office of Governor of a Province, of Member of the Executive Council of the Governor-General or of a Governor, or of Judge of a High Court;

(2) “Indian” means a person of unmixed Asiatic descent permanently resident in India; and

(3) “Local Government” means—

(a) the Local Government of a Governor's Province in respect of Government servants under the administrative control of such Local Government and in respect of matters relating to associations the membership of which is confined to such Government servants, and

(b) the Governor-General in Council in respect of Government servants, and matters relating to associations, other than those referred to in clause (a):

Provided that a Local Government may, by general or special order, and subject to such conditions as it may think fit, declare any authority subordinate to it to be the Local Government for all or any of the purposes of these rules:

Provided further that the Auditor-General shall exercise the powers of a Local Government under these rules in respect of officers of the Indian Audit and Accounts Service who are members of the Indian Civil Service.

3. *Gifts, gratuities and rewards*.—(1) Save as otherwise provided in this rule, no Government servant shall, except with the previous sanction of the Local Government—

(a) accept directly or indirectly on his own behalf or on behalf of any other person, or

(b) permit any member of his family so to accept, any gift, gratuity or reward or any offer of a gift, gratuity, or reward from an Indian who is not related to him.

(2) A Political Officer may accept a ceremonial gift from the Prince or Chief of a State in India, if the gift is such that a return gift will be made at the expense of Government. A gift so accepted shall be delivered to the Local Government.

(3) Subject to the provisions of any general or special order of the Local Government, a Government servant may accept from any Indian a complimentary gift of flowers or fruit or similar articles of trifling value, but all Government servants shall use their best endeavours to discourage the tender of such gifts.

(4) Subject to the provisions of any general or special order of the Local Government, a Government servant may accept, or permit any member of his family to accept, from an Indian who is his personal friend, a wedding gift of a value which is reasonable in all the circumstances of the case, and which, in the case of a wedding gift offered to a European Government servant or to a member of his family, does not exceed Rs. 200. All Government servants shall use their best endeavours to discourage the tender of such gifts and such acceptance or permission shall be reported to the Local Government, and, if the Local Government so requires, the gift shall be returned to the donor.

(5) If a Government servant cannot, without giving undue offence, refuse a gift of substantial value from an Indian, he may accept the same, but shall, unless the Local Government by special order otherwise directs, deliver the gift to the Local Government.

(6) Subject to the provisions of any rules made by the Secretary of State in Council and of any special or general orders of the Local Government not repugnant to such rules, a medical officer may accept any gift, gratuity or reward offered in good faith by any person or body of persons in recognition of his professional services.

4. *Public demonstrations, in honour of Government servants.*—(1) Save as otherwise provided in this rule, no Government servant shall, except with the previous sanction of the Local Government—

(a) receive any complimentary or valedictory address, accept any testimonial or attend any public meeting or entertainment held in his honour; or

(b) take part in the presentation of a complimentary or valedictory address or of a testimonial to any other Government servant or to any person who has recently quitted the service of Government, or attend a public meeting or entertainment held in honour of such other Government servant or person.

(2) Notwithstanding anything contained in sub-rule (1)—

(a) a Chief Commissioner may receive an address;

(b) a Government servant may at the request of any public body sit for a portrait, bust or statue not intended for presentation to him;

(c) subject to the provisions of any general or special order of the Local Government, a Government servant may take part in the raising of a fund to be expended, in recognition of the services of any other Government servant or of a person who has recently quitted the service of Government, on the foundation of a scholarship or on any other public or charitable object or on the execution of any portrait, bust or statue not intended for presentation to such other Government servant or person:

Provided that no Government servant shall solicit any subscription in aid of such fund;

(d) subject to the provisions of any general or special order of the Local Government, a Government servant may attend a farewell entertainment of a substantially private and informal character held as a mark of regard to himself or to any other Government servant, or to a person who has recently quitted the service of Government, on the occasion of the retirement from the service or departure from a district or station of himself or such other Government servant or person.

5. *Presentation of trowels, etc., at ceremonial functions.*—(1) No Government servant shall, except with the previous sanction of the Local Government, receive any trowel, key or other similar article offered to him at a ceremonial function, such as the laying of a foundation stone or the opening of a public building.

(2) Nothing in sub-rule (1) shall apply to a Chief Commissioner, to a Resident of the First Class to the Commissioner in Sind, to a member of Board of Revenue, to a Financial Commissioner, to a Resident of the Second Class or to a Commissioner of a Division.

6. *Subscriptions.*—No Government servant shall, except with the previous sanction of the Local

Government, ask for or accept from a Prince or Chief of any State in India, or the Agent of any such Prince or Chief, any subscription or other pecuniary assistance in pursuance of any object whatsoever.

7. *Lending and borrowing.*—(1) No Government servant shall lend money to any person possessing land within the local limits of his authority, or, except in the ordinary course of business with a bank or firm of standing, borrow money from, or otherwise place himself under a pecuniary obligation to, any person subject to his official authority, or residing, possessing immovable property or carrying on business within the local limits of such authority:

Provided that this sub-rule shall, in its application to the dealings of a Government servant with a co-operative society registered under the Co-operative Societies Act, 1912 (II of 1912), or under any Provincial Co-operative Societies Act, be subject to such relaxation as the Local Government may by special or general order direct.

(2) When a Government servant is appointed or transferred to a post of such a nature that a person from whom he has borrowed money or to whom he has otherwise placed himself under a pecuniary obligation will be subject to his official authority, or will reside, possess immovable property or carry on business within the local limits of such authority, he shall forthwith report the circumstances to the Local Government, and shall thereafter act in accordance with such orders as may be passed by the Local Government.

8. *Buying and selling houses and other valuable property.*—Save in the case of a transaction conducted in good faith with a regular dealer or permitted under rule 9, a Government servant who intends to transact any purchase, sale or disposal by other means of movable or immovable property exceeding in value of Rs. 200 with an Indian residing, possessing immovable property or carrying on business within the local limits of the official authority of such Government servant, shall declare his intention to the Local Government. The declaration shall state fully the circumstances, the price offered or demanded and, in the case of disposal otherwise than by sale, the method of disposal, and the Government servant shall thereafter act in accordance with such orders as may be passed by the Local Government:

Provided that a Government servant who is about to quit the local limits of his official authority may, without reference to the Local Government, dispose of any of his movable property by circulating lists of it among the public generally or by causing it to be sold by public auction.

9. *Holding or acquiring immovable property.*—(1) No Government servant domiciled outside Asia shall, save in good faith for the purpose of residence, directly or indirectly hold or acquire immovable property—

(a) within the province in which he is employed or within any province with the administration of which he is concerned or within a State in India in which he is employed; or

(b) within any other province, except with the previous sanction of the Local Government; or

(c) within any other State in India, except with the previous sanction of the Governor-General in Council.

(2) No Government servant domiciled in Asia shall, save in good faith for the purpose of residence, acquire any immovable property in India by purchase or gift, except with the previous sanction of the Local Government.

10. *Control over immovable property held or acquired by Government servants.*—Subject to the provisions of any general or special order of the Local Government, every Government servant or candidate for Government service shall make to the Government concerned, through the usual channel, a declaration of all immovable property in India from time to time held or acquired by him or by his wife or by any member of his family living with, or in any way dependent upon, him. The declaration shall state the district or the State in India within which the property is situated and shall contain such further information as the Local Government may by general or special order require.

11. *Investments.*—(1) No Government servant shall speculate in investments. For the purposes of this sub-rule, the habitual purchase and sale of securities of notoriously fluctuating value shall be deemed to be speculation in investments.

(2) No Government servant shall make any investment likely to embarrass or influence him in the discharge of his official duties.

(3) If any question arises whether a security or an investment is of the nature referred to in sub-rule (1) or sub-rule (2) respectively, the decision of the Local Government thereon shall be final.

12. *Promotion and management of companies.*—No Government servant shall, except with the previous sanction of the Secretary of State in Council, take part in the promotion, registration or management of any bank or company:

Provided that a Government servant may, with the previous sanction of the Governor-General in Council, enter into the service of a railway company:

Provided also that a Government servant may, in accordance with the provisions of any general or special order of the Local Government, take part in the promotion, registration or management of a co-operative society registered under the Co-operative Societies Act, 1912 (II of 1912), or under any Provincial Co-operative Societies Act.

13. *Private trade or employment.*—No Government servant shall, except with the previous sanction of the Local Government, engage in any trade or undertake any employment or work, other than his official duties:

Provided that a Government servant may, without such sanction, undertake honorary work of a social or charitable nature or occasional work of a literary or artistic character, subject to the condition that his official duties do not thereby suffer; but he shall not undertake, or shall discontinue, such work if so directed by the Local Government.

14. *Insolvency and habitual indebtedness.*—A Government servant shall avoid habitual indebtedness. If a Government servant is adjudged or declared insolvent, or if a moiety of his salary is frequently attached for debt, has been continuously so attached for a period exceeding two years, or is attached for a sum which, in ordinary circumstances, he could not repay within a period of two years, he may, unless he proves that the insolvency or indebtedness is the result of circumstances which, with the exercise of ordinary diligence, he could not have foreseen or over which he had no control, and has not proceeded from extravagant or dissipated habits, be presumed to have contravened this rule. A Government servant who applies to be or is adjudged or declared insolvent shall forthwith report his insolvency to the head of the office or department in which he is employed.

15. *Communication of official documents or information.*—No Government servant shall, except in accordance with any special or general order of the Local Government, communicate, directly or indirectly, any official document or information to a Government servant unauthorized to receive the same, to a non-official person, or to the Press.

16. *Connection with Press.*—No Government servant shall, except with, and during the continuance of, the previous sanction of the Local Government, own in whole or in part, or conduct or participate in the editing or management of any newspaper or other periodical publication.

17. *Anonymous publication of documents and anonymous communications to the Press.*—No Government servant shall, in any document which he publishes anonymously or in any anonymous communication to the Press, criticize the policy or action of Government intemperately or unreasonably. A Government servant shall in respect of any such publication or communication be subject to the provisions of rule 15.

18. *Publication of documents and communications to the Press in the name of Government servants and public speeches.*—(1) No Government servant shall, in any document published under his own name or in any communication made to the Press under his own name or in any public utterance delivered by him, make any statement of fact or opinion which is capable of embarrassing—

(a) the relations between the Governor-General in Council or any Local Government and the people of India or any section thereof, or

(b) the relations between His Majesty's Government or the Governor-General in Council and any foreign country or the Prince or Chief of any State in India.

(2) A Government servant who intends to publish any document under his own name or to make any communication to the Press under his own name

or to deliver any public utterance containing statements in respect of which any doubt as to the application of the restrictions imposed by sub-rule (1) may arise shall submit to the Local Government a copy or draft of the document which he intends to publish or of the utterance which he intends to deliver, and shall thereafter act in accordance with such orders as may be passed by the Local Government.

19. *Evidence before Committees.*—(1) No Government servant shall give evidence before a public committee—

(a) in India, except with the previous sanction of the Local Government;

(b) outside India, except with the previous sanction of the Secretary of State in Council.

(2) No Government servant giving such evidence shall criticize the policy or decisions of the Secretary of State, of the Governor-General in Council or of any Local Government.

(3) This rule shall not apply to evidence given before statutory committees which have power to compel attendance and the giving of answers, nor to evidence given in judicial inquiries.

20. *Taking part in politics and elections.*—(1) (i) Subject to any general or special order of the Local Government, no Government servant shall take part in, subscribe in aid of, or assist in any way any political movement in India, or relating to Indian affairs.

Explanation.—The expression "political movement" includes any movement or activities tending directly or indirectly to excite disaffection against, or to embarrass, the Government as by law established, or to promote feelings of hatred or enmity between different classes of His Majesty's subjects, or to disturb the public peace.

(ii) No Government servant shall permit any person dependent on him for maintenance or under his care or control to take part in, or in any way assist, any movement or activity which is, or tends directly or indirectly to be subversive of Government as by law established in India.

Explanation.—A Government servant shall be deemed to have permitted a person to take part in or assist a movement or activity within the meaning of clause (ii) if he has not taken every possible precaution and done everything in his power to prevent such person so acting, or if, when he knows or has reason to suspect that such person is so acting, he does not at once inform the Local Government or the officer to whom he is subordinate.

(2) No Government servant shall canvass or otherwise interfere or use his influence in connection with, or take part in, any election to a legislative body, whether in India or elsewhere:

Provided that a Government servant who is qualified to vote at such election may exercise his right to vote; but, if he does so, shall give no indication of the manner in which he proposes to vote or has voted.

(3) A Government servant who issues an address to electors or in any other manner publicly announces himself or allow himself to be publicly announced as a candidate or prospective candidate for election to a legislative body shall be deemed for the purposes of sub-rule (2) to take part in an election to such body.

(4) The provisions of sub-rules (2) and (3) shall, so far as may be, apply to elections to local authorities or bodies, save in respect of Government servants required or permitted by or under any law, or order of Government, for the time being in force to be a candidate at such elections.

21. *Vindication of acts and character of Government servants as such.*—(1) No Government servant shall, except with the previous sanction of the Local Government, have recourse to any Court or the Press for the vindication of his official acts or character from defamatory attacks.

(2) Nothing in sub-rule (1) shall derogate from the right of a Government servant to vindicate his private acts or character.

22. *Membership of Service Associations.*—No Government servant shall be a member, representative or officer of any association representing, or purporting to represent, Government servants or any class of Government servants unless such association satisfies the following conditions, namely:—

(a) Membership of the association shall be confined to a distinct class of Government servants, and shall be open to all Government servants of that class;

(b) The association shall not be in any way connected with, or affiliated to—

- (i) any association which does not, or
- (ii) any federation of associations which do not,

satisfy condition (a);

(c) the association shall not be in any way connected with any political party or organization, or engage in any political activity;

(d) the association shall not—

(i) issue or maintain any periodical publication except in accordance with any general or special order of the Local Government;

(ii) except with the previous sanction of the Local Government, publish any representation on behalf of its members, whether in the Press or otherwise;

(iii) in respect of any election to a legislative body, whether in India or elsewhere, or to a local authority or body—

(A) pay, or contribute towards, any expenses incurred in connection with his candidature by a candidate for such election;

(B) by any means support the candidature of any person for such election; or

(C) undertake or assist in the registration of electors, or the selection of a candidate for such election;

(iv) maintain or contribute towards maintenance of any member of a legislative body, whether in India or elsewhere, or of any member of a local authority or body; or

(v) pay, or contribute towards, the expenses of any Trade Union which has constituted a fund under section 16 of the Indian Trade Unions Act, 1926 (XVI of 1926):

Provided that conditions (a) and (b) shall not be held to debar any Government servant from remaining or becoming a member of the European Government Servants' Association or the Indian Officers' Association and that the Local Government may, for reasons to be recorded in writing, by general or special order, dispense with those conditions in the case of any other association.

23. *Control of Government servants outside India.*—The Secretary of State in Council shall, for the purposes of these rules, be deemed to be the Governor-General in Council or the Local Government, as the case may be, in respect of a Government servant who is on leave, or on duty, outside India.

24. *Saving.*—Nothing in these rules shall be deemed to derogate from the provisions of any law, or of any order of any competent authority, for the time being in force, relating to the conduct of Government servants.

25. *Repeal.*—The Government Servants' Conduct Rules are hereby superseded in respect of Government servants to whom these rules apply.

C. F. BRACKENBURY,
Chief Secretary.

Fort St. George, February 3, 1936
[G.O. Ms. No. 256, Public (Services)].

No. 160.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 343, dated 26th April 1935, at page 687 of Part I of the Fort St. George Gazette, dated 7th May 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression 'six months' the expression 'one year' shall be substituted.

Fort St. George, February 3, 1936
[G.O. Ms. No. 257, Public (Services)].

No. 161.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

The cadre of category 3 (Junior Inspectors) of the Madras Co-operative Subordinate Service shall be increased temporarily by one post for the period commencing on the date of appointment of a Junior

Inspector and ending on the 31st March 1936, for execution work in the Vellala Co-operative Bank, Madras.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 35 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 3, 1936
[G.O. Ms. No. 258, Public (Services)].

No. 162.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 439, dated the 25th May 1935, at page 334 of Part I of the Fort St. George Gazette, dated 4th June 1935, as subsequently amended:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry in the second column, relating to Woman Tutor, Medical College, Madras, the following entry shall be substituted, namely, "Up to 30th June 1937."

Fort St. George, February 3, 1936.
[G.O. No. 259, Public (Services)].

No. 163.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendments to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Industries Subordinate Service published with Public (Services) Department Notification No. 63, dated the 12th January 1935, at pages 93 to 95 of Part I of the Fort St. George Gazette, dated the 22nd January 1935, as subsequently amended.

AMENDMENTS.

I

In sub-rule (a) of rule 1 of the said rules, (1) for the entries relating to category 4 of Class I, the following entries shall be substituted, namely,

	NO.
"4. Assistant Lecturers—	
I grade (in the Government School of Technology.	6
II grade (in the Government Industrial School, Madura).	1"

(2) for the figure "3" against I Grade of category 7 of Class I, the figure "2" shall be substituted.

II

In rule 2 of the said rules, (1) in sub-rule (a), for the words "in any category," the expression "in any category and in any grade of category 4 of Class I" shall be substituted; and

(2) in the table under sub-rule (b), for the entry in column (1) against category 4 of Class I, the following entries shall be substituted, namely,

"Assistant Lecturers—	
I grade (in the Government School of Technology, Madras).	
II grade (in the Government Industrial School, Madura)."	

III

In Annexure I to the said rules, in the entry in column (1) against category 4 of Class I, the words "in the Government School of Technology, Madras" shall be substituted, namely:—

IV

In Annexure II to the said rules, for the entries relating to category 4 of Class I, the following entries shall be substituted, namely:—

	NO.
"4. Assistant Lecturers—	
I grade (in the Government School of Technology, Madras).	70-74/2-100-10/2-150.
II grade (in the Government Industrial School, Madura).	55-5/2-75."

Fort St. George, February 5, 1936
[G.O. Ms. No. 272, Public (Services)].

No. 164.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 507, dated the 10th June 1935, at page 895 of Part I of the *Fort St. George Gazette*, dated the 18th June 1935, as subsequently amended:—

AMENDMENT.

In the table under rule 1 of the said rules—

(1) For the entry in the second column relating to the Additional Sub-Judge, Cocanada, the following entry shall be substituted, namely, "commencing on the date of appointment of the officer and ending on the 31st March 1936."

(2) For the entry in the second column relating to the Additional Sub-Judge, Rajahmundry, the following entry shall be substituted, namely, "commencing on the date of appointment of the officer and ending on the 31st December 1936."

(3) For the entry in the second column relating to the Additional District Munsif, Cocanada, the following entry shall be substituted, namely, "commencing on the date of appointment of the officer and ending on the date of commencement of the summer recess for 1936."

(4) For the entry in the second column relating to the Additional District Munsif, Guntur, the following entry shall be substituted, namely, "commencing on the date of appointment of the officer and ending on the 23rd December 1936."

(5) For the entry in the second column relating to the Additional District Munsif, Ramachandrapur, the following entry shall be substituted, namely, "commencing on the date of appointment of the officer and ending on the 31st March 1936."

(6) For the entry in the second column relating to the Additional District Munsif, Tenali, the following shall be substituted, namely, "commencing on the date on which the officer appointed as Additional District Munsif of the Court takes charge, and ending on the 2nd January 1936."

(7) For the entry in the second column relating to the Additional District Munsif, Amalapur, the following shall be substituted, namely, "commencing on the 1st July 1935 and ending on the date of commencement of the summer recess for 1936."

Fort St. George, February 5, 1936
[G.O. Ms. No. 273, Public (Services)].

No. 165.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division in the Madras Ministerial Service employed in the office of the Registrar of Books shall be increased temporarily by one post in the scale of Rs. 30—3/2—45—2/2—55 per mensem for a period of nine months commencing on the date of appointment of a clerk for the performance of work connected with the elimination of books due for destruction.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 5, 1936
[G.O. Ms. No. 274, Public (Services)].

No. 166.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 90, dated 21st January 1935, at page 140 of Part I of the *Fort St. George Gazette*, dated 29th January 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of one year commencing on the 1st January 1935," the expression "for a period of two years commencing on the 1st January 1935, or until the formation of the Legal Remembrancer's Department, whichever is earlier" shall be substituted.

Fort St. George, February 5, 1936
[G.O. Ms. No. 275, Public (Services)].

No. 167.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 5 of the Madras Secretariat Service in the Law and Education Department shall be increased temporarily by one post of stenotypist for the period commencing on the 1st January 1936 and ending on the 31st December 1936 or until the formation of the Legal Remembrancer's Department, whichever is earlier.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 5, 1936
[G.O. Ms. No. 276, Public (Services)].

No. 168.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1041, dated 21st November 1935, at page 1559 of Part I of the *Fort St. George Gazette*, dated 26th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "commencing on the 25th October 1935," the expression "commencing on the 8th April 1935" shall be substituted.

Fort St. George, February 5, 1936
[G.O. Ms. No. 277, Public (Services)].

No. 169.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 651, dated 3rd August 1935, at page 1123 of Part I of the *Fort St. George Gazette*, dated 13th August 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of six months commencing on the date of appointment of an officer," the expression "for the period commencing on the date of appointment of an officer and ending on the 10th March 1936" shall be substituted.

Fort St. George, February 5, 1936
[G.O. Ms. No. 278, Public (Services)].

No. 170.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 5 of the Madras Secretariat Service in the Law and Education Department shall be increased temporarily by one post for a period of two months commencing on the 11th January 1936 for the performance of work connected with the revision of the Provincial Statute Law in the Madras Presidency in conformity with the provisions of the Government of India Bill.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 6, 1936
[G.O. No. 286, Public (Services)].

No. 171.—In exercise of the powers conferred by sections 8 to 10 of the Madras District Police Act, 1859, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Malabar Special Police Subordinate Service published with Public

(Services) Department Notification No. 790, dated the 4th September 1935, at pages 1322 to 1327 of Part I of the *Fort St. George Gazette*, dated the 8th October 1935 :—

AMENDMENT.

In rule 8 of the said rules—

(1) Sub-rule (a) shall be numbered clause (i) of sub-rule (a) and to clause (i) as so numbered, the following shall be added as clause (ii), namely—

“(ii) (1) a probationer shall within the prescribed period of his probation undergo training in Malabar Special Police work for a period of not less than ten months to the satisfaction of the Commandant.

(2) A probationer who has not had the opportunity to undergo or complete the said training within the prescribed period of probation shall not be deemed to have satisfactorily completed his period of probation until he has undergone the said training to the satisfaction of the Commandant.”; and

(2) for sub-rule (f), the following sub-rule shall be substituted, namely :—

“(f) For the purposes of this rule the prescribed period of probation shall mean the period of probation prescribed in clause (i) of sub-rule (a) together with the further period, if any, allowed for completion of the training prescribed in clause (ii) of the said sub-rule.”

Fort St. George, February 6, 1936

[G.O. Ms. No. 287, Public (Services)].

No. 172.—In exercise of the powers conferred by Rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 365, dated 2nd May 1935, at page 712 of Part I of the *Fort St. George Gazette*, dated 14th May 1935 :—

AMENDMENT.

In rule 1 of the said rules, for the expression “eleven months”, the expression “two years and eleven months” shall be substituted.

Fort St. George, February 6, 1936

[G.O. Ms. No. 288, Public (Services)].

No. 173.—In exercise of the powers conferred by Rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules :—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Ganjam district for a period of two months commencing on the date of appointment of an officer for the performance of loans work in the Tekkali taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 6, 1936

[G.O. Ms. No. 289, Public (Services)].

No. 174.—In exercise of the powers conferred by Rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules :—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue department in the Ganjam district shall be increased temporarily by four posts for a period of two months commencing on the date of appointment of the clerks for the performance of loans work in the Tekkali taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

P. APPU NAIR,
Deputy Secretary to Government.

(Special.)

LEAVE.

Fort St. George, February 4, 1936.

No. 22.—Under rule 81 of the Fundamental Rules, Mr. T. A. Varghese, I.C.S., Sub-Collector and Joint Magistrate of the Tiruppattur division of the North Arcot district, leave on average pay for one month and twenty-four days with effect from the 16th February 1936 or date of relief.

[Subject to the conditions laid down in the subsidiary rules under Fundamental Rule 68, Mr. Varghese is permitted to affix to the leave the Easter holidays from the 9th April 1936 to the 14th April 1936 (inclusive).]

Fort St. George, February 6, 1936.

No. 23.—Under Rule 81 of the Fundamental Rules, Mr. G. T. Boag, C.I.E. I.C.S., Secretary to Government in the Law and Education Department, leave for four months, viz., on average pay for three months and six days and on half average pay for the rest of the period, with effect from the 20th March 1936 or date of relief.

EXTENSION OF LEAVE.

Fort St. George, February 3, 1936.

No. 24.—The High Commissioner for India has granted Mr. E. R. Wood, I.C.S., an extension of leave on half average pay for three days with effect from the 23rd February 1936.

POSTINGS.

No. 25.—Mr. P. S. Visvanatha Ayyar, I.C.S., Sub-Collector and Joint Magistrate of the Narasapur division of the West Godavari district, to be Sub-Collector and Joint Magistrate of the Balliguda division of the Ganjam district.

No. 26.—Mr. M. Seshdri, I.C.S., Sub-Collector and Joint Magistrate of the Balliguda division of the Ganjam district, on relief by Mr. P. S. Visvanatha Ayyar, I.C.S., to be Sub-Collector and Joint Magistrate of the Narasapur division of the West Godavari district.

Fort St. George, February 10, 1936.

No. 27.—Mr. P. Ramakrishna Ayyar, I.C.S., Sub-Collector doing duty as Assistant Collector and Magistrate in the North Arcot district, to be Sub-Collector and Joint Magistrate of the Tiruppattur division of the North Arcot district in relief of Mr. T. A. Varghese, I.C.S., granted leave.

No. 28.—Mr. K. Srinivasan, I.C.S., Sub-Collector and Joint Magistrate of the Rajampet division of the Cuddapah district, to be Sub-Collector and Joint Magistrate of the Rajahmundry division of the East Godavari district.

No. 29.—Mr. R. Galletti, I.C.S., Sub-Collector and Joint Magistrate of the Rajahmundry division of the East Godavari district, on relief by Mr. K. Srinivasan, I.C.S., to be Sub-Collector and Joint Magistrate of the Rajampet division of the Cuddapah district.

APPOINTMENTS AND POSTINGS.

Fort St. George, February 6, 1936.

No. 30.—Mr. P. M. Jayarajan, I.C.S., Assistant Collector and Magistrate in the Malabar district, to charge of the Palghat division of the Malabar district.

No. 31.—Mr. N. Dandekar, I.C.S., Sub-Collector and Joint Magistrate of the Palghat division of the Malabar district, on relief by Mr. P. M. Jayarajan, I.C.S., to be Sub-Collector and Joint Magistrate of the Madanapalle division of the Chittoor district.

No. 32.—Mr. R. B. MacEwen, I.C.S., Sub-Collector and Joint Magistrate of the Madanapalle division of the Chittoor district, on relief by Mr. N. Dandekar, I.C.S., to act as Collector and District Magistrate and Government Agent, East Godavari.

No. 33.—Mr. G. W. Priestley, I.C.S., Collector and District Magistrate and Government Agent, East Godavari, on relief by Mr. R. B. MacEwen, I.C.S., to be Collector and District Magistrate of the Madura district.

No. 34.—Mr. H. M. Hood, C.I.E., I.C.S., Collector and District Magistrate of the Madura district, on relief by Mr. G. W. Priestley, I.C.S., to act as Secretary to Government in the Law and Education Department, in relief of Mr. G. T. Boag, C.I.E., I.C.S., proceeding on leave.

ERRATUM.

Fort St. George, February 5, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1610 of Part I of the Fort St. George Gazette, dated 10th December 1935, in respect of the lands required for the Collector's bungalow and compound, situated in Kadri (A) village of Mangalore taluk, South Kanara district:—

(1) For the details regarding the names of owners, etc., specified against T.S. Nos. 345-1 and 320, read—

Dry, grant land, T.S. No. 345-1, belonging to Mrs. S. S. Brito nee Coelho (registered holder), Mrs. Helen Alice Saldanha (registered holder), Rao Saheb J. J. Fernandes (registered holder), Mrs. Julia Mary Margaret Fernandes—lunatic by guardian Mr. Basil Fernandes (registered holder) and interested parties, namely, Mr. B. D. Naidu, Mr. James S. Brito, Mrs. Ignatia Brito, Mrs. Mary Beatrice Florence Coelho, Mr. Harold Brito, Mrs. Edna D'Souza, Mr. Hubert Brito and minors Melba Brito, Arthur Brito and Edmund Brito by guardian mother Mrs. Ignatia Brito, Mrs. Hilda Brito, Loo Brito, Mrs. Letitia Brito, Mr. Maneckjee Nowrojee, E. M. Gawne, Esq., I.C.S., Collector of South Kanara (occupant), Mrs. M. N. Prabhu and Messrs. M. Vasudeva Prabhu, M. Madhava Prabhu and M. Narayana Prabhu (occupants of a small portion of the land) and Xavier Viegas (chalganidar), bounded on the north by T.S. Nos. 298 B-C, 299-1, 304-1 & 2, 315, 316-2, 318 and 319; east by T.S. No. 320; south by T.S. Nos. 376-B A 1 (Kadri road), 346, 376 A-1 and 345-2; west by T.S. Nos. 244, 243 B, 242 B and 241 B-1 & 2.

Dry, grant land, T.S. No. 320, belonging to Mrs. S. S. Brito nee Coelho (registered holder), Rao Saheb J. J. Fernandes (registered holder), Mrs. Julia Mary Margaret Fernandes—lunatic by guardian Mr. Basil S. Fernandes (registered holder), and interested parties, namely, Mr. B. D. Naidu, Mr. James S. Brito, Mrs. Ignatia Brito, Mrs. Mary Beatrice Florence Coelho, Mr. Harold Brito, Mrs. Edna D'Souza, Mr. Hubert Brito; and minors Melba Brito, Arthur Brito and Edmund Brito by guardian mother Mrs. Ignatia Brito, Mrs. Hilda Brito, Loo Brito, Mrs. Letitia Brito, E. M. Gawne, Esq., I.C.S., Collector of South Kanara (occupant) and chalgan tenants Nathal Pinto Bai, Benjamin alias Salvadore Pinto, Alphorsus Pinto, Ales Pinto, Thomas Pinto and Xavier Viegas, bounded on the north by T.S. Nos. 319 and 324-2 B; east by T.S. Nos. 322-1 and 321 (Kankanady road); south by T.S. No. 376-B A-1 (Kadri road); west by T.S. No. 345-1.

(2) At the end of the notification, add the note—
Note.—The proposed acquisition carries with it the existing right of way to T.S. Nos. 345-1 and 320 running from the Kadri public road along the eastern side of T.S. No. 345-2 and the right to the well in T.S. No. 346.

C. F. BRACKENBURY,
Chief Secretary.

FINANCE DEPARTMENT.

NOTIFICATIONS.

Fort St. George, January 8, 1936.
(G.O. No. 16, Finance).

No. 12.—

In exercise of the powers conferred by Fundamental Rule 44, the Governor in Council hereby directs that the following amendment shall be issued to rule 1 in Annexure VII to the Madras Travelling Allowance Rules:—

AMENDMENT.

Add the following as a sub-paragraph to the note under the rule introduced by G.O. No. 12, Finance, dated 5th January 1935:—

"In the case of the personal staff, if the total number of persons (including the members of His Excellency the Governor's family but excluding the servants) travelling in the saloon is in excess of four, the fare for such personal staff in excess of the total number of four shall be retained by the Railway."

C. K. VIJAYARAGHAVAN,
Deputy Secretary to Government.

Fort St. George, February 5, 1936.

No 13.—Monthly Account of Receipts and Disbursements of the Provincial Government of Madras for Indian transactions up to and including the month of December 1935, and English transactions up to and including the month of November 1935.

RECEIPTS.	Progressive total.			Budget Estimate, 1935-1936.
	India to end of December 1935.	England to end of November 1935.	Total.	
	RS.	RS.	RS.	RS.
IX.—A. Scheduled Taxes	14,673	..	14,673	..
V.—Land Revenue	1,69,40,487	..	1,69,40,487	7,36,93,700
VI.—Excise	2,84,22,624	..	2,84,22,624	4,23,70,800
VII.—Stamps	1,56,12,737	..	1,56,12,737	2,17,84,000
VIII.—Forest	31,77,284	120	31,77,404	44,08,900
IX.—Registration	23,62,819	..	23,62,819	31,45,400
XIII.—Irrigation, Navigation, etc., Works for which Revenue Accounts are kept	— 23,52,319	—	— 23,52,319	— 42,68,400
XIV.—Irrigation, Navigation, etc., Works for which no Revenue Accounts are kept	1,34,627	..	1,34,627	1,72,000
XVI.—Interest	15,94,115	..	15,94,115	23,51,700
XVII.—Administration of Justice	12,91,968	..	12,91,968	16,04,000
XVIII.—Jails and Convict Settlements	4,18,733	..	4,18,733	5,34,400
XIX.—Police	2,72,632	..	2,72,632	5,50,800
XX.—Ports and Pilotage	1	..	1	..
XXI.—Education	5,90,219	..	5,90,219	8,67,000
XXII.—Medical	5,13,499	18	5,13,499	9,59,700
XXIII.—Public Health	1,20,356	40	1,20,356	1,59,600
XXIV.—Agriculture	3,95,047	..	3,95,047	4,56,300
XXV.—Industries	10,55,829	..	10,55,829	14,64,900
XXVI.—Miscellaneous Departments	33,86,292	..	33,86,292	45,89,800
XXX.—Civil Works	6,18,703	..	6,18,703	19,90,500
XXX-A.—Receipts from Hydro-Electric Schemes	6,92,099	9,280	6,92,099	6,59,900
XXXII.—Transfers from the Famine Relief Fund	2,40,300
XXXIII.—Receipts in aid of Superannuation	1,11,134	..	1,11,134	2,07,500
XXXIV.—Stationery and Printing	2,11,410	267	2,11,677	4,69,500
XXXV.—Miscellaneous	8,66,168	..	8,66,168	9,22,500
Total, Revenue	7,59,55,132	8,840	7,59,46,292	15,93,39,80
Famine Relief Fund	60,393	..	60,393	1,51,100
Suspense Accounts	4,65,314	..	4,65,314	4,29,200
Appropriation for reduction or avoidance of debt	9,70,324	..	9,70,324	28,01,000
Depreciation Funds	2,16,000
Loans and Advances by Provincial Government	29,03,372	..	29,03,372	33,43,800
Advances from Provincial Loans Fund
Subventions from Central Road Development Account	18,00,000
Civil Deposits	1,91,671	..	1,91,671	1,92,400
Total, Receipts	8,05,46,206	8,840	8,05,37,366	16,77,73,800
Add—Opening balance	3,47,54,276	3,05,95,031
Total	11,52,91,641	19,83,68,831

DISBURSEMENTS.

6	Land Revenue
6	Excise
7	Stamps
8	Forest
8A	Forest Capital Outlay charged to Revenue
9	Registration
14	Interest on Works for which Capital Accounts are kept
15	Other Revenue Expenditure financed from ordinary revenues
18	Construction of Irrigation, Navigation, etc., Works
19	Interest on Ordinary Debt
20	Interest on other Obligations
21	Reduction or avoidance of Debt
22	General Administration
24	Administration of Justice
25	Jails and Convict Settlements
26	Police
27	Ports and Pilotage
30	Scientific Departments
31	Education
32	Medical
33	Public Health
34	Agriculture
35	Industries
37	Miscellaneous Departments
41	Civil Works
41.0	Interest on Capital Outlay on Hydro-Electric Schemes
43	Famine
45	Superannuation Allowances and Pensions
45A	Commuted value of Pensions financed from ordinary Revenues
46	Stationery and Printing
47	Miscellaneous
Total, Expenditure charged to Revenue									

				Progressive total.			Budget Estimate.
				India to end of December 1935.	England to end of November 1935.	Total.	1935-1936.
				RS.	RS.	RS.	RS.
6	Land Revenue	14,15,823	13,210	14,20,063	18,34,800
6	Excise	24,40,516	13,800	24,54,316	36,07,600
7	Stamps	3,96,711	2,263	3,98,964	5,69,200
8	Forest	26,15,001	1,16,893	27,32,797	38,97,000
8A	Forest Capital Outlay charged to Revenue	1,94,353	..	1,94,353	2,70,700
9	Registration	21,98,614	7,267	22,06,881	29,52,200
14	Interest on Works for which Capital Accounts are kept
15	Other Revenue Expenditure financed from ordinary revenues	24,48,957	..	24,48,957	44,48,000
18	Construction of Irrigation, Navigation, etc., Works	1,43,363	..	1,43,363	3,78,100
19	Interest on Ordinary Debt	2,84,082	..	2,84,082	67,47,700
20	Interest on other Obligations	9,700
21	Reduction or avoidance of Debt	9,70,324	..	9,70,324	2,01,000
22	General Administration	1,99,96,130	3,20,853	2,03,25,982	2,80,82,600
24	Administration of Justice	70,14,784	1,49,014	71,63,798	99,79,000
25	Jails and Convict Settlements	17,07,535	28,133	17,35,668	21,45,100
26	Police	1,18,53,475	1,85,210	1,20,38,715	1,67,11,500
27	Ports and Pilotage	12,001	..	12,001	10,300
30	Scientific Departments	1,46,164	21,613	1,70,777	86,000
31	Education	1,41,52,226	60,267	1,42,12,493	2,52,29,800
32	Medical	64,85,165	1,92,130	66,77,325	93,56,800
33	Public Health	13,77,316	7,852	13,85,168	26,59,000
34	Agriculture	30,22,558	49,827	30,72,385	41,08,600
35	Industries	12,83,340	45,187	13,28,527	24,40,200
37	Miscellaneous Departments	49,10,067	10,587	49,20,654	53,87,900
41	Civil Works	83,30,235	2,20,347	85,50,582	1,38,37,900
41.0	Interest on Capital Outlay on Hydro-Electric Schemes
43	Famine	15,87,863	2,667	15,40,530	1,25,000
45	Superannuation Allowances and Pensions	49,63,527	12,19,413	61,82,940	80,77,200
45A	Commuted value of Pensions financed from ordinary Revenues	5,25,596	..	5,25,596	7,07,200
46	Stationery and Printing	12,21,580	77,053	12,98,633	19,33,900
47	Miscellaneous	3,82,366	80	3,82,446	4,20,100
Total, Expenditure charged to Revenue				10,11,18,094	27,55,747	10,38,73,841	15,88,54,800
52A	Capital Outlay on Forests
55	Construction of Irrigation, etc., Works (not charged to Revenue)	22,50,103	19,040	22,69,743	37,26,300
560	Capital Outlay on Industrial Development	8,960	8,960	21,000
58	Capital Outlay on Hydro-Electric Scheme	25,38,591	..	25,47,551	52,66,000
60	Civil Works (not charged to Revenue)	2,41,991	..	2,41,991	8,28,700
60B	Payments of Commuted value of Pensions
Subventions from Central Road Development Account				16,740	..	16,740	10,46,000
Depreciation Funds				1,74,800
Famine Relief Fund				2,40,300
Suspense Account				5,20,881	..	5,20,881	4,29,200
Loans and Advances by Provincial Government				12,27,024	..	12,27,024	36,70,100
Advances from Provincial Loans Fund				9,70,324	..	9,70,324	29,01,000
Civil Deposits				437	..	437	1,93,000
Total, Disbursement				10,88,84,185	27,84,347	11,16,68,532	17,72,51,200
Add—Closing balance				38,23,109	2,11,17,131
Total				11,52,91,641	19,83,68,331

G. E. JONES,
Secretary to Government.

(Ecclesiastical.)

MARRIAGE LICENCE.

Fort St. George, February 4, 1936.

No. 24.—Under section 9 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of a licence to the undermentioned gentleman to grant certificates of marriage between Indian Christians in accordance with the provisions of the said Act, within the territories under the administration of the Government of Madras :—

Reverend Thomas S. Whittin of the Methodist Mission residing at Vellakovil in the taluk of Dharapuram in the district of Coimbatore.

NOTIFICATIONS.

Fort St. George, February 3, 1936.

No. 25.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased to revoke the licence granted to Reverend Thomas S. Whittin of the Methodist Mission in the district of Trichinopoly, under the said section on the 29th day of May 1928.

No. 26.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 5th March 1936, to revoke the licence granted to the Reverend Carl Martin Doermann of the Ohio Evangelical Lutheran Mission in the district of Cuddapah under the said section on the 23rd day of December 1930.

G. E. JONES,
Secretary to Government.

(Marine.)

POSTING.

Fort St. George, February 6, 1936.

No. 12.—Mr. W. F. Ruffie, on return from leave, to be Additional Port Officer, Presidency Port Office, Madras, up to and including 11th February 1936, and thereafter to be Personal Assistant to the Presidency Port Officer and Agent for Government Consignments, Madras, vice Mr. T. Johnston, proceeding on leave.

[This cancels the posting ordered in Marine Notification No. 136, dated 2nd December 1935, published on page 1612 of Part I of Fort St. George Gazette, dated 10th December 1935.]

NOTIFICATIONS.

Fort St. George, February 3, 1936
[G.O. Ms. No. 61, Finance (Marine)].

No. 13.—The following addendum is issued to paragraph 2 of Chapter II of the Madras Presidency Cyclone Code, published at pages 200-206 of Part I of the Fort St. George Gazette, dated 29th February 1916, as subsequently amended :—

The following shall be inserted as a note below the entry "The Chief Secretary to Government when in Madras (in the case of storms passing through Madras) :—

"Note.—The words 'storms passing through Madras' should be interpreted to refer to storms the centre of which is the City of Madras or its neighbourhood. Particulars relating to the direction of the storm should also be furnished."

G. E. JONES,
Secretary to Government.

Fort St. George, February 5, 1936.
[G.O. No. 63, Finance (Marine)].

No. 14.—For the purpose of Paris Sanitary Convention 1926, it is notified for general information that the town and port of Masulipatam are declared infected with smallpox.

T. A. SRINIVASARAGHAVA AYYANGAR,
Assistant Secretary to Government.

LAW DEPARTMENT. (General.)

LEAVE.

Fort St. George, February 1, 1936.

No. 82.—Under Fundamental Rule 98 read with the High Court Judges (India) Rules, 1922, M.R.Ry. S. Rangaswami Ayyangar Avargal, Administrator-General and Official Trustee of Madras, leave on full allowances for the 23rd December 1935, with permission to prefix to the leave the holidays on the 21st and the 22nd December 1935 and to affix to the leave the holidays from the 24th December 1935 to the 2nd January 1936 (both days inclusive), provided the conditions prescribed under rule 22-A of the High Court Judges (India) Rules, 1922, are satisfied.

Fort St. George, February 5, 1936.

No. 83.—M.R.Ry. M. C. Krishnan Nambiyar Avargal, Subordinate Judge, leave on average pay without medical certificate for twenty-two days from the 25th January 1936 under rules 81 and 82 of the Fundamental Rules preparatory to retirement on the 16th February 1936.

APPOINTMENT AND POSTING.

Fort St. George, February 5, 1936.

No. 84.—M.R.Ry. C. Bhaskara Reddi Garu, District Munsif, Salem, to act as Subordinate Judge and is posted to the Sub-Court, Bezwada, *vice* M.R.Ry. K. Gopala Ayyar Avargal, granted leave.

POSTINGS.

No. 85.—M.R.Ry. A. Ramanatha Ayyar Avargal, Subordinate Judge, Sub-Court, Vellore, to the Sub-Court, Kurnool.

No. 86.—M.R.Ry. C. Rajagopala Ayyar Avargal, acting Subordinate Judge, Sub-Court, Kurnool, to the Sub-Court, Vellore, *vice* M.R.Ry. A. Ramanatha Ayyar Avargal, transferred.

DISMISSAL.

Fort St. George, February 4, 1936.

No. 87.—It is hereby notified that Muhammad Ali, second-grade process server, District Munsif's Court, Kovvur, West Godavari district, has been dismissed from service.

WITHDRAWAL OF POWERS.

Fort St. George, February 1, 1936.

No. 88.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names conferred on the undermentioned persons :—

M.R. Ry. Subbaraya Damodara Pai Avargal (who has resigned his appointment)—Tellicherry in the district of Malabar.

Fort St. George, February 3, 1936.

M.R. Ry. Rao Sahib John Joseph Fernandez Avargal (who has resigned his appointment)—Mangalore in the district of South Kanara.

M.R. Ry. Ramasami Ayyar Gurusami Ayyar Avargal (who has been transferred from the place)—Kilakarai in the district of Ramnad.

Fort St. George, February 7, 1936.

M.R. Ry. M. R. N. Kalingarayar Avargal (who has resigned his appointment)—Coimbatore in the district of Coimbatore.

INVESTITURE OF POWERS.

Fort St. George, February 1, 1936.

No. 89.—Under section 562 of the Code of Criminal Procedure, 1898, as amended by Acts XVIII and XXXVII of 1923, the Government hereby empower the undermentioned Second-class Magistrate in the district noted against his name to pass orders as to first offenders :—

M.R. Ry. P. M. Subrahmanya Ayyar—Trichinopoly.

No. 90.—Under section 167 of the Code of Criminal Procedure, 1898, as amended by the Criminal Procedure Code Amendment Act XVIII of 1923, the undermentioned Second-class Magistrates in the districts specified against their names are empowered to authorize the detention of accused persons in the custody of the police :—

M.R. Ry. S. R. Ranganatha Rao—Trichinopoly.

Fort St. George, February 7, 1936.

M.R. Ry. Tarakkal Eswaran Unni Variar—Coimbatore.

No. 91.—Under section 164 of the Code of Criminal Procedure, 1898, as amended by the Criminal Procedure Code Amendment Act XVIII of 1923, the undermentioned Second-class Magistrate in the district specified against his name is empowered to record any statement or confession made to him in the course of an investigation under Chapter XIV of the said Code or at any time afterwards before the commencement of the enquiry or trial :—

M.R. Ry. P. M. Subrahmanya Ayyar—Trichinopoly.

No. 92.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned Second-class Magistrates in the district of Trichinopoly are authorized to take down the evidence of witnesses with their own hand in the English language :—

M.R. Ry. R. Srinivasa Rao.

„ P. M. Subrahmanya Ayyar.

Fort St. George, February 3, 1936.

No. 93.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language :—

M.R. Ry. N. Perumal Rao Nayudu Garu, Deputy Collector and First-class Magistrate—Anantapur.

Fort St. George, February 6, 1936.

Mr. P. Ramakrishna Ayyar, I.C.S., Joint Magistrate—East Godavari.

Mr. R. Galletti, I.C.S., Joint Magistrate—Cuddapah.

Mr. K. Srinivasan, I.C.S., Joint Magistrate—North Arcot.

M.R. Ry. C. Rajagopala Ayyar Avargal, Assistant Sessions Judge—North Arcot.

Fort St. George, February 7, 1936.

Mr. P. S. Viswanatha Ayyar, I.C.S., Joint Magistrate—Ganjam.

Mr. M. Seshadri, I.C.S., Joint Magistrate—West Godavari.

M.R. Ry. Tarakkal Eswaran Unni Variar, Stationary Sub-Magistrate—Coimbatore.

M.R. Ry. Nallipalayam Subba Ayyar Ramaswami Ayyar, Stationary Sub-Magistrate—Salem.

Fort St. George, February 3, 1936.

No. 94.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R. Ry. Rangaswami Pillai Maduranayagam Pillai Avargal to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Salem in the district of Salem and to confer on him all the ordinary powers of a Magistrate of the second class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 4, 1936.

No. 95.—In exercise of the powers conferred by sub-section (1) of section 14, sub-section (1) of section 190 and clause (b) of sub-section (1) of section 260 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor in Council is hereby pleased—

(i) to confer upon M.R. Ry. Rao Sahib M. V. Apparao Pantulu Garu all the ordinary powers of a magistrate of the first class, for a period of six months, with effect on and from the 15th February 1936, in respect to all cases of persons travelling without a proper pass or ticket over any part of the Bengal-Nagpur Railway within the limits of the district of Ganjam;

(ii) specially to empower him to take cognizance under clauses (a) and (b) of section 190 of the said Code,

of all offences of travelling over any part of the Bengal-Nagpur Railway within the limits of the district of Ganjam, without a proper pass or ticket, which are punishable under the Indian Railways Act, 1890 (IX of 1890); and

(iii) specially to empower him to try such offences in a summary way.

Fort St. George, February 8, 1936.

No. 95.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Walaja Nagarathna Mudaliyar Avargal, to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Hosur in the district of Salem, and to confer on him all the ordinary powers of a Magistrate of the second class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 7, 1936.

No. 97.—Under the provisions of section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint Captain Luther Barlow to be a Special Magistrate for a term of three years for the area comprised within the jurisdiction of the Bench of Magistrates at Kotagiri in the Nilgiris district for the trial of cases coming before the Bench constituted for that town under Notification No. 137, dated the 27th February 1924, published at page 233 of Part I of the *Fort St. George Gazette*, dated the 4th March 1924, and to confer on him in respect of such cases all the ordinary powers exercised by a Magistrate of the Second Class under section 36 of the Code except the powers conferred by sections 83, 84, 86, 127, 128, 130, 167, 445 and 525.

No. 98.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the Second Class, and under section 37, he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the power to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of Police under section 167, and to pass orders as to first offenders under section 562 of the Code of Criminal Procedure:—

M.R.Ry. Chintadripet Shanmugam Bhavani Sankar,
Stationary Sub-Magistrate—Nellore.

Fort St. George, February 1, 1936.

No. 99.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint Rao Bahadur Subadar-Major Siva Arumugam Nanjappa Bahadur, M.L.C., to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Salem in the district of Salem and to confer on him all the ordinary powers of a magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

No. 100.—Under section 4 of the Madras Children Act, 1920 (Madras Act IV of 1920), the Governor in Council is hereby pleased specially to authorize M.R.Ry. S. R. Ranganatha Rao, Second-class Magistrate in the district of Trichinopoly, to exercise all the powers conferred on a court by the said Act.

No. 101.—The Governor in Council is pleased to empower Rao Bahadur Subadar-Major Siva Arumugam Nanjappa Bahadur, M.L.C., Special First-class Magistrate in the district of Salem to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of all the offences mentioned in section 200 of the Code arising within the limits of the jurisdiction of the first-class Bench of Magistrates at Salem.

No. 102.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published

at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications:—

M.R.Ry. Ayyaswami Pillai Shanmugam Pillai Avargal—Srirangam in the district of Trichinopoly.

Fort St. George, February 3, 1936.

M.R.Ry. Venkataramier Vaithinatha Ayyar Avargal—Kilakarai in the district of Ramnad.
M.R.Ry. Rallabandi Ramanachari Garu—Proddatur in the district of Cuddapah.
M.R.Ry. Rodda Alagiriswami Nayudu Bangar-swami Nayudu Garu—Srirangam in the district of Trichinopoly.

Fort St. George, February 5, 1936.

M.R.Ry. Pennagaram Appu Chettiyar Manickam Chettiyar Avargal—Salem in the district of Salem.
M.R.Ry. Gottigiri Sanjeeviah Chettiyar Narayana-swami Chettiyar Avargal—Hosur in the district of Salem.

Fort St. George, February 6, 1936.

M.R.Ry. Ilanji Kuttalingam Pillai Nataraja Pillai Avargal—Tenkasi in the district of Tinnevely.
M.R.Ry. Bylabalu Bhimajja Garu—Hospet in the district of Bellary.
M.R.Ry. Sankaramoorthi Pillai Sakkarayappa Pillai Avargal—Sivakasi in the district of Ramnad.
M.R.Ry. Talavara Dodda Hanu- Narayana-manthappa Garu } devarakeri in
M.R.Ry. Rangopanthra Madhava } the district of
Rao Garu } Bellary.

Fort St. George, February 7, 1936.

Dhurgam Gulam Abdul Majeeth Sahib Bahadur—
Ambur in the district of North Arcot.

Fort St. George, February 3, 1936.

No. 103.—The Governor in Council is pleased to empower M.R.Ry. Rangaswami Pillai Maduranayagam Pillai Avargal, Special Second-class Magistrate in the district of Salem, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (1) to (5) of rule I of the rules in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications arising within the limits of the jurisdiction of the Bench of Magistrates at Salem.

No. 104.—The Governor in Council is pleased to empower M.R.Ry. Venkataramier Vaithinatha Ayyar Avargal, Special Third-class Magistrate in the district of Ramnad, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (1) to (5) of rule I of the rules in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications, arising within the limits of the jurisdiction of the Bench of Magistrates at Kilakarai.

Fort St. George, February 8, 1936.

No. 105.—The Governor in Council is pleased to empower M.R.Ry. Walaja Nagarathna Mudaliyar Avargal, Special Second-class Magistrate in the district of Salem, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (1) to (5) of rule I of the rules in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications, arising within the limits of the jurisdiction of the Bench of Magistrates at Hosur.

ERRATA.

Fort St. George, February 1, 1936.

In Law (General) Department Notification No. 934, dated 20th December 1935, published on page 1678 of Part I of the *Fort St. George Gazette*, dated 24th December 1935, for '24th December 1935,' read '30th December 1935.'

In Law (General) Department Notification No. 899, dated 9th December 1935, published on page 1645 of Part I of the *Fort St. George Gazette*, dated 17th December 1935, for 'the afternoon of 10th September 1935,' read 'the afternoon of 12th September 1935.'

NOTIFICATIONS.

Fort St. George, January 31, 1936
[G.O. Ms. No. 342, Law (General)].

No. 106.—Under the proviso to clause (1) of sub-section (3) of section 1 of the Madras Hackney Carriage Act, 1911 (Madras Act V of 1911), the Governor in Council hereby gives notice that it is proposed to extend the provisions of the said Act to Tenali town in the Guntur district, with effect on and from the 15th August 1936 or a later date.

Objections to the proposed extension of the Act are hereby invited. Any objections which may be lodged before the District Magistrate, Guntur, within two months from the date of publication of this notice will be considered by the Governor in Council.

Fort St. George, February 3, 1936
[G.O. Ms. No. 383, Law (General)].

No. 107.—In exercise of the powers conferred by sub-section (1) of section 15 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor in Council is hereby pleased to direct that one or more Special Magistrates appointed for the revenue village of Bellary together with any salaried second-class magistrate whom the District Magistrate shall from time to time nominate for the purpose, may sit together as a Bench.

Fort St. George, February 6, 1936
[G.O. Ms. No. 436, Law (General)].

No. 108.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889), the Governor in Council is pleased to extend permanently the provisions of the said Act to the local area comprised within the limits of the revenue villages of Chellatur and Valakanambudi in Tirutani taluk of the district of Chittoor.

C. GOVINDAN NAIR,
Joint Secretary to Government.

REVENUE DEPARTMENT.

ERRATUM.

Fort St. George, February 4, 1936.

In the notification under section 4 (1) of the Land Acquisition Act published at page 1547 of Part I of the *Fort St. George Gazette*, dated 26th November 1935, in respect of the land to be acquired for the lengthening of loop at Perani railway station in Perani village, Villupuram taluk, South Arcot district—

Against R.S. No. 335-9 part, (names of owners), for 'Bangaru Nayadu and Perumal Nayadu, sons of Munuswami Nayadu,' read 'Bangaru Nayadu, son of Muniswami Nayadu and minor Perumal Nayadu, son of Muniswami Nayadu, guardian brother Bangaru Nayadu.'

ACQUISITION OF LANDS.

Fort St. George, January 25, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.05 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a catilo-pound; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Pattukkottai, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Pattukkottai, and may be inspected at any time during office hours.

Tanjore district, Pattukkottai taluk,
Tiruchittambalam village.

ACRE.

Inam, dry, R.S. No. 116-1 A, belonging to minor Muthuswami Gurukkal, guardian Muthurathammal, othidar and enjoyer Dharmu Ammal, bounded on the north by R.S. No. 117 and local fund road; east and south by R.S. No. 116-1 B; west by R.S. No. 119-3 0.05

Fort St. George, January 31, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.36 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for channel diversion at mile L. 288/02, Dindigul-Pollachi Railway; and, under sections 3 and 7 of the same Act, the Sub-Collector, Dindigul, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Dindigul, and may be inspected at any time during office hours.

Madura district, Palni taluk, Athicombai village.

	ACRE.
Ryotwari, dry, S. No. 65 B-1 A, belonging to Palani Kavan- dan, bounded on the north by No. 55 B; east by No. 66; south by No. 65 B 1-B; west by No. 65 B-3 ..	0.20
Ryotwari, dry, S. No. 65 B-1 C, belonging to Palani Kavan- dan, bounded on the north by No. 65 B-3; east and south by No. 65 B 1-B; west by No. 66 B ..	0.09
Ryotwari, dry, S. No. 66 1-A, belonging to Palani Kavan- dan, bounded on the north by No. 55; east by No. 67; south by No. 66-1 B; west by No. 65 B 1-A ..	0.07
Total ..	0.36

Fort St. George, February 6, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.61 acres, be the same a little more or less, is needed for a public purpose, to wit, for the excavation of the surplus weir of Gettikulam of Chittur village; and, under sections 3 and 7 of the same Act, the Sub-Collector, Dindigul, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Dindigul, and may be inspected at any time during office hours.

Madura district, Dindigul taluk, Chittur village.

	ACRE.
Ryotwari, dry, S. No. 867-1, belonging to Anjappa Kavan- dar (registered holder) and Palaniandi Kudumbar (enjoyer), bounded on the north by S. Nos. 866; east by S. No. 867-2; south by S. No. 840; west by S. No. 868-1 ..	0.04
Ryotwari, dry, S. No. 868-1, belonging to Anjappa Kavan- dar, bounded on the north by S. Nos. 865 and 869; east by S. No. 862-2; south by S. No. 840; west by S. Nos. 840 and 869-2 ..	2.57
Total ..	2.61

Fort St. George, February 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the construction of a village chavadi, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Assistant Agent, Bhadrachalam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Assistant Agent, Bhadrachalam, to perform the functions of a Collector under section 5-A of the Act.

East Godavari district, Bhadrachalam taluk,
Bhadrachalam village.

	Approximate extent.
Dry land, zamindari, part of S. No. 20, unsurveyed land new field number given is S. No. 133, belonging to Superior Proprietor, Bhadrachalam, Nirmala Venkatappayya, Paupuleti Ramachendrarao and Yeluri Appanna, bounded on the north by taluk office road; east by junction point of the steamer road and taluk office road; south by steamer road; west by vacant-site assigned for house-sites	1.50

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.06 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for extending the loop at Mundiampakkam railway station; and, under sections 3 and 7 of the

same Act, the Sub-Collector, Tindivanam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tindivanam, and may be inspected at any time during office hours.

South Arcot district, Villupuram taluk,
Ayyur Agaram village.

Government, dry, R.S. No. 264-1 A, belonging to minors Ramaswami Kavandan and Baghava Kavandan, guardian mother Ananthayi Ammal, bounded on the north by No. 144. Mundyampakkam village; east by R.S. No. 264-1 B; south by R.S. No. 262-1; west by R.S. No. 264-17 ..	ACRE. 0.06
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Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for Gavaravaram tank, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Assistant Agent, Bhadrachalam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Assistant Agent, Bhadrachalam, to perform the functions of a Collector under section 5-A of the Act.

East Godavari district, Bhadrachalam taluk,
Pydakulamadugu village.

Government, jirayati, wet land, patta No. 1 of Pydakulamadugu, belonging to Kunza Pasanna, bounded on the north and east by unreserve jungle, Government; south by unreserve bund of the tank; west by unreserve jungle Government ..	Approximate extent. ACS. 4.02
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Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the construction of a village chavadi, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Sermadevi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Sermadevi, to perform the functions of a Collector under section 5-A of the Act.

Tinnevely district, Ambasamudram taluk,
Melaseval village.

Nattam, S. No. 293-1 part, belonging to Lakshmana Mudaliyar, bounded on the north by street S. No. 17; east by street S. No. 40; south and west by S. No. 293-1 part ..	Approximate extent. GANTS. 3
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Fort St. George, February 4, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the extension of the tank bund of Ammavaripeta tank, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Rajampet, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor in Council appoints the Revenue Divisional Officer, Rajampet, to perform the functions of a Collector under section 5-A of the Act.

Cuddapah district, Badvel taluk, Munnelli village.

Government, dry, S. No. 733 part, belonging to Kondapalle Seshayya, Kondapalle Guravayya and Boreddi Rayapureddigari Chennayya, bounded on the north by S. No. 734; east by S. Nos. 734 and 733 part; south by S. Nos. 2120 and 1834; west by S. No. 733 part ..	ACRE. 0.87
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Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.14 of an acre, be the same a little more or less, is needed for a public purpose,

to wit, for level crossing approach; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Salem, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Salem, and may be inspected at any time during office hours.

Salem district, Attur taluk, Narasingapuram village.

Dry, No. 209-3 A, belonging to Pavadal and Annamalai lessee Puvan Talayari of Narasingapuram, bounded on the north by No. 353; east by No. 209-8; south and west by No. 209-9 B	ACRE. 0.01
Dry, No. 361-4 B, belonging to Pavadal and Annamalai lessee, Puvan Talayari of Narasingapuram, bounded on the north and east by No. 361-4 A; south by No. 353; west by No. 361-4 A	0.13
Total ..	0.14

Fort St. George, February 1, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.95 acres, be the same a little more or less, is needed for a public purpose, to wit, for repair and improvements of Valavanur kasam channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ranipet, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ranipet, and may be inspected at any time during office hours.

North Arcot district, Wallajah taluk, Esayanur village.

Government, dry, No. 637-1 A, belonging to Krishnaswami Ayyar, bounded on the north by No. 643; east by No. 637-1 A; south by No. 637-1 B; west by Sakkaramallur.	ACS. 0.06
Government, dry, No. 637-2 A, belonging to Kokilammal, bounded on the north by No. 640; east by No. 637-5 A; south by No. 637-2 B; west by No. 637-1 A	0.19
Government, dry, No. 637-5 A, belonging to Viraraghava Kavandan, bounded on the north by No. 640; east by No. 637-6 A; south by No. 637-5 B; west by No. 637-2 A	0.11
Government, dry, No. 637-6 A, belonging to Vythilinga Malstri and Viraraghava Kavandan, bounded on the north by No. 640; east and south by No. 637-6 B; west by No. 637-5 A	0.29
Government, dry, No. 642-1 B, belonging to Muniswami Kavandan, bounded on the north and east by No. 612-1 A; south by Nos. 643 and 640; west by Nos. 642-1 A and 643	0.13
Government, dry, No. 616-2, belonging to Chengalvaraya Kavandan, bounded on the north and east by No. 616-1; south by No. 617; west by No. 615	0.03
Government, dry, No. 606-2, belonging to Pachai Ammal, bounded on the north and east by No. 606; south by Nos. 606-1 and 605; west by Nos. 607-1 and 606-1	0.07
Government, dry, No. 583-1 B, belonging to Vijayaraghava Ayyar, V. Sadagopalachari, Sundarammal, Bangaswami Ayyangar, Ramaswami Ayyar, Ramachandra Ayyar, kamatchi Ammal, Janaki Ammal, Rajagopalachari, Sundarachari and Kuppaswami Chetti, bounded on the north and east by No. 583-1 A; south and west by No. 596	0.09
Government, wet, No. 531-1 A, belonging to Ramachandra Ayyar, bounded on the north by No. 578; east by No. 531-1 B; south by No. 538-1 B; west by No. 577-1	0.05
Government, wet, No. 576-4 A, belonging to Rajagopalachari, bounded on the north by No. 597; east by No. 582; south by Nos. 576-4 B and 577-1; west by Nos. 598 and 578-4 B	0.05
Government, wet, No. 577-1, belonging to Rajagopalachari, bounded on the north by Nos. 582 and 578; east by No. 531-1 A; south by No. 577-2; west by Nos. 577-2 and 576-4 B	0.13
Government, wet, No. 579-3 A, belonging to Sundarammal, bounded on the north and east by No. 579-3 B; south and west by No. 582	0.01
Government, wet, No. 579-3 C, belonging to Sundarammal, bounded on the north by No. 579-3 B; east by No. 579-3 B & 4 R; south by No. 578; west by Nos. 582 and 578..	0.06
Government, wet, No. 579-4 B, belonging to Ramachandra Ayyar, bounded on the north by No. 579-4 A; east and south by No. 578; west by No. 579-3 B	0.03
Government, wet, No. 598-1, belonging to Seshadri Ayyar and Sriivasa Ayyar, bounded on the north by Nos. 596 and 605; east by No. 596; south by No. 598-2 B & 1 A; west by No. 598-1 A	0.07
Government, wet, No. 598-2 B, belonging to Kalyana Venkatachari, bounded on the north by Nos. 597 and 598-1 B; east by No. 597; south by Nos. 598-2 A and 597; west by No. 598-2 A	0.06
Government, wet, No. 607-1, belonging to Doddachari, bounded on the north by Nos. 596 and 608; east by Nos. 606-2 and 596; south by No. 607-2; west by Nos. 619-2 A and 607-2	0.24
Government, wet, No. 619-1 B, belonging to Sundarammal, bounded on the north by No. 618-2; east by No. 608; south and west by No. 619-1 A	0.02
Government, wet, No. 619-2 A, belonging to Sundarammal (registered holder), T. Ranganatha Ayyar (mortgagee), bounded on the north by No. 608; east by No. 607-1; south by No. 618-2 B; west by No. 619-1 A	0.04
Government, wet, No. 618-1 A, belonging to Kuppaswami Battachari, bounded on the north by No. 604; east by No. 618-2 & 1 B; south by Nos. 618-1 B and 621-2 A; west by No. 617	0.10

Government, wet, No. 621-1 A, belonging to Gopala Battachari, bounded on the north by No. 617; east by No. 621-2 A; south by No. 621-1 B; west by No. 633-1 A ..	ACS.	0'05
Government, wet, No. 621-2 A, belonging to Gopala Battachari, bounded on the north by Nos. 618-1 A and 617; east and south by No. 621-2 B; west by No. 621-1 A ..		0'02
Government, wet, No. 633-1 A, belonging to Thanjachari (registered holder), Krishnamachari (sole purchaser), bounded on the north by No. 617; east by No. 621-1 A; south and west by No. 633-1 B ..		0'03
Total ..		1'95

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

LEAVE.

Fort St. George, February 3, 1936.

No. 34.—Mr. A. N. Sarma, Deputy Conservator of Forests, leave from the 26th March 1935, as follows:—

- (1) Leave on average pay without medical certificate for one month and eight days from the 26th March 1935 to the 3rd May 1935;
- (2) Leave on average pay with medical certificate for six months and twenty-two days from the 4th May 1935 to the 25th November 1935; and
- (3) Leave on half average pay with medical certificate for four months and nine days from the 26th November 1935 to the 3rd April 1936.

No. 35.—Mr. E. A. Lasrado, Deputy Conservator of Forests, leave on average pay for three days from the 11th November 1935.

Fort St. George, February 4, 1936.

No. 36.—In modification of G.O. R. No. 1, Development, dated 2nd January 1936, Mr. N. Tirumurti, Deputy Conservator of Forests, subject to eligibility, leave on average pay for one month and twenty-four days from the 6th January 1936.

EXTENSION OF LEAVE.

No. 37.—Subject to eligibility, M.R.Ry. M. M. Ramachandra Bhupathi Avargal, Deputy Registrar of Co-operative Societies, Tinnevely, an extension of leave on average pay without medical certificate for one month from the 1st February 1936.

POSTINGS.

Fort St. George, February 3, 1936.

No. 38.—Mr. Rameshwar Sahai, Deputy Conservator of Forests attached to the Palghat division, to be District Forest Officer, Ganjam, in relief of M. Amir Padsha Sahib Bahadur.

No. 39.—Mr. Abdul Hamid Khan, Assistant Conservator of Forests attached to the Kurnool West division, to be attached to the Ganjam division.

No. 40.—Mr. P. Venkataramani, Assistant Conservator of Forests and District Forest Officer, Parlakimedi Maliahs, on relief by Mr. Said ud-din Ahmed, to be attached to the Madura division.

ERRATUM.

Fort St. George, February 6, 1936.

In the declaration under section 6 of the Land Acquisition Act published at page 1263 of Part I of the Fort St. George Gazette, dated 17th September 1935, in respect of the lands required for forming a forest cart-track in Edappatti Pudur, hamlet of Idaiyappatti village, Attur taluk, Salem district—

ACS.
For—Zam'n, dry, plot I, mittadars Ananda Padayachi and Thandraya Padayachi, bounded on the north and east by Attukku Kilakku punjal, belonging to Ananda Padayachi; south by Authoram punjal, belonging to Sellamuthu Padayachi; west by Thumbal river 0'06

Zamin, dry, plot II, Attukku Kilakku punjal part, belonging to Ananda Padayachi, bounded on the north and east by Attukku Kilakku punjal, north and east by Attukku Kilakku punjal, belonging to Ananda Padayachi, Kilakku punjal, belonging to Ananda Padayachi, cattle path belonging to mittadars Ananda Padayachi and Thandraya Padayachi; west by Thumbal river and cattle path ..	ACS.	0'22'
Read—Zamin, dry, field No. 2 known as Attukku Kilakku punjal, belonging to Ananda Padayachi and Thandraya Padayachi, bounded on the north by Attukku Kilakku punjal; east by field No. 3; south by Attukku Kilakku punjal and Attoram punjal; west by Thumbal river ..		0'25'
For—Zamin, dry, plot III Attukku Kilakku punjal part, belonging to Anaimuthu Padayachi, bounded on the north by Attukku Kilakku punjal, belonging to Anaimuthu Padayachi; east by lands belonging to mittadars Ananda Padayachi and Thandraya Padayachi; south by Attukku Kilakku punjal, belonging to Anaimuthu Padayachi; west by Attukku Kilakku punjal, belonging to Ananda Padayachi ..		0'21'
Read—Zamin, dry, field No. 3 Attukku Kilakku punjal part, belonging to Anaimuthu Padayachi, bounded on the north by Attukku Kilakku punjal; east by field No. 4; south by Attukku Kilakku punjal; west by field No. 2 ..		0'20'
Against plot IV—for 'Plot IV' read 'Field No. 4' for 'west by Attukku Kilakku punjal, belonging to Anaimuthu Padayachi' read 'west by field No. 3' for '0'38 acre' read '0'31 acre.'		
For—Zamin, dry, plot V mittadars Ananda Padayachi and Thandraya Padayachi, bounded on the north by lands belonging to mittadars Ananda Padayachi and Thandraya Padayachi; east by Mannur Reserve; south by lands belonging to mittadars Ananda Padayachi and Thandraya Padayachi west by odai ..		0'01'
Read—Zamin, dry, field No. 5, belonging to mittadars Ananda Padayachi and Thandraya Padayachi, bounded on the north by mitta dry; east by field No. 6; south by mitta dry; west by odai ..		0'20'
Zamin, dry, field No. 6, belonging to mittadars Ananda Padayachi and Thandraya Padayachi, bounded on the north by mitta dry; east by field No. 7; south by mitta dry; west by field No. 5 ..		0'22'
Zamin, dry, field No. 7, belonging to mittadars Ananda Padayachi and Thandraya Padayachi, bounded on the north by mitta dry; east by field No. 8; south by mitta dry; west by field No. 6 ..		0'24'
Zamin, dry, field No. 8, belonging to mittadars Ananda Padayachi and Thandraya Padayachi, bounded on the north by mitta dry; east by Mannur Reserve Forest; south by mitta dry; west by field No. 7 ..		0'27'

NOTIFICATIONS.

Fort St. George, December 20, 1935
(G.O. No. 1808, Development).

No. 41.—

In exercise of the powers conferred by subsection (6) of section 10 of the Factories Act, 1934 (XXV of 1934), the Governor in Council is hereby pleased to make the following amendments to the schedule to Development Department Notification No. 192, dated the 5th April 1932, published at pages 955-957 of Part I of the Fort St. George Gazette, dated the 31st May 1932, as subsequently amended.

AMENDMENTS.

In the said schedule—

- (1) in the entries against Cuddapah district—
 - (a) in column (2), the following items shall be omitted, namely:—
 - “ 3. Vengalayapalle Gin and Decorticating Factory, Vengalayapalle.
 4. Adinarayana Reddi Decorticating Factory, Chevaripalle.
 5. R. Chinna Malla Reddi Decorticating Factory, Mydukur ”;
 - (b) item 6 in the same column shall be renumbered as item 3; and
 - (c) in columns (2) and (3), the following items shall be omitted, namely:—

“ 7. Abdul Razackia Decorticating Factory, Royachoti.	} Subdivisional Magistrate, Royachoti; ”
8. M. Ismail Sahib Decorticating Factory, Tsundupalli.	
9. K. Rangayya Navudu Decorticating Factory, Tsundupalli.	

(2) In the entries against Bellary district—

- (a) in columns (2) and (3), the following item shall be omitted, namely:—
 - “ 1. Sri Lakehmi Nara- Subdivisional Magistrate,
simha Ginning Factory, Bellary. ” and
Honnur.

(b) items 2 and 3 shall be renumbered as items 1 and 2 respectively;

(3) in the entries against Madura district—

(a) in columns (2) and (3), the following item shall be omitted, namely:—

“ I. Ar. Rm. V. A. S. A. Subdivisional Magistrate, Kaleeswarar Rice Mill, Usilampatti.” ; and Uttamapalayam.

(b) item 2 shall be renumbered as item 1;

(4) in the entries against Vizagapatam district, in columns (2) and (3), after item (3), the following items shall be added, namely:—

“ 4. Sri Kanyakaparameswari Rice Mill, Jeypore. } Subdivisional Magistrate, Koraput.” ; and “ 5. Jeypore Distillery, Umiri. }

(5) in the entries against Kistna district, in columns (2) and (3), after item 10, the following item shall be added, namely:—

“ 11. Ramakrishna Rice Subdivisional Magistrate, Ginning and Groundnut Bezwada.” Factory, Penuganchi-prolu.

Fort St. George, February 1, 1936
(G.O. Ms. No. 145, Development).

No. 42.—In exercise of the powers conferred by clauses (a), (b) and (c) of sub-section (1) of section 3 sections 19 and 21 of the Madras Agricultural Pests and Diseases Act of 1919 (Madras Act III of 1919), as amended by Act VII of 1925, the Governor acting with Ministers is pleased to direct that the Development Notifications Nos. 85 to 87, dated 27th February 1933, published at pages 411-12 of Part I of the Fort St. George Gazette, dated 7th March 1933, and continued till 31st March 1935 in Notification No. 42, dated 25th January 1935, published at page 152 of Part I of the Fort St. George Gazette, dated 29th January 1935, and Notifications Nos. 43 to 45, dated 25th January 1936, published at pages 152-153 of Part I of the Fort St. George Gazette, dated 29th January 1936, which were issued in connexion with the eradication and prevention of budrot of palmyra in the Palghat, Ponnani and Walluvanad taluks of the Malabar district shall remain in operation for a further period of one year from 1st April 1936.

No. 43.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 3 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Act VII of 1925, the Government, Ministry of Public Works, hereby declare that the “budrot of palms” caused by the fungus *Phytophthora Palmivora* is a plant disease of coconut. In order to eradicate and to prevent the spread of this plant disease, the Government, Ministry of Public Works, direct under clauses (b) and (c) of sub-section (1) of section 3 of the Act that, with effect from the 11th February 1936, the following remedial and preventive measures shall be taken in respect of coconuts attacked by the said disease in the Palghat, Ponnani and Walluvanad taluks of the Malabar district:—

(i) The crowns of dead coconuts should be cut off immediately the central leaf becomes pale yellow.

(ii) All spotted leaf-bases and a few more healthy looking ones should be cut off from every outwardly infected trees whose leaves have the disease spots, immediately the spotted leaf becomes visible.

(iii) All diseased crowns, leaf-bases and leaves and other diseased material so cut off should be burnt in the field at once, so that the fungus may be roasted to death.

(iv) All trees in the neighbourhood (within a circle of 50 yards radius) of any dead or diseased tree should be stripped off some of their leaves with their bases and the leaf-bases examined for traces of the typical spots. Any tree so found to be diseased should be treated before the 31st May by cutting off and burning all the diseased tissue in the manner prescribed for trees whose leaf has the disease-spots.

This notification will be in force from 11th February 1936 to 31st March 1937.

No. 44.—In connexion with the eradication and prevention of the spread of the plant disease known as the “budrot of palms” (*Phytophthora Palmivora*) from coconut trees in the Palghat, Ponnani and Walluvanad taluks of the Malabar district the following are appointed inspecting officers under section 10 of the Act:—

Upper and lower subordinates of the Agricultural Department, Revenue Inspectors and Village Officers in the three taluks.

No. 45.—Under clause (f) of section 21 of the same Act, the Government, Ministry of Public Works, are pleased to direct that appeals under section 6 of the Act shall lie to the Tahsildars having jurisdiction over the land or premises concerned.

No. 46.—In exercise of the powers conferred by section 21 of the Madras Agricultural Pests and Diseases Act of 1919, as amended by Act VII of 1925, the Government, Ministry of Public Works, are pleased to issue the following rules:—

(1) An appeal presented under section 6 of the Act shall not be received unless it is accompanied by the original notice served on the appellant by the inspecting officer; it shall set forth clearly the objection or objections to the terms of the notice and shall specify the point or points on which redress is sought.

(2) In dealing with appeals under section 6 or 8 of the Act, the appellate officer shall record his decision in writing and communicate a copy thereof free of charge to the appellant.

(3) The notice issued under section 6 of the Act should be in Form A and the inspecting officer shall keep a register of notices in Form B.

(4) Every notice under section 6 shall be authenticated by the signature of the officer by whom it is issued. The notice shall be served by delivering a copy to the occupier or to some adult male member of his family at his usual place of abode or to his authorized agent or by affixing a copy thereof on some conspicuous part of his last known residence or on some conspicuous part of the land on which the prescribed remedial or preventive measures are to be taken.

(5) The notice of demand under section 8 of the Act should be in Form C and should be served in the manner prescribed for the service of notices and a copy of it should be communicated to the village officer and the taluk office. The inspecting officer will maintain a register in this connexion in Form D.

FORM A.

Notice under section 6 (1) of the Act.

No. _____
Date. _____
To Village Taluk District.

You are hereby required to take notice that you should carry out the following measures in respect of the coconut trees described in the schedule hereunder and growing or situated in the fields therein mentioned and under your occupation in the village of _____ in the _____ taluk in the _____ district within _____ days from the date of the service of this notice. If you object to this notice you may prefer an appeal along with this notice to the Tahsildar having jurisdiction within seven days from the service of notice setting forth the grounds of objection and the points for redress. The decision of that officer will be final. If you fail to comply with this notice or, in case of appeal, with the order of the appellate officer, the undersigned is authorized by law to carry out at your expense the measures ordered and you will also be liable to a fine not exceeding Rs. 50 or, in case of default, to simple imprisonment for a period not exceeding ten days.

Inspecting Officer.

SCHEDULE.

Serial number of notice.	Survey number, sub-division number to which notice relates.	Name of occupier.	Serial numbers marked on or other sufficient description of the trees to be operated upon.	Whether the tree is dead or outwardly infected having a spotted leaf or inwardly infected.	Measures to be carried out.
(1)	(2)	(3)	(4)	(5)	(6)

NOTE.—Sections 6, 7 and 14 of the Act should be printed on the reverse of the notice.

Form B.

Register of advances for the destruction of agricultural pests and diseases.

Designation of the inspecting officer.

Advances drawn.			Date of completion of work.	Demand issued for cost of work done.			Recoveries effected.			Remarks.
Date.	Amount.	Purpose.		Date.	Amount.	Particulars.	Chalan number and date.	Amount.	Particulars.	

Form C.

Register of advances for the destruction of agricultural pests and diseases.

Taluk

Month.	Advances drawn.	Amount recovered.	Balance outstanding.	Remarks.

Fort St. George, January 30, 1936
(G.O. Ms. No. 128, Development).

No. 47.—In exercise of the powers conferred by rule 1 of the Madras Reductions in the cadres of Services Rules, 1934, published in pages 2143-2145 of Part I of the Fort St. George Gazette, dated the 11th December 1934, the Local Government are hereby pleased to direct that the said rules shall apply to the following reductions in the total permanent strength of the staff of fisheries schools which has been decided on otherwise than as a measure of retrenchment:—

Reduction of staff in fisheries schools—
Post of one teacher on Rs. 23—2/2—45.

Fort St. George, January 31, 1936
(G.O. Ms. No. 135, Development).

No. 48.—In exercise of the powers conferred by sections 4 and 5 of the Nilgiri Game and Fish Preservation Act, 1879 (Madras Act II of 1879), sections 26, 33 and 63 of the Madras Forest Act, 1882 (Madras Act V of 1882), and section 6 of the Indian Fisheries Act, 1897 (IV of 1897), as subsequently amended, the Governor in Council and the Governor acting with Ministers are hereby pleased to make the following amendments to the Nilgiri Fishing Rules, published with Development Department Notification No. 97, dated the 13th February 1934, at pages 636-637 of Part I of the Fort St. George Gazette, dated the 13th March 1934, the same having been previously published:—

AMENDMENTS.

1. At the end of clause (a) of sub-rule (2) of rule 6 of the said rules, the following sentence shall be added, namely:—

“He may also fish in the Kundah, the Pykara and the Lower Krurmund and Mukorti (below cascades), subject to the rules prescribed in respect of those waters, but without alteration of the maximum catch of trout allowed on the trout licences.”

2. After the proviso to sub-rule (b) of rule 7 of the said rules, the following note shall be added, namely:—

“NOTE.—For the whole of the 1936 season, no trout of any size killed in the Billthadabulla, Bavanpuzha, Arokiampuzha and Peermund shall count against the catch permitted on any trout licence.”

3. After clause (h) of sub-rule (2) of rule 8 of the said rules, the following clause shall be added, namely:—

“(1) No refund of the fee paid for daily course fishing licence shall be permissible unless the licence is sent to the Honorary Secretary, Nilgiri Game Association, by registered post on the day prior to that for which the licence was issued, or unless it is presented to the manager of the office of the Nilgiri Game Association before 12 noon on the date for which it is current, or unless it is posted so as to bear the Ootacamund 1-30 p.m. delivery post mark on the day for which it is current, or unless it is certified by the office of issue as having been returned before 12 noon on the day for

which it is current. In the case of licences presented to the manager of the Nilgiri Game Association office, or certified by the office of issue, no unused licences can be accepted unless accompanied by a certificate from the person to whom the licence was issued that he or she has not made use of the licence.”

Fort St. George, February 4, 1936
(G.O. No. 163, Development).

No. 49.—The following draft of certain amendments to the Madras Commercial Crops Markets Rules, 1935, published with Development Department Notification No. 144, dated the 13th March 1935, at pages 589-594 of Part I of the Fort St. George Gazette, dated the 9th April 1935, which the Governor acting with Ministers proposes to make in exercise of the powers conferred by section 18 of the Madras Commercial Crops Markets Act, 1933 (Madras Act XX of 1933), is hereby published, as required by clause (a) of sub-section (4) of the said section, for general information.

Notice is hereby given that the draft will be taken into consideration on or after the 11th March 1936 and that any objections or suggestions which may be received from any person with respect thereto before the date aforesaid will be considered by the Governor acting with Ministers. Objections and suggestions should be sent through the Director of Agriculture, Madras.

DRAFT AMENDMENTS.

1. At the end of the second paragraph of rule 4 of the said rules, the following sentence shall be added, namely:—

“He shall recover the cost of the election from the Market Committee.”

2. For the opening paragraph of rule 7 of the said rules, the following paragraph shall be substituted, namely:—

“The expenses of the election to the Market Committee and all expenses incidental thereto shall be a first charge on the Market Committee Fund. After paying all such expenses to the election authority, the Market Committee shall, so far as funds at its disposal permit but subject to the provisions of these rules, provide”

Fort St. George, February 1, 1936.

No. 50.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in the Meccheri village, Omalur taluk, Salem district, from the 6th to 12th March 1936, both days inclusive.

Fort St. George, February 4, 1936.

No. 51.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Kil Tiruchendur village, Tiruchendur taluk, Tinnevely district, from the 2nd to 16th March 1936, both days inclusive.

No. 52.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Nangavalli village, Omalur taluk, Salem district, from the 5th to 9th April 1936, both days inclusive.

No. 53.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Kil Viraraghavapuram village, Tinnevely taluk, Tinnevely district, from the 15th to 29th February 1936, both days inclusive.

Fort St. George, February 6, 1936.

No. 54.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Tanagallu hamlet, Kariganapalli village, Kalyandrug taluk, Anantapur district, from the 11th to 19th February 1936, both days inclusive.

No. 55.—Under section 3 of the Madras Co-operative Societies Act, 1931, the Government are pleased to appoint M.R.Ry. W. Gnanasambandham, Sub-Deputy

Registrar of Co-operative Societies, to assist the Registrar of Co-operative Societies and to confer on him the powers of a Registrar under sections 15, 32 (1), 37, 38, 41, 51 (1), 51 (2), 51 (3), 51 (4) and 57 A of the Act while employed on foreign service under the Hospet Co-operative Central Bank, Limited.

Fort St. George, February 7, 1936.

No. 56.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Kuruvatti village, Harpanahalli taluk, Bellary district, for a period of one month from the 15th February 1936.

Fort St. George, February 1, 1936.

No. 57.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of the following land included in the notification under section 4 (1) of the Act, as being required for storing Government timber at Srirama giri, Bhadrachalam taluk, East Godavari district, and published at page 2086 of Part I of the Fort St. George Gazette, dated 27th November 1934—

Part of S. No. 58	ACS.
.. B. No. 59	0.72
.. .. .	0.41

ACQUISITION OF LAND.

Fort St. George, February 6, 1936.

Under section 6 of the Land Acquisition Act I of 1894, the Governor in Council and the Governor acting with his Ministers hereby declare that the land specified below and measuring 0.25 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for constructing a Government fisheries School at Vekkod, and under sections 3 and 7, the Revenue Divisional Officer, Palghat, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Palghat, and may be inspected at any time during office hours.

Malabar district, Ponnani taluk, No. 119. Patinnare Vemballur amsam.

	ACBB.
Ryotwarl, garden, R.S. No. 4-1 B, registered holder owner and occupant Kavungal Andl, son of Kavungal Kochayyappan, Patinnare Vemballur amsam, Ponnani taluk, bounded on the north by R.S. No. 4-1 A; east by R.S. No. 4-3 & 4; south by R.S. No. 5-2 A; west by R.S. No. 4-1 A	0.25

C. A. HENDERSON,
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

LEAVE.

Fort St. George, February 5, 1936.

No. 46.—Mr. J. L. Thompson, A.M.I. MECH. E., Chief Inspector of Steam Boilers, leave for four months and nine days from the 3rd March 1936 to the 11th July 1936 consisting of leave on average pay for three months and twenty-eight days and leave on half average pay for eleven days. He is permitted to affix to his leave Sunday, 12th July 1936, subject to the conditions in the subsidiary rules under Fundamental Rule 68 being fulfilled.

APPOINTMENTS.

Fort St. George, February 1, 1936.

No. 47.—In supersession of Notification No. 288, published at page 763 of Part I of the Fort St. George Gazette, dated 21st May 1935, Mr. L. P. Cole, Assistant Executive Engineer, Periyar subdivision, is appointed to officiate as Executive Engineer, Periyar Division, from the 25th May 1935 afternoon to 9th October 1935 afternoon. He held full charge of the Periyar subdivision in addition to his own duties during that period.

Fort St. George, February 6, 1936.

No. 48.—In supersession of Notification No. 31 published at page 118 of Part I of the Fort St. George Gazette, dated 4th February 1936, M.R.Ry. P. R. Sundaram, Junior Engineer, Pykara, is appointed under rule 4 (a) (ii) of the general rules for Provincial Services, as temporary Assistant Engineer (Electrical), Pykara System, for one month from the date of employment.

APPOINTMENTS AND POSTINGS.

Fort St. George, February 1, 1936.

No. 49.—Mr. C. G. Barber, C.I.E., M.B.E. A.C.G.I., Executive Engineer, Salem Division, Coimbatore Circle, to officiate as Superintending Engineer, Tanjore Circle, vice Mr. M. O'Brien appointed officiating Chief Engineer (Roads and Buildings).

No. 50.—Mr. L. P. Cole, Assistant Executive Engineer, Periyar subdivision, Periyar Division, Trichinopoly Circle, to officiate as Executive Engineer, Salem Division, vice Mr. C. G. Barber.

POSTINGS AND TRANSFERS.

No. 51.—Mr. K. Nazir-ud-din, B.E., Executive Engineer, on return from leave, to the charge of the Ganjam Division, Waltair Circle, in relief of Mr. H. R. Dogra.

No. 52.—Mr. H. R. Dogra, B.Sc., Executive Engineer, Ganjam Division, Waltair Circle, to the charge of the Godavari Western Division, Dowlaiswaram Circle, in relief Mr. L. M. F. Barrett.

No. 53.—Mr. L. M. F. Barrett, B.Sc., A.M.I.C.E., Executive Engineer, Godavari Western Division, Dowlaiswaram, Circle, to the charge of the Koraput Division, Waltair Circle, in relief of Mr. C. M. Bennett, Executive Engineer, granted leave.

ERRATA.

Fort St. George, January 31, 1936.

In the draft notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at pages 2198 and 2199 of Part I of the Fort St. George Gazette, dated 18th December 1934, in respect of the lands required for the construction of the left flood bank of the Ramileru drain in Pedapadu village, Ellore taluk—

In the entry against R.S. No. 692-1 in the name of owner, for 'K. Venkataramayya,' read 'K. Venkatarangayya.'

In the entry against Rev. S. No. 713 A part in the names of owners, add 'S. G. Ramakrishnaprasad, being minor father and guardian Pedakanakayya.'

In the entry against R.S. No. 715-3 A part in the names of owners, for 'Satyavole Venkayya,' read 'Satyavole Venkaya.'

In the entry against R.S. No. 715-9 part in the notation, for 'R.S. No. 715-9 part,' read 'R.S. No. 715-1 A part' and in the names of owners, add 'S. G. Ramakrishnaprasad, being minor father and guardian Pedakanakayya.'

In the entry against R.S. No. 1187-1 A part in the names of owners, after 'B. Dasaratharamayya,' add 'alia-Sudarsanam' after 'B. Subbayya,' add 'alias Prataparao,' and add at the end 'B. Ramudu and Kshatriki, being minors father and guardian Kotayya, B. Susesharao and B. Venkataratnam, being minors by father and guardian B. Dasaratharamayya alias Sudarsanam.'

In the entry against R.S. No. 1191-9 A part in the names of owners, add at the end '(6) B. Rajarao, (7) B. Anandarao, (8) B. Prasadarao, Nos. (6) to (8), being minors father and guardian Bhushanam and (9) boy not yet named, being minor father and guardian Sanjeeva Rao.'

In the entry against R.S. No. 1199-2 A part in the southern boundary, for 'R.S. No. 199-2 B,' read 'R.S. No. 1199-2 B.'

In the entry against Rev. S. No. 128-2 A, part in the names of owners, for '(5) K. Yacob' read 'K. Yacob,' and at the end add 'J. G. Ramakrishnaprasad being minor, by father and guardian Pedakanakayya.'

In the entry against Rev. S. No. 1331-1 part in the northern boundary, for 'Rev. S. No. 1330-1 part,' read 'Rev. S. Nos. 1331-1 part.'

In the entry against Rev. S. No. 1334-1 part in the northern boundary, for 'Rev. S. No. 1344-1 part,' read 'Rev. S. No. 1334-1 part' and in the western boundary, for 'Rev. S. No. 1331-1,' read 'Rev. S. No. 1333-1.'

In the entries against R.S. Nos. 1335-1 A part, 1335-2 A part, 1336-1 part, 1337-1 part and 1338-1 part, in the name of owner, add 'A. Venkatarishnarao, being minor father and guardian Manikyam.'

In the entry against R.S. No. 1337-1 part in the eastern boundary, add 'E.S. No. 1338-2.'

In the notification published under section 4 (1) of the Land Acquisition Act, 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, at page 2161 of Part I of the Fort St. George Gazette, dated 11th December 1934, in respect of the lands to be acquired for

the extension of the Beiji distributary in Panukuvalsa village, Palkonda taluk, Vizagapatam district—

1. For 'Inam, dry, S. No. 46 part, bounded on the south by S. No. 51,' read 'Inam, dry, B.S. No. 48-A, bounded on the south by S. No. 45.'
2. For 'Inam, wet, S. No. 48 part, bounded on the south by S. No. 51,' read 'Inam manavari, B.S. No. 48-B, bounded on the south by S. No. 85.'
3. For 'Inam, dry, S. No. 49 part, belonging to Pramidala Suryanarayana, bounded on the east by S. No. 50,' read 'Inam, dry, B.S. No. 49-B, belonging to Mahendrada Venkatapalacharyulu, bounded on the east by S. No. 15 and B.S. No. 50.'
4. For 'Inam, dry, S. No. 61 part, belonging to Pramidala Suryanarayana, bounded on the north by S. Nos. 51 and 50; east and south by S. No. 61 part; west by S. No. 50 and Tettangi village,' read 'Inam, dry, B.S. No. 61 A, belonging to Pramidala Suryanarayana, bounded on the north by S. No. 50; east by S. No. 61-B; south by portion of B.S. No. 61; west by Tettangi village.'

In the notification published under section 4 (1) of the Land Acquisition Act, 1894, at page 2161 of Part I of the Fort St. George Gazette, dated 11th December 1934, in respect of the lands to be acquired for the extension of the Beiji distributary in Thalavaramdheri Parapuram village, Palkonda taluk, Vizagapatam district—

1. For 'Inam hill, poramboke, S. No. 1 part, bounded on the east by S. No. 7 part—0.33 acre,' read 'Inam hill, poramboke, S. No. 31, bounded on the east by S. No. 32—0.35 acre.'
2. For 'Inam, dry, S. No. 7 part, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by S. No. 7 part; east by S. No. 4; south by S. No. 7 part; west by S. No. 1—0.52 acre,' read 'Inam, dry, S. No. 32, belonging to Routhu Thaviti Nayudu, bounded on the north by inam, dry, lands of the owner; east by S. No. 33; south by inam dry lands of the owner; west by S. No. 31—0.23 acre.'
3. For 'Inam, dry, S. No. 4 part, bounded on the north by S. No. 4 part; east by S. No. 8; south by S. No. 4 part; west by S. No. 7—1.41 acres,' read 'Inam, dry, S. No. 33-1, belonging to Kouthu Thaviti Nayudu, bounded on the north by inam dry lands of the owner; east by S. No. 33-2; south by inam dry lands of the owner; west by S. No. 32—0.41 acre.'
4. For 'Inam, gorja, poramboke, S. No. part, bounded on the north by S. Nos. 8 part and 3; east by S. Nos. 14 and 8 part; south by S. Nos. 9 and 8 part; west by S. Nos. 4 and 8 part—0.10 acre,' read 'Inam, dry, S. No. 33-2, bounded on the north by inam dry of the owner; east by S. No. 34; south by inam dry of the owner; west by S. No. 31—0.20 acre.'
5. For 'Inam, dry, S. No. 14 part, bounded on the north by S. No. 14 part; east by S. No. 9; south by S. No. 14 part; west by S. No. 8—0.11 acre,' read 'Inam, dry, S. No. 34, bounded on the north by inam dry of the owners; east by S. No. 3; south by inam dry of the owners; west by S. No. 3—0.13 acre.'
6. For 'Inam, dry, S. No. 9 part, bounded on the north, east and south by S. No. 9 part; west by S. No. 14—0.4 acre,' read 'Inam, dry, S. No. 35, bounded on the north by inam dry of the owners; east by S. No. 36; south by inam dry of the owners; west by S. No. 34—0.34 acre.'
7. For 'Inam, dry, S. No. 3 part, bounded on the north and east by Kurmarajapuram village; south by S. No. 8; west by S. No. 3 part—0.02 acre,' read—
 'Inam, dry, S. No. 36-1, bounded on the north by inam dry of the owners; east by S. No. 36-2; south by inam dry of the owners; west by S. No. 6—0.26 acre.
 Inam, gorja, poramboke, S. No. 36-2, belonging to P. Kurmi Nayudu and N. R. Apparao Nayudu, bounded on the north and south by the remaining portion of the gorja; east by S. No. 36-3; west by S. No. 36—0.03 acre.
 Inam, dry, S. No. 36-3, belonging to P. Kurmi Nayudu and N. R. Apparao Nayudu, bounded on the north by inam dry of the owners; east by S. No. 37; south by inam dry of the owners; west by S. No. 36-2—0.11 acre.
 Inam, dry, S. No. 37-1, belonging to P. Kurmi Nayudu and N. R. Apparao Nayudu, bounded on the north by inam dry of the owners; east by S. No. 37-2; south by inam dry of the owners; west by S. No. 3—0.21 acre.
 Inam, gorja, poramboke, S. No. 37-2, belonging to P. Kurmi Nayudu and N. R. Apparao Nayudu, bounded on the north by the remaining portion of the gorja; east by Thumaradadheri Kurmarajapuram village; south by the remaining portion of the gorja; west by S. No. 37-1—0.02.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published in page 1272 of the Fort St. George Gazette, Part I, dated 17th September 1935, relating to the acquisition of lands for the excavation of a distributary channel from Manmettu voikkal in Vangal village, Karur taluk, Trichinopoly district—

- For 'S.F. No. 628 (occurring after compounded wet),' read 'S.F. No. 628 part.'
- For 'bounded on the south by S.F. Nos. 625 and 626,' read 'bounded on the south by S.F. Nos. 627, 626 and 625.'
- Deletes the names of Nos. (4) and (5) noted against interested persons.
- Includes the name of (4) minor Venkatasamanan, aged 15, guardian father No. (2).'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1422, Part I of the Fort St. George Gazette, dated 2nd October 1935, in respect of lands to be acquired for repairs to Public Works Department Ankala tank of Parimpudi in Polavaram taluk, East Godavari district—

- Against dry, R.S. No. 483 part, for (2) Chitlikana Ramalingaswami and (3) Chitlikana Gangadharan, Nos. (2) and (3) being minors, mother and guardian Suramma, read (2) Chitlikana Ramalingaswami and (3) Chitlikana Gangadharan, being minors, brother and guardian Ch. Seshachalam No. (1) and (4) Chitlikana Subbarao (absconded).

- Against enfranchised nayakavali service inam, for 'Nandigam Pothuraju,' read 'Nandigam Pothuraju.'
- Against two bits, B.S. No. 501-3 part and 501—
 For 'Nalluru China Kristnamma,' read 'China Kristnamma, having died, sons Nalluru China Sarayya and (2) Nalluru Sarayanarayana, being minor brother and guardian Nalluru China Sarayya.'
- For 'dry, R.S. No. 501 (extent 0.07),' read 'No. 501-3 part.'
- Against 'two bits, No. 515-2 part, for 'Reddi Somayya,' read 'registered holders (1) Reddi Somayya, (2) Vijju Venkataswamy and (3) Vijju Kristnamurthy, No. (3) being minor, mother and guardian Lakshminarasamma.'
- Against R.S. No. 515-2 part, extent 0.35, for 'south and west by No. 485,' read 'south by No. 485; west by No. 515-2 A.'
- Against R.S. No. 515-2 part, extent 0.60, for 'east, 513 punta,' read 'No. 613.'

In the notification published under section 4 (1) of the Land Acquisition Act, 1894, as amended by the Land Acquisition Act XXXVIII of 1923 at page 1647, Part I of the Fort St. George Gazette, dated 19th November 1935, in respect of the land required for repairs to Siharireju tank of Vunukuru in Parampeta village, Palkonda taluk, Vizagapatam district—

- Against S. No. 1-31, for 'owner G. Pilli Chailayya,' read 'owner G. Palli Chelैया.'
- Against S. No. 2-2, for 'owners 1. Mamduru Ramachandrayya and 2. Vayino lam Mollikharjunaswami,' read 'owners 1. Mavuduru Ramachandrayya and 2. Vayindham Mollikharjunaswami.'
- Against S. No. 3-4, for 'owners 1. Nanubola China Appanna, 2. Panuku Hodigadu and 3. Panuku Bhima,' read 'owners Nanubola China Appanna, Panuku Bodigadu and Panuku Bhama.'
- Against S. No. 9-2 part, for 'bounded on the south by S. No. 7-3; west by S. No. 1-31,' read 'bounded on the south by S. No. 9-3; west by S. Nos. 1-31 and 9-2 A.'

Fort St. George, February 4, 1936.

In the draft declaration under section 6 published at page 24 of the Fort St. George Gazette, Part I, dated 7th January 1936, for the acquisition of additional land for distributary channel from sluice No. 7 of the Kastalali High level channel in Vaigamallur village, Kullitalai taluk—

- Against S.F. No. 398 B-1 B-1, for 'bounded on the north by No. 399 B-2 B,' read 'bounded on the north by No. 399 B-9 B.'
- Against S.F. No. 420-2 C-1, for 'east by No. 42-2 C-2 & 3 B-1,' read 'east by No. 420-2 C-2 & 3 B-1.'
- Against S.F. No. 421-1 B-1, for 'pattadars and enjoyer same as in S.F. No. 399 B-9 A-1,' read 'pattadars and enjoyer same as in S.F. No. 399 B-9 A-2.'

Fort St. George, February 5, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935, required for excavating field bodhi under pipe sluice No. 2 L of No. 2 Kuderu branch of No. I Ilur Lankapalli channel in Kuderu village, Gannavaram taluk, Kistna district—

	Extent.
	ACRE.
For S. Nos. 35 and 50, read the following items:— Ryoti, dry, B.S. No. 35 part, belonging to Dudala Kutimbayya, mortgagee Bhagavatula Rajayya, bounded on the north by B.S. No. 35 part; east by R.S. No. 50 A-1 part; south by R.S. No. 101; west by B.S. No. 35 part	0.04
Ryoti, dry, R.S. No. 50 A part, belonging to Guttikonda Krishnayacharyulu, bounded on the north by R.S. No. 49 part; east and south by R.S. No. 50 A part; west by B.S. No. 35 part	0.08
Ryoti, dry, R.S. No. 50 A part, belonging to Veeram Nagaanna, bounded on the north by R.S. No. 49-2 part; east, south and west by R.S. No. 50 A part	0.02
Ryoti, dry, R.S. No. 50 A part, belonging to Yarraboyina Bapayya, Yarraboyina Narasimhulu and Yarraboyina Sastriulu, bounded on the north by R.S. No. 49-2 parts; east, south and west by R.S. No. 50 A part	0.02

NOTE.—The Zamindar of Telaprolu Estate is the melvarundar for the above lands.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935, as required for excavating field bodhi under pipe sluice No. I of No. 2 Kuderu branch of No. I Ilur Lankapalli channel in Kuderu village, Gannavaram taluk, Kistna district—

	Extent.
	ACRE.
For S. Nos. 144, 44, 45 and 65, read the following items:— 1. Ryoti, dry, B.S. No. 144-2 part, belonging to Tamma Gochu Reddi, Tamma Narapa Reddi, Tamma Raghava Reddi, Tamma Nagi Reddi and Tamma Saubli Reddi, bounded on the north by R. No. 44-2 part; east by R.S. No. 45 A-1 part; south by B.S. No. 98; west by B.S. No. 144-2 part	0.01
2. Personal inam, dry, R.S. No. 44-2 part, belonging to Boyina Oyyamma, bounded on the north by R.S. No. 44-2 part; east by B.S. No. 45 A-1 part; south by B.S. No. 144-2 part; west by R.S. No. 44-2 part	0.04
3. Personal inam, dry, R.S. No. 44-2 part, belonging to Boyina Oyyamma, bounded on the north by R.S. No. 44-2 part; east and south by R.S. No. 45 A-2 part; west by R.S. No. 44-2 part	0.02

4. Personal inam, dry, R.S. No. 45 A-1 part, belonging to Nemaikanti Durgamma, bounded on the north by R.S. No. 44-2 part; east by R.S. No. 45 A-2 part; south by R.S. No. 45 A-1 part; west by R.S. No. 44-2 part	AOBE.
5. Personal inam, dry, R.S. No. 45 A-2 part, belonging to Kotaru Lakshminarasamma, Tummalapalli Venkatarattamma and Kasturi Ramaseshamma being minor guardian husband Kasturi Bala Subramanya Lakshminarasamma alias Nagendra Rao, bounded on the north by R.S. No. 44-2 part; east and south by R.S. No. 45 A-2 part; west by R.S. No. 45 A-1 part	0-04
6. Personal inam, dry, R.S. No. 45 A-2 part, belonging to Adu umilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by R.S. No. 44-2 part; east, south and west by R.S. No. 45 A-2 part	0-01
7. Personal inam, dry, R.S. No. 45 A-2 part, belonging to Aduumilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by R.S. No. 45 A part; east by R.S. No. 45 A-3 part; south by R.S. No. 45 A-2 part; west by R.S. No. 44-2 part	0-02
8. Personal inam, dry, R.S. No. 45 A-3 part, belonging to Rachapudy Suryanarayana, bounded on the north by R.S. No. 45 A part; east by R.S. No. 45 A-4 & 5 parts; south by R.S. No. 45 A-3 part; west by R.S. No. 45 A-2 part	0-02
9. Personal inam, dry, R.S. No. 45 A part, belonging to Racha udy Suryanarayana, bounded on the north by R.S. No. 65; east by R.S. No. 45 A-5 & 6 parts; south by R.S. No. 45 A-6, 5, 3 & 2 parts; west by R.S. Nos. 45 A-3 & 4 -2 parts	0-01
10. Personal inam, dry, R.S. No. 45 A-5 part, belonging to Rachapudy Amayamma, bounded on the north by R.S. No. 45 A part; east by R.S. No. 45 A-6 part; south by R.S. No. 45 A-5 part; west by R.S. Nos. 45 A-4 & 3 parts	0-05
11. Personal inam, dry, R.S. No. 45 A-6 part, belonging to Loya Kutumbam, bounded on the north and east by R.S. No. 45 A part; south by R.S. No. 45 A-6 part; west by R.S. No. 45 A 5 part	0-005
12. Ryoti, dry, R.S. No. 65 part, belonging to Rachapudy Suryanarayana, bounded on the north by R.S. No. 16 part; east by R.S. No. 32 part; south by R.S. No. 45 A part; west by R.S. No. 65 part	0-02
13. Ryoti, dry, R.S. No. 65 part, belonging to Aduumilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by R.S. No. 61; east by R.S. No. 32 part; south and west by R.S. No. 65 part	0-05
	0-04
Total ..	0-335

N.B.—The Zamindar of Teiaprolu estate is the melvaramdar for all ryoti lands and kattubaddar for personal inam lands.

In the declaration under section 6 of the Land Acquisition Act, published at page 20 of Part I of the Fort St. George Gazette, dated 7th January 1936, in respect of acquisition of lands in No. 29 Tholudur village of Tiruturaipundi taluk, Tanjore district, for the purpose of raising and strengthening the banks of the Veerasolanar—

In the eastern boundary of R.S. No. 5-1 A, for 'Nos. 6-1 and 2-5,' read 'No. 6-1.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by Act XXXVIII of 1923, published at page 1600 of Part I of the Fort St. George Gazette, dated 3rd December 1935, in respect of the land required for a well-site for the Arundhatiyas of Galayagudem village, Ellore taluk, West Godavari district—

In the names of the mokhsadars, for 'Aude China Lakshmayya,' read 'Aude China Lakshmayya.'

NOTIFICATIONS.

Fort St. George, January 27, 1936.

No. 54.—In exercise of the powers conferred by section 8 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), the Governor acting with Ministers is hereby pleased to declare, with effect from the date of publication of this notification, the under-mentioned ferry in the Kumbakonam taluk of the Tanjore district to be subject to the provisions of the said Act:—

[Kumbakonam taluk, No. 96. Kumbakonam town and No. 104. Darasuram village. Name of ferry—Elumichankaipalayam.]

LIMITS OF THE FERRY.

Northern bank.

Eastern limit.—Boundary station stone between Ward Nos. 4 and 5 of Kumbakonam Municipality.

Western limit.—Pillayar koil in S. No. 241-1 of Kumbakonam Municipality.

The distance between the extreme limits on this side of the ferry is 90 chains.

Southern bank.

Eastern limit.—Village boundary station stone between Annalagraharam and Darasuram villages.

Western limit.—Theodolite station stone in R.S. No. 179 of Darasuram village.

The distance between the extreme limits on this side of the ferry is 78 chains.

No. 55.—In exercise of the powers conferred by section 10 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), the Governor acting with the Ministers is hereby pleased to fix the following as the tolls leviable upon passengers, animals, vehicles and goods conveyed across the ferry referred to in Notification No. 54 supra:—

	RS.	A.	P.
1 For every adult and for every child over five years of age	0	0	3
2 For every sheep, goat or pig	0	0	1
3 For every unladen buffalo, bullock, bull, cow or calf including an attendant	0	0	6
4 For every laden buffalo, bullock, bull, cow or calf including an attendant	0	0	6
5 For every horse, pony, mule or donkey including the rider and one other attendant	0	1	0
6 For every unladen camel including an attendant	0	4	0
7 For every laden camel including an attendant	0	4	0
8 For every unladen elephant including an attendant	0	8	0
9 For every laden elephant including an attendant	0	8	0
10 For every palanquin, manchal, dholly or tongan including the bearers and the passengers when their number is less than eight	0	1	0
11 For every palanquin, manchal, dholly or tongan including the bearers and the passengers when their number is eight or more	0	2	0
12 For every bicycle or tricycle including the rider	0	1	0
13 For every motor cycle including the rider	0	2	0
14 For every motor cycle with a side-car including the rider and passenger	0	3	0
15 For every unladen conveyance without springs including the men or animals drawing it and the driver	0	2	0
16 For every laden conveyance without springs including the men or animals drawing it and the driver	0	2	0
17 For every unladen conveyance on springs including the men or animals drawing it and the driver	0	2	0
18 For every laden conveyance on springs including men or animals drawing it and the driver	0	2	0
19 For every 50 lbs. or part thereof of luggage or goods in excess of the 25 lbs. allowed free with every passenger.	0	0	1

Explanation.—A conveyance containing either one or more passengers or luggage or goods exceeding 1 cwt. in weight will be considered to be laden.

No. 56.—In exercise of the powers conferred by section 8 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), the Governor acting with Ministers is hereby pleased to declare with effect from the date of publication of this notification that the limits of the undermentioned ferry in the Kumbakonam taluk of the Tanjore district, which was declared a public ferry in Revenue Department Notification, dated the 10th January 1871, published at page 51 of the Fort St. George Gazette, dated the 17th January 1871, be altered and defined, as specified below:—

[Kumbakonam taluk, No. 96. Patnam and No. 112. Annalagraharam villages. Name of the ferry—Annalagraharam.]

LIMITS OF THE FERRY.

Northern bank.

Eastern limit.—South Indian Railway bridge.

Western limit.—Boundary station stone between Ward Nos. 4 and 5 of the Kumbakonam Municipality.

The distance between the extreme limits on this side of the ferry is 3,290 feet.

Southern bank.

Eastern limit.—South Indian Railway Girder bridge.

Western limit.—Village boundary station stone between Annalagraharam and Darasuram villages.

The distance between the extreme limits on this side of the ferry is 3,170 feet.

No. 57.—In exercise of the powers conferred by section 10 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), and in supersession of Revenue Department Notification, dated the 10th January 1871, published at page 51 of the Fort St. George Gazette, dated the 17th January 1871, the Governor acting with Ministers is hereby pleased to fix the following as the tolls leviable upon passengers, animals, vehicles and goods conveyed across the ferry referred to in Notification No. 56 supra:—

	RS.	A.	P.
1 For every adult and for every child over five years of age	0	0	3
2 For every sheep, goat or pig	0	0	1
3 For every unladen buffalo, bullock, bull, cow or calf including an attendant	0	0	6
4 For every laden buffalo, bullock, bull, cow or calf including an attendant	0	0	6
5 For every horse, pony, mule or donkey including the rider and one other attendant	0	1	0
6 For every unladen camel including an attendant	0	4	0
7 For every laden camel including an attendant	0	4	0
8 For every unladen elephant including an attendant	0	8	0
9 For every laden elephant including an attendant	0	8	0
10 For every palanquin, manchal, dholly or tongan including the bearers and the passengers when their number is less than eight	0	1	0

	RS.	A.	P.
11 For every palanquin, manchal, dholly or tongan including the bearers and the passengers when their number is eight or more.	0	2	0
12 For every bicycle or tricycle including the rider ..	0	1	0
13 For every motor cycle including the rider ..	0	2	0
14 For every motor cycle with a side-car including the rider and passenger.	0	3	0
15 For every unladen conveyance without springs including the men or animals drawing it and the driver.	0	2	0
16 For every laden conveyance without springs including the men or animals drawing it and the driver.	0	2	0
17 For every unladen conveyance on springs including men or animals drawing it and the driver.	0	2	0
18 For every laden conveyance on springs including men or animals drawing it and the driver.	0	2	0
19 For every 50 lbs. or part thereof of luggage or goods in excess of the 25 lbs. allowed free with every passenger.	0	0	1

Explanation.—A conveyance containing either one or more passengers or luggage or goods exceeding 1 cwt. in weight will be considered to be laden.

Fort St. George, February 7, 1936.

No. 58.—The following advertisement appearing in the *Indian Express* of the 15th, 17th and 18th January 1936, is published:—

DRAFT TINDIVANAM ELECTRIC LICENCE, 1936.

Notice is hereby given that the undersigned have applied to the Government of Madras for the grant of a licence to supply electric energy for Tindivanam Union area and surroundings to a radius of 10 miles and the draft licence is published hereunder. The copy of the deposited map may be inspected free at the office of the undersigned in Madras or at the Panchayat Board office in Tindivanam and copies of the draft licence obtained there, on payment of Re. 1 per copy. Every local authority, company or person, desirous of making any representation with reference to this application must make it to the Local Government, in Public Works and Labour Department, Fort St. George, Madras, within three months of the date of the first issue of this advertisement in Madras.

DRAFT LICENCE.

The Tindivanam Electric Licence, 1936.

Licence for the supply of energy granted by the Government of Madras under the Indian Electricity Act, 1910.

Licence is hereby granted to the Tindivanam Electric Supply Company, Limited, Tindivanam, to supply electric energy in the area with the powers and upon the terms and conditions, all specified below:—

1. *Short title.*—This licence may be cited as the Tindivanam Electric Licence, 1936.

2. *Interpretation.*—The licence is to be read and construed as subject in all respects to the provisions of the Indian Electricity Act, 1910, with the statutory modifications thereof and to the rules thereunder; and the several words, terms, and expressions, to which meanings are assigned by that Act, or any other statutory modifications thereof or by the rules thereunder or the General Clauses Act, 1897, shall have in this licence and the annexures thereto the same respective meanings, provided that in this licence:—

(1) The expression "The Act" shall mean the Indian Electricity Act, 1910, with the statutory modifications thereof.

(2) The expression "the licensees" shall mean and include the Tindivanam Electric Supply Company, Limited, and their permitted assigns.

(3) The expression "First Annexure", "Second Annexure", "Third Annexure" shall mean the first, second and third annexures to the licence respectively.

(4) The expression "deposited map" shall mean the plans showing the area of supply and the streets and the routes along which the electric lines, have compulsorily to be laid all hereinafter specified which have been deposited with the Government of Madras in pursuance of the rules under the Act and which plans are signed for the purpose of identification by the Secretary to Government of Madras, in the Public Works and Labour Department and by the applicants under the name and style of the Tindivanam Electric Supply Company, Limited.

(5) The expression "unit" shall mean the quantity of energy contained in a current of one thousand amperes flowing under an electro-motive force of one volt during one hour.

(6) The expression "load factor" shall mean the ratio or percentage of the average quantity per hour to the maximum quantity per hour of energy supplied in any month.

3. *Commencement of licence.*—The date of the notification by the Government of Madras in the *Fort St. George Gazette*, that this licence has been granted in this licence, referred to as "the commencement of licence."

4. *Security.*—(a) The period within which under clause 1 (a) of the schedule to the Act, the licensees shall show that they have available capital of Rs. 25,000 and are in a position fully and efficiently to discharge the duties and obligations imposed upon them by the licence throughout the area of supply shall, unless otherwise ordered by the Government of Madras, under that clause be six months from the commencement of the licence.

(b) The period within which under clause 1 (b) of the schedule to the Act, the licensees shall deposit security and the sum so deposited, shall unless otherwise ordered by the Government of Madras be six months and Rs. 2,000 respectively.

5. *Area of supply.*—The area within which the supply of electric energy is authorized by the licence is the whole of the area covered by the Union limits and a radius of 10 miles and more particularly delineated in red on the deposited map.

6. *Purpose of supply.*—Subject to the provisions of this licence and the Act and the rules thereunder, the licensees shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes, provided that the licensees shall not, without adequate notice being served on them, be under any obligation under section 22 of the Act to supply more energy than is consistent with their obligation to maintain a constant supply to consumers, due regard being had to the licensees load factor. Provided that no supply of energy shall be commenced to be given by the licensees to the owners or occupiers of private premises until the Government of Madras have approved the form of the requisition to be made by the owners or occupiers of such supply of energy and also the form of written contract or agreement with the licensees to take a supply of energy which is to be executed or entered into by the owners or occupiers, and until the Government of Madras have also approved the amounts or retail rates actually charged to consumers for the energy supplied for various purposes and also all miscellaneous charges incidental to or in connection with such supply and which the licensees propose to make against the consumers and also until the licensees' works have been inspected by the Electrical Inspector to Government and passed by him in writing.

7. *System of supply.*—(1) The systems to be adopted for the supply and transmission of electric energy under this licence are the following:—

(a) A medium pressure alternating current 3 phase 4 wire supply at a pressure at the consumers terminals of 400 volts (approximately) between phases and 230 volts between phase and neutral which shall be earthed at one point only on each separate distributing system and at a frequency of 50 complete periods per second.

(b) A high pressure alternating current three phase supply at a pressure of 3,300 volts between phases or at any other voltage approved by Government at a frequency of 50 complete periods per second.

(c) Extra high pressure alternating current 3 phase energy at any standard pressure approved by Government and a frequency of 50 complete periods per second, may be transmitted between the generating station and the one or more receiving stations.

(d) The neutral points of the high or extra high pressure systems may, with the approval of the Government of Madras and the concurrence of the telegraph authority and the South Indian Railway, be connected to earth, provided always that it shall be lawful for the Government from time to time to issue with due regard to the expense involved and to the effect upon the commercial prospects of the undertaking regulations dealing with the above system of supply or to authorize, subject to such limitations and conditions as shall be prescribed in writing by the Government, other systems of supply to be adopted for the purpose of this licence.

(2) The transmission lines, feeders distributing mains and service lines may be overhead or underground in whole or in part and shall be erected, constructed and maintained by the licensees in strict

conformity with the Act and the rules thereunder and the following provisions:—

(a) The licensees shall not use overhead mains at any higher pressure than medium pressure, without the sanction in writing of the Electrical Inspector to the Government in each case and subject to any conditions, or limitations which the Electrical Inspector to Government may prescribe.

(b) In the streets mentioned in the second annexure hereto or in any other streets which may at any time hereafter be named in writing by the Government of Madras, all the electric lines shall be laid underground.

(c) Where the transmission or electric supply line crosses or runs along the routes of taboot temple car or similar religious processions the wires shall be laid underground or at such height as will allow of the free and safe passage of those processions or shall be temporarily removed.

(d) In all streets and thoroughfares less than 14 feet in width for wheeled traffic posts for overhead electric lines shall not be erected.

(e) In narrow lanes through which wheeled traffic is not permitted the posts shall be placed on the extreme edge of the lane and a special construction to be approved by the Electrical Inspector adopted to keep the wires four feet clear of every building.

(f) In any street or its direct continuation in which overhead electric lines are run such lines shall be throughout on one side only.

(g) Whereas overhead mains carrying alternating current are used, due precautions shall be taken by the licensees to avoid any possible interference with the adjacent telegraph or telephone circuit due to inductive effects the overhead wires shall be suitably transposed where necessary.

(h) For the purpose of rule 61 of the Indian Electricity Rules, 1922, the maximum wind pressure shall be taken as 20 lb. per square feet.

8. *Compulsory works.*—(a) The licensees shall lay down suitable and sufficient transmission lines, feeders and distributing mains and erect the generating station with all machinery and apparatus necessary for giving a continuous supply of energy and shall do all other works necessary for the commencement of the supply and to the satisfaction of the Government of Madras throughout such streets or parts of streets as are mentioned in the first annexure and as indicated in red on the deposited map. In the case of difference between the description in the first annexure and as indicated on the deposited map, the latter shall prevail. The licensees shall commence to execute the works aforesaid within twelve months from the commencement of licence and shall complete same within two years thereof.

(b) Further within twelve months of the receipt of the application and subsequent to the first proviso of clause VI (1) of the schedule to the Act, the licensees shall lay down suitable and sufficient additional transmission lines, feeders, and distributing mains as may be required to effect a supply to every applicant, village or community within the area, having demand not less than 8,000 units (eight thousand) per annum per mile of additional low tension line and 10,000 units (ten thousand) per annum per mile of additional high tension transmission and feeder line.

(c) In addition to the streets mentioned in the first annexure, the licensees shall lay down further distributing mains to an aggregate length of one mile as may be directed by the Government of Madras within six months of the commencement of supply.

(d) If the licensees fail to comply with the above provisions or should in the opinion of the Government of Madras, the progress made during any portion of the said period of two years be unsatisfactory, the licence may be revoked and the security, furnished as per clause 4 (b) above, forfeited.

(e) The licensees shall submit reports to the Electric Inspector to Government every six months from the commencement of this licence until the completion of the compulsory works specifying all steps taken and the progress made in carrying into effect this licence.

9. *Generating stations.*—(a) There shall be only one generating station and it shall be within the area of supply.

(b) The licensees shall at liberty to generate from one generating station within the area of supply, energy to satisfy all or part of their requirements and buy the remainder in bulk or to generate no energy and to buy all the energy required for distribution and resale from a hydro-electric or other source having a generating station outside the area of this licence.

(c) *Transmission lines from generating stations.*—For the purpose of conveying and transmitting energy, the licensees may, after an order in writing has been made by the Government of Madras conferring upon them such of the powers referred to in section 51 of the Act as may be necessary and upon obtaining the general approval required by section 18 of the Act, place aerial transmission lines from the generating station to one or more receiving stations. The alignment of the aerial transmission lines from the generating station and up to the one or more receiving stations shall be subject to the previous approval of the Government.

10. *Breaking up of streets and railways and crossing of waterways.*—(a) The licensees are hereby specially authorized to open and break up the soil and pavement of the South Indian Railway so far as only concerned, level-crossing and parts of the railway running along the highway.

(b) The length of the trenches to be opened on any street at any one time and the period for which they may remain open shall be determined from time to time by the Government of Madras or the local authority by which such streets are repairable. When any street is crossed, not more than half the width of such street shall, without specific authority in writing of the Government of Madras or the local authorities as aforesaid, be closed for traffic.

(c) The licensees are further authorized to cross all rivers, streams and irrigation channels within or contiguous to the area of supply in accordance with such conditions as the Government may impose.

11. *Limits of prices to be charged in respect of the supply of energy.*—(a) The prices to be charged by the licensees for energy supplied by them shall not exceed those stated in that behalf in the third annexure or in the case of a method of charge approved by the Government of Madras in accordance with clause X of the schedule to the Act, such maximum as the Government of Madras may fix on approving the method: nevertheless the licensees may enter into special contracts subject to sections 22 and 23 of the Act, for the supply of energy.

(b) Should a supply of electrical energy in bulk become available at any future date from a Government power system or other source of supply at such rates that the rates of supply of distributing energy under this licence could be appreciably reduced, the licensees shall obtain their supply from such system or source of supply within twelve months from the date from which notice is given by Government that such supply is available.

(c) In the case where the energy is obtained from a Government power system, the licensees shall conform in resale rates and in conditions of working to such regulations as may be issued by the Government.

If a bulk supply is obtained from a source other than a Government power system, the licensees shall reduce the rates charged to consumers and also the maximum specified in the third annexure of this licence to such extent as may be directed by the Government.

12. *Continuity of service.*—It shall be the duty of the licensees to give to the nearest Magistrate immediate and full information of any circumstances in which interruption of the supply may be apprehended as a result of civil commotion or disturbance of the public peace or any strike or lockout of the nature specified in section 15 of the Trade Disputes Act, 1929.

13. *Purchase of undertaking.*—(a) The option of purchase given by section 7, sub-section (1) of the Act, shall first be exercisable on the expiration of thirty years from the commencement of this licence and on the expiration of every subsequent period of ten years during the continuance of this licence. The percentage of the value, to be determined in accordance with and for the purpose of sub-section (1) of section 7 of the Act of all lands, building works, materials, and plants of the licensees therein mentioned, to be added under the second proviso of the sub-section to such value on account of compulsory purchase shall be 20 per cent.

(b) In accordance with section 3, sub-section (2), clause (d) (ii) of the Act, it is hereby expressly declared that the generating station within the area of supply belonging to the licensees and to be used in connection with the undertaking or if there is no generating station within the area of supply but energy is brought from a hydro-electric or other source, then in that case one or more receiving and distributing stations to be used in connection with

the undertaking shall form part of the undertaking for the purpose of purchase under section 5 or section 7 of the Act.

(c) During the period of notice prescribed in section 7 (4) of the Act, all extensions and outlays of money debitable to the capital account of the licensee shall be subject to the previous approval of the Government.

14. *Variations from the schedule to the Act.*—In pursuance of section 3, sub-section (2), clause (f) of the Act, it is hereby expressly declared that the clause IV and IX of the schedule to the Act shall be excepted from incorporation in this licence.

15. *Assignment of licence.*—At any time after the commencement of the licence, the licensee may assign this licence or transfer the whole of their undertakings in respect of which this licence is granted (including all lands, building works, materials and plant of the licensee) to a company formed or to be formed and registered in British India, having authority to take over the licence and the said undertakings as the case may be and to exercise the powers and perform the obligations given to or imposed upon the licensee under the licence and the Act and the rules made under the Act and on such assignment or transfer the rights, powers and authorities, obligations and liabilities of the licensee shall be assigned and transferred to and shall be exercised by and shall attach to such company formed or to be formed as aforesaid:

Provided—

(1) that a complete statement of the terms of the proposed assignment is placed before the Government of Madras and that no charge on account of premium or in the case of an undertaking not earning profits, of goodwill, shall be included in the terms of the assignment;

(2) that no assignment shall be made without the previous consent in writing of the Government of Madras.

16. *Revocation.*—If the licensee fail to comply with the provisions of any of the clauses hereof, the licence may be revoked.

FIRST ANNEXURE.

COMPULSORY WORKS.

List of streets or parts of streets in which the licensee are to lay down suitable distributing mains for the purposes of supply of electric energy—

- (1) Bazaar street.
- (2) Marakanam trunk road (portion).
- (3) New Bazaar street.
- (4) Peria Agharam street.
- (5) Krishna Pillai street.
- (6) Marichetty Kolam street.
- (7) Hospital street.
- (8) Komati street.
- (9) Perumal Koil street.
- (10) Mariamman Koil street.
- (11) Kamatchiamman Koil street.
- (12) Eswaran Koil street.
- (13) Salai street.
- (14) Rajanpet street.
- (15) Meenatchiamman Koil street.
- (16) Sub-Collector's office street.
- (17) Rottikar street.
- (18) Ratnasabapathy Pillai street.
- (19) Mosque street.

SECOND ANNEXURE.

UNDERGROUND LINES.

List of streets or parts of streets wherein all electric lines shall be laid underground—Nil.

THIRD ANNEXURE.

MAXIMUM CHARGES.

Domestic supply.

(a) Lights, fans and small apparatus of less than 1 h.p., provided fans and apparatus form at least 30 per cent of connected load—6 annas per unit.

(b) Lights only—7 annas per unit.

Tariffs under (a) and (b) are subject to a minimum monthly charge of Rs. 5 per K.W. of connected load, with a minimum of Rs. 3.

(c) Heating and cooking.—Connected to a separate circuit and metered separately, the connected load being not less than 3 K.W.—Same as power.

Power used during the hours of 11 p.m. to 5 p.m.

Subject to a monthly minimum charge of Rs. 5 per K.W. maximum demand (maintained for more than 15 minutes)—

For the first 250 units per month—As. 3 a unit.

For the next 1750 units per month—As. 2 a unit.

For the next 3000 units per month—As. 1.5 a unit.

For the rest per month—As. 1.25 a unit.

For power used during the restricted hours, i.e., 5 p.m. to 11 p.m.—the above rates may be increased by 25 per cent.

Power for agricultural purposes.

A rebate of 20 per cent on the power rates, exclusive of the monthly minimum charge, will be allowed.

Bazaar lamps.

Energy required by bazaar shops, Rs. 2-8-0 per month per 40 W. lamp, burning for not more than 5 hours per day. Lamps burning for more than 5 hours, or of larger wattage, proportional rates.

Public bodies.

Energy required by local authorities for public works and lighting of streets and public places—

A charge of As. 3 a unit during restricted hours and half anna less between 1 a.m. to 5 p.m.

All maximum may be increased 20 per cent for the first 15 months of operation.

N. S. RAMABHADRAN,

for the Tindivanam Electric Supply Company,
Edward Elliotts Road (Near Tramshed),
Mylapore.

Fort St. George, February 11, 1936
(G.O. No. 341 W.)

No. 59.—

In exercise of the powers conferred by section 3 (1) of the Indian Electricity Act, 1910 (as amended), the Governor in Council is pleased to sanction the grant of the licence printed as an appendix to these proceedings to Messrs. The Ongole Electric Supply Company, Limited, Ongole, for the supply of electric energy in the area specified in clause 5 of the licence.

APPENDIX.

THE ONGOLE ELECTRIC LICENCE, 1936.

Licence for the supply of electric energy granted by the Government of Madras under the Indian Electricity Act, 1910.

Licence is hereby granted to the Ongole Electric Supply Company, Limited, Ongole, to supply electrical energy in the area with the powers and upon the terms and conditions all specified below:—

1. *Short title.*—This licence may be cited as the Ongole Electric Licence 1936.

2. *Interpretation.*—This licence is to be read and construed as subject in all respects to the provisions of the Indian Electricity Act, 1910, with the statutory modifications thereof and to the rules thereunder; and the several words, terms and expressions, to which meanings are assigned by that Act or any statutory modifications thereof or by the rules thereunder or the General Clauses Act, 1897, shall have in this licence and the annexures thereto the same respective meanings, provided that in this licence:—

(1) The expression "The Act" shall mean the Indian Electricity Act, 1910, with the statutory modifications thereof.

(2) The expression "The Licensees" shall mean and include Messrs. The Ongole Electric Supply Company, Limited, Ongole, and their permitted assigns.

(3) The expression "First Annexure," "Second Annexure" and "Third Annexure" shall mean the first, second and third annexures to this licence respectively.

(4) The expression "Deposited map" shall mean the plans showing the area of supply or the streets or routes along which electric lines have compulsorily to be laid, all hereinafter specified, which have been deposited with the Government of Madras in pursuance of the rules under the Act, and which plans are signed for the purpose of identification by the Secretary to the Government of Madras in the Public Works and Labour Department and by the applicants under the name and style of the Ongole Electric Supply Company, Limited.

(5) The expression "unit" shall mean the quantity of energy contained in a current of one thousand amperes flowing under an electro-motive force of one volt during one hour.

(6) The expression "load factor" shall mean the ratio or percentage of the average quantity per hour to the maximum quantity per hour of energy supplied in any month.

3. *Commencement of licence.*—The date of the notification by the Government of Madras in the *Fort St. George Gazette* that this licence has been granted is in this licence referred to as "the commencement of the licence."

4. *Security.*—(a) The period within which under clause 1 (a) of the schedule to the Act the licensees shall show that they have available capital of fifty thousand rupees and are in a position fully and efficiently to discharge the duties and obligations imposed upon them by this licence throughout the area of supply shall unless otherwise ordered by the Government of Madras under that clause be six months from the commencement of the licence.

(b) The period within which under clause 1 (b) of the schedule to the Act, the licensees shall deposit security and the sum so to be deposited shall unless otherwise ordered by the Government of Madras be six months and rupees five thousand respectively.

5. *Area of supply.*—The area within which the supply of energy is authorized by this licence is the whole of the area contained within a circle of six miles radius from the junction of the Hardinge street and the Great Northern Trunk road in Ongole and more particularly delineated in black on the deposited map.

6. *Purpose of supply.*—Subject to the provisions of this licence and the Act and the rules thereunder the licensees shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes.

Provided that the licensees shall not without adequate notice being served on them be under any obligation under section 22 of the Act to supply more energy than is consistent with their obligation to maintain a constant supply to consumers due regard being had to the licensees' load factor.

Provided that no supply of energy shall be commenced until the licensees' works have been inspected by the Electrical Inspector to Government and passed by him in writing and until the Government of Madras have approved (i) the form of requisition to be made by owners or occupiers of premises for supply of energy, (ii) the form of written contract or agreement with the licensees agreeing to take a supply of energy and (iii) all miscellaneous charges incidental to such supply, and also until the Government have been duly notified of the amounts of all retail rates actually to be charged to consumers for energy supplied for various purposes.

Provided further that every change in or addition to the rates shall be communicated to Government at least one month prior to its coming into force.

7. *System of supply.*—The systems to be adopted for the supply and transmission of electric energy under this licence are the following:—

(1) (a) A medium pressure alternating current three phase four wire supply at a pressure at the consumer's terminals of 400 volts (approximately) between phase and 230 volts between phase and neutral which shall be earthed at one point only on each separate distributing system at a frequency of fifty complete periods per second.

(b) A high pressure alternating current three phase transmission lines at a pressure of 11,000 volts between phases at a frequency of fifty complete periods per second.

(c) Any prospective consumer within the licensed area having a connected load of 150 horse-power or more may, if desired, be supplied with electrical energy in bulk at high tension by Government direct provided that, in the opinion of Government, it will be economically possible to do so.

(d) The neutral points of the high pressure system may, with the approval of the Government of Madras and the concurrence of the Telegraph Authority and the Madras and Southern Mahratta Railway, be connected to earth.

Provided always that it shall be lawful for the Government from time to time to issue with due regard to the expenses involved and to the effect upon the commercial prospects of the undertaking, regulations dealing with the above systems of supply or to authorize subject to such limitations and conditions as shall be prescribed in writing by the Government other systems of supply to be adopted for the purpose of this licence.

(2) The transmission lines, feeders, distributing mains and service lines may be overhead or underground in whole or in part, and shall be erected, constructed and maintained by the licensees in strict conformity with the Act, and the rules thereunder and the following provisions:—

(a) The licensees shall not use overhead mains at any higher pressure than medium pressure without the sanction in writing of the Electrical Inspector to Government in each case and subject to any conditions or limitations which the Electrical Inspector to Government may prescribe.

(b) In streets which may at any time hereafter be named in writing by the Government of Madras all electric lines shall be laid underground.

(c) Where the transmission or electric supply line crosses or runs along the routes of taboot or temple car or similar religious processions, the wires shall be laid underground or at such height as will allow of the free and safe passage of those processions.

(d) Posts for overhead lines shall not be erected without the previous permission of the Electrical Inspector in such portions of streets and thoroughfares where the clear width for vehicular traffic after the post is erected is less than 14 feet.

(e) In narrow lanes through which wheeled traffic is not permitted the posts shall be placed on the extreme edge of the lane and a special construction to be approved by the Electrical Inspector adopted to make the wires inaccessible from every building.

(f) In any street or its direct continuation in which overhead electric lines are run, such lines except with the previous permission of the Electrical Inspector to Government shall be run throughout on one side only.

(g) Where overhead mains carrying alternating current are used, due precautions shall be taken by the licensees to avoid any possible interference with the adjacent telegraph or telephone circuits due to inductive effects. The overhead wires shall be suitably transposed where necessary.

(h) For the purpose of rule 61 of the Indian Electricity Rules, 1922, the maximum wind pressure shall be taken as 20 lbs. per square foot.

8. *Compulsory works.*—(a) The licensees shall lay down suitable and sufficient transmission lines, feeders and distributing mains and erect the generating station with all machinery and apparatus necessary for giving a continuous supply of energy and shall do all other works necessary for the commencement of the supply and to the satisfaction of the Government of Madras throughout such streets or part of streets as are mentioned in the first annexure and as indicated in black on the deposited map. In the case of difference between the description in the first annexure and as indicated on the deposited map the latter shall prevail. The licensees shall commence to execute the works aforesaid within twelve months from the commencement of the licence and shall complete the same within two years thereof. The works aforesaid shall be in general accordance with the scheme mentioned in the third annexure and with such modifications as may be approved hereafter in writing by the Government of Madras.

(b) Further, within twelve months of the receipt of the application and subject to the first proviso of clause 6 (1) of the schedule to the Act, the licensees shall lay down suitable and sufficient additional transmission lines, feeders and distributing mains as may be required to effect a supply to every applicant, village or community within the area, having demand of not less than eight thousand (8,000) units per annum per mile of additional low-tension line and 12,000 units per mile of 11,000 volt line.

(c) In addition to the streets mentioned in the first annexure the licensees shall lay down further distributing mains to an aggregate length of one mile as may be directed by the Government of Madras within six months of the commencement of the supply.

(d) If the licensees fail to comply with the above provisions or should in the opinion of the Government of Madras the progress made during any portion of the said period of two years be unsatisfactory, the licence may be revoked and the security furnished as per clause 4 (b) forfeited.

(e) The licensees shall submit reports to the Electric Inspector, every six months from the commencement of this licence until the completion of the compulsory works specifying all steps taken and the progress made in carrying into effect this licence.

9. *Generating station.*—(a) There shall be only one generating station and it shall be within the area of supply.

(b) The licensee shall be at liberty to generate from one generating station within the area of supply, energy to satisfy all or part of their requirements and buy the remainder in bulk or to generate no energy and to buy all the energy required for distribution and resale from a hydro-electric or other source having a generating station outside the area of this licence.

(c) *Transmission lines from generating stations.*—For the purpose of conveying and transmitting energy, the licensee may, after an order in writing has been made by the Government of Madras conferring upon them such of the powers referred to in section 51 of the Act, as may be necessary, and upon obtaining the general approval required by section 18 of the Act, place aerial transmission lines from the generating station to one or more receiving stations. The alignment of the aerial transmission lines from the generating station and up to the one or more receiving stations shall be subject to the previous approval of the Government.

(d) The licensee shall employ a resident Electrical Engineer in technical charge of the undertaking who in the opinion of the Government is qualified for the purpose.

10. *Breaking up of streets and railways and crossing of waterways.*—(a) The licensee are hereby specially authorized to open and break up the soil and pavement of the M. & S. M. Railway at such points and places and to such extent only as shall have been previously approved in writing by the Government after the licensee have notified the persons who are entitled to work the said railway and after all representations or objections received in accordance with any such notices have been considered by the Government.

(b) The length of the trenches to be opened on any street at any one time and the period for which they may remain open shall be determined from time to time by the Government of Madras or the local authority by which such streets are repairable. When any street is crossed not more than half the width of such street shall, without the specific authority in writing of the Government of Madras, or the local authority as aforesaid, be closed for traffic.

(c) The licensee are further authorized to cross all rivers, streams and irrigation channels within or contiguous to the area of supply in accordance with such conditions as the Government may impose.

11. *Limits of prices to be charged in respect of the supply of energy.*—(a) The prices to be charged by the licensee for energy supplied by them shall not exceed those stated in that behalf in the second annexure or in the case of a method of charge approved by the Government of Madras, in accordance with clause X of the schedule to the Act, such maxima as the Government of Madras may fix on approving the method: nevertheless the licensee may enter into special contracts, subject to sections 22 and 23 of the Act, for the supply of energy.

(b) Should a supply of electrical energy in bulk become available at any future date from a Government power system or other source of supply at such rates that the rates of supply of distributed energy under this licence could be appreciably reduced, the licensee shall obtain their supply from such system within six months from the date from which notice is given by Government that such supply is available.

(c) In the case where the energy is obtained from a Government power system the licensee shall conform in re-sale rates and in conditions of working to such regulations as may be issued by the Government. If a bulk supply is obtained from a source, other than a Government power system, the licensee shall reduce the rates charged to consumers and also the maximum specified in the second annexure of this licence to such extent as may be directed by the Government.

12. *Continuity of service.*—It shall be the duty of the licensee to give to the nearest Magistrate immediate and full information of any circumstances in which interruption of the supply may be apprehended as a result of civil commotion or disturbance of the public peace or any strike or lockout of the nature specified in section 15 of the Trades Disputes Act, 1929.

13. *Purchase of undertaking.*—(a) The option of purchase given by section 7, sub-section (1) of the Act, shall first be exercisable on the expiration of twenty years from the commencement of this licence and on the expiration of every subsequent period of seven years during the continuance of this licence.

The percentage of the value to be determined in accordance with and for the purpose of sub-section (1) of section 7 of the Act of all lands, buildings, works, materials and plants of the licensee therein mentioned to be added under the second proviso of the sub-section to such value on account of compulsory purchase shall be twenty per centum.

(b) In accordance with section 3, sub-section (2), clause (d) (ii) of the Act, it is hereby expressly declared that the generating station within the area of supply belonging to the licensee and to be used in connexion with the undertaking, or if there is no generating station within the area of supply but energy is bought from a hydro-electric or other source, then in that case the one or more receiving and distributing stations to be used in connexion with the undertaking as also the unpaid balance if any of apparatus or wiring provided by the licensee on hire purchase shall form part of the undertaking for the purpose of purchase under section 5 or section 7 of the Act.

(c) During the period of notice prescribed in section 7 (4) of the Act, all extensions and outlays of money debitable to the capital account of the licensee shall be subject to the previous approval of the Government.

14. *Variations from the schedule to the Act.*—In pursuance of section 3, sub-section (2), clause (f) of the Act, it is hereby expressly declared that clauses IV and IX of the schedule to the Act shall be excepted from incorporation in this licence.

15. *Assignment of licence.*—The licensee may assign this licence or transfer the whole of their undertaking in respect of which this licence is granted (including all lands, buildings, works, materials and plant of the licensee) to a company formed or to be formed and registered in British India having authority to take over the licence and the said undertaking as the case may be and to exercise the powers and perform the obligations given to or imposed upon the licensee under this licence and the Act and the rules made under the Act and on such assignment or transfer the rights, powers and authorities, obligations and liabilities of the licensee shall be assigned and transferred to and shall be exercised by and shall attach to such company formed or to be formed as aforesaid.

Provided (1) that a complete statement of the terms of the proposed assignment is placed before the Government of Madras and that no charge on account of premium or in the case of an undertaking not earning profits of goodwill shall be included in the terms of assignment, and

(2) that no assignment shall be made without the previous consent in writing of the Government of Madras.

16. *Revocation.*—If the licensee fail to comply with the provisions of any of the clauses hereof, the licence may be revoked.

FIRST ANNEXURE

COMPULSORY WORKS.

List of streets or parts of streets in which the licensee are to lay down suitable distributing mains for the purpose of supply of electrical energy.

- (1) Great Northern Trunk road from Mission Hospital south road up to Kottapatnam road.
- (2) Ghose road.
- (3) Railway feeder road.
- (4) Ananda Row road between Kottapatnam road and Chengaiah Chetti road.
- (5) Chitharanjan road.
- (6) Kottapatnam road up to municipal limit.
- (7) Governor road.
- (8) Hospital road up to Ghosha Hospital.
- (9) South Bazaar.
- (10) Hardinge street.
- (11) Prathivari street.
- (12) Court street up to Rangarow cheruvu.
- (13) Amalanadhunivari street.
- (14) Ghadiyapuravari street.
- (15) Sitharampuram Agraharam street.

SECOND ANNEXURE.

MAXIMUM CHARGES.

1. *Domestic supply.*—(a) Lights, fans and small apparatus of less than 1 h.p. provided fans and apparatus form at least, 30 per cent of connected load—5½ annas per unit.

(b) *Lights only*—6½ annas per unit.

This tariff is subject to a minimum monthly charge of Rs. 3 single phase service and Rs. 5 polyphase service.

(c) Heating and cooking.—connected to a separate circuit and metered separately—same as power.

(d) Power used during the hours of 11 p.m. to 5 p.m.—Subject to minimum charge of Rs. 5 per K.W. of maximum demand (maintained for more than 15 minutes).

For the first 2,000 units per mensem 2 annas per unit.

For the next 3,000 units per mensem 1.5 annas per unit.

For the rest 1.25 annas per unit.

For power used during the restricted hours 5 p.m. to 11 p.m. surcharge up to 20 per cent may be permitted.

For all power used for agricultural purposes a rebate of 25 per cent shall be granted.

For a mixed load of small power, lights and fans a rate of 3 annas subject to a minimum monthly consumption of 500 units.

(e) Bazaar lamps.—Energy required by bazaar shops Rs. 2-8-0 per 40 watts lamp, burning for not more than 5 hours per day. Lamps burning for more hours or of larger wattage, proportional rates.

(f) Public bodies.—Energy required by local authorities for public works:—

A charge of 3 annas during restricted hours and 2½ annas between 11 p.m. and 5 p.m.

THIRD ANNEXURE.

The generating plant shall consist of at least two units aggregating not less than 80 K.W. capacity.

Fort St. George, January 31, 1936.

No. 60.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of lands notified under section 4 (1) of the Land Acquisition Act as required for formation of approach road to the causeway at 5/2-3 of Polavaram-Kannapuram road in Venkatapuram village, Polavaram taluk, East Godavari district, and published at page 1248 of Part I of the Fort St. George Gazette, dated 10th September 1935—

Particulars.	Extent.
	ACS.
Zamindari, dry land called—	
(i) Karatamvari tota pampu	0.77
(ii) Karatamvari Vellamamidi Challa	0.40

No. 61.—Under sub-section (1) of section 48 of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from acquisition of the undermentioned lands in Maredubaka village, Ramachandrapur taluk, East Godavari district, published at page 1473 of Part I of the Fort St. George Gazette, dated 21st August 1934, as being required for remodelling Tapeswaram south side channel—

R.S. Nos.—	Extent.	R.S. Nos.—	Extent.
	CENTS.		CENTS.
42-1	1	22-1	2
42-2	1	22-2	2
42-3	3	22-3	2
42-4	2	55-1	1
42-5	1	55-4	1
14-6	2	55-5 A	1
27-1	1	55-5 B	1
27-2	1	55-9	1
27-3	2	55-10	2
28-1	1		

ACQUISITION OF LANDS.

Fort St. George, February 3, 1936.

Whereas it appears to the Government that the land is likely to be needed for the excavation of the Kistna west high-level channel and its branches in the Kistna Western Delta in the villages mentioned below, in Guntur district, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act; and the Governor in Council hereby authorizes the staff and workmen sanctioned for the purpose to exercise the powers conferred by section 4 (2) of the Act. In view of the urgency of the case, the Governor in Council further directs under sub-section (4) of section 17

of the Act that the provisions of section 5-A of the Land Acquisition Act shall not apply to the acquisition of the waste or arable lands (which do not contain buildings, tombs or graveyards) required for these channels.

Guntur taluk.	Guntur taluk—cont.
1 Pedavadiapudi.	11 Nambur.
2 Chinavadiapudi.	12 Uppalapad.
3 Kantamarajukondur.	13 Buddapalli.
4 Penumuli.	14 Anamariapudi.
5 Devarayabhotlapalem.	15 Thakkellapada.
6 Tengellamudi.	
7 Sekur.	Tenali taluk.
8 Migaragadda Anantavaram.	16 Kolakalur.
9 Chinakakal.	17 Chituvur.
10 Kaza.	

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, extension of Anantagiri road from mile 65/6 to 74th mile, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Deputy Tahsildar, Padwa, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Deputy Tahsildar, Padwa, to perform the functions of a Collector under section 5-A of the Act.

Vizagapatam district, Padwa taluk.

[Extension of Vizagapatam-Anantagiri road up to Araku from mile 65 to 74.]

- Road from M. 65 F. 5 to M. 66 F. 6 passing through the limits of Balluguda village.
- Road from M. 66 F. 6 to M. 67 F. 1 passing through the limits of Gadyaguda, hamlet of Semlliguda.
- Road from M. 67 F. 1 to M. 68 F. 4 passing through the limits of Botusubeda village.
- Road from M. 68 F. 4 to M. 69 F. 6 passing through the limits of Pandrangul village.
- Road from M. 69 F. 5 to M. 70 F. 1 passing through the limits of Lettiguda, hamlet of Ravulavalasa and Ravulavalasa village.
- Road from M. 70 F. 1 to M. 70 F. 4 passing through the limits of Dummiriguda village.
- Road from M. 70 F. 4 to M. 70 F. 7 passing through the limits of Serbaguda village.
- Road from M. 70 F. 7 to M. 71 F. 6 passing through the limits of Kontabangavala village.
- Road from M. 71 F. 6 to M. 71 F. 8 passing through the limits of Padmapuram village.
- Road from M. 71 F. 8 to M. 72 F. 8 passing through the limits of Yendipalivala village.
- Road from M. 72 F. 8 to M. 73 F. 4 passing through the limits of Araku village.

Fort St. George, February 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the construction of a building for locating the Telephone Exchange at Calicut, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Calicut, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Calicut, to perform the functions of a Collector under section 5-A of the Act.

Malabar district, Calicut taluk, Kasba amsam, Kariakunnu desam.

	Approximate extent.
	ACS.
Ryotwari, O.D., T.S. No. 101 of ward XVII, block 4, registered holder S. V. Subba Rao of Kasba amsam and desam, Calicut taluk, simple mortgagee under the registered holder S. V. Gopala Rao of Kasb. amsam and desam, Calicut taluk, occupants Arangal Kanaran, Therambath Sankaran, Vallaparambath Sankaran of Kasba amsam, Kariakunnu desam of Calicut taluk, bounded on the north by T.S. No. 100 of ward XVII, block 4; east by T.S. Nos. 102 and 100 of ward XVII, block 4; south and west by T.S. No. 100 of ward XVII, block 4	0.02
Ryotwari, O.D., T.S. No. 102 of ward XVII, block 4, registered holder and occupant J. Moldeen Batcha, President, Anjuman Islamic Society, Calicut, now as Tirur, Ponnani taluk, bounded on the north by T.S. No. 100 of ward XVII, block 4; east by T.S. Nos. 104, 103 and 100 of ward XVII, block 4; south by T.S. No. 100 of ward XVII, block 4; west by T.S. No. 101 of ward XVII, block 4	0.03
Total	0.05

Fort St. George, January 24, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.064 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating bodhis Nos. 23 and 24 of No. X1. Mopidevi channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Pedakallepalli village.

Personal Inam, dry, B.S. No. 225 B-1, belonging to Vemuri Krishnamurti Sastri, bounded on the north by B.S. No. 221 A; east by B.S. No. 225 B-2; south by B.S. No. 226; west by B.S. No. 688	0'01
Devadayam Inam, dry, R.S. No. 221 A, belonging to Sri Durga Nageswaraswamivaru by trustee the Zamindar of Devarakota estate, bounded on the north by B.S. Nos. 222 C, 218 and 219; east by R.S. No. 221 B and B.S. No. 220-3 part, T.S. No. 780; south by R.S. No. 221 B-1; west by B.S. Nos. 688 and 222 C	0'29
Ryoti, dry, B.S. No. 220-3 part, T.S. No. 780, belonging to Yedavalli Srimannarayana, being minor, guardian and paternal grandmother Ananta Lakshmiddevamma, bounded on the north by B.S. No. 219; east by B.S. No. 212 B-1; south by B.S. No. 220-3 part; west by B.S. No. 221 A	0'08
Personal Inam, dry, B.S. No. 212 B-1, belonging to Madduri Subbayya, bounded on the north by B.S. No. 212 A; east by B.S. No. 212 B-2; south by B.S. No. 212 C; west by B.S. No. 220-3 part, T.S. No. 780	0'14
Personal Inam, dry, R.S. No. 212 B-2, registered inamdar Madduri Subbayya, bhuktadar Pillalamari Subbarao, bounded on the north by R.S. No. 212 A; east by B.S. No. 214; south by B.S. No. 212 C; west by B.S. No. 212 B-1	0'01
Ryoti, dry, B.S. No. 247-4 part, T.S. No. 781 C, belonging to Namhuri Venkatachalam, bounded on the north by B.S. No. 248-3 part & 1 part, T.S. No. 781 B & E; east by B.S. No. 247-3 part, T.S. No. 781 D; south by B.S. No. 247-4 part; west by B.S. No. 248-3 part, T.S. No. 781 B	0'01
Ryoti, dry, B.S. No. 247-8 part, T.S. No. 781 D, belonging to Prabhala Anjaneyulu and Prabhala Nagayya, bounded on the north and east by B.S. No. 248-1 part, T.S. No. 781 E; south by B.S. No. 247-3 part; west by B.S. No. 247-4 part, T.S. No. 781 C	0'001
Ryoti, dry, B.S. No. 247-1 part, T.S. No. 781-I, belonging to Sista Venkatanarasimham, bounded on the north by B.S. No. 247-1 part; east by B.S. No. 247-2 part; south by B.S. No. 247-1 part, T.S. No. 782 A; west by B.S. No. 248-16 part, T.S. 781 H	0'03
Ryoti, dry, B.S. No. 247-1 part, T.S. No. 782 A, belonging to Sista Venkatanarasimham, bounded on the north by B.S. No. 247-1 part, T.S. No. 781-I; east by B.S. No. 247-2 part, T.S. No. 782 B; south by B.S. No. 247-1 part, T.S. No. 781-I	0'001
Ryoti, dry, B.S. No. 247-2 part, T.S. No. 782 B, belonging to Dhullipala Dharmakoteswarudu, bounded on the north by B.S. No. 247-2 part; east by B.S. No. 252-2 part, T.S. No. 782 C; south by B.S. No. 247-2 part; west by B.S. No. 247-1 part, T.S. No. 782 A	0'02
Ryoti, dry, B.S. No. 252-2 part, T.S. No. 782 C, belonging to Pillamarri Venkateswarlu, Pillamarri Venkateswvayya and Pillamarri Satyanarayana, bounded on the north by B.S. No. 252-2 part; east by B.S. No. 252-5 part, T.S. No. 782 D; south by B.S. No. 252-2 part; west by B.S. No. 247-2 part, T.S. No. 782 B	0'01
Ryoti, dry, B.S. No. 252-5 part, T.S. No. 782 D, belonging to Pillamarri Venkateswarlu, Pillamarri Venkateswvayya and Pillamarri Satyanarayana, bounded on the north by B.S. No. 252-5 part; east by B.S. No. 252-6 part; south by B.S. No. 252-5 part; west by B.S. No. 252-2 part, T.S. No. 782 C	0'01
Ryoti, dry, B.S. No. 252-6 part, T.S. No. 782 E, belonging to Pillamarri Krishnaya, bounded on the north by B.S. No. 252-6 part; east by B.S. No. 252-7 part, T.S. No. 782 F; south by B.S. No. 252-6 part; west by B.S. No. 252-5 part, T.S. No. 782 D	0'02
Ryoti, dry, B.S. No. 252-7 part, T.S. No. 782 F, belonging to Pillamarri Krishnaya, bounded on the north by B.S. No. 252-7 part; east by B.S. No. 252-8 part, T.S. No. 782 G; south by B.S. No. 252-7 part; west by B.S. No. 252-6 part, T.S. No. 782 E	0'08
Ryoti, dry, B.S. No. 252-8 part, T.S. No. 782 G, belonging to Pillamarri Nagabhushanam, bounded on the north by B.S. No. 249-5 part; east by B.S. No. 263-1 part, T.S. No. 782 H; south by B.S. No. 252-8 part; west by B.S. No. 252-7 part, T.S. No. 782 F	0'04
Ryoti, dry, B.S. No. 253-1 part, T.S. No. 782 H, belonging to Pillamarri Nagabhushanam, bounded on the north by B.S. No. 253-1; east by B.S. No. 253-2 part, T.S. No. 783 A; south by B.S. No. 253-1 part; west by B.S. No. 252-8 part, T.S. No. 782 G	0'04
Ryoti, dry, B.S. No. 253-2 part, T.S. No. 783 A, belonging to Prabhala Venkata Krishnaastri and Prabhala Sectaramayya, bounded on the north by B.S. No. 251-10 part, T.S. No. 783 B; east and south by B.S. No. 253-2 part; west by B.S. No. 253-1 part, T.S. No. 782 H	0'00
Ryoti, dry, B.S. No. 251-10 part, T.S. No. 783-B, belonging to Yarlagaadda Nagayya, bounded on the north by B.S. No. 251-9 part; east by B.S. No. 251-10 part, T.S. No. 784 E; south by B.S. Nos. 251-10 part and 253-2 part, T.S. No. 783 A; west by B.S. No. 251-10 part	0'11
Ryoti, dry, B.S. No. 251-10 part, T.S. No. 784 E, belonging to Yarlagaadda Nagayya, bounded on the north by B.S. No. 251-9 part, T.S. No. 784 D; east by B.S. No. 255-8; south and west by B.S. No. 251-10 part, T.S. No. 783 B	0'002

Ryoti, dry, B.S. No. 251-9 part, T.S. No. 784 D, belonging to Yedavalli Sreemannarayana, being minor, guardian paternal grandmother Ananta Lakshmiddevamma, bounded on the north by B.S. No. 251-8 part, T.S. No. 784 C; east by B.S. Nos. 255-8 and 250; south by B.S. No. 251-10 part, T.S. No. 784 E; west by B.S. No. 251-9 part	0'06
Ryoti, dry, B.S. No. 251-8 part, T.S. No. 784 C, belonging to Vempati Parvathavardhanamma, wife of Kutumbaastri, bounded on the north by B.S. No. 250 part, T.S. No. 784 B; east by B.S. No. 250 part; south by B.S. No. 251-9 part, T.S. No. 784 D; west by B.S. No. 251-8 part	0'08
Ryoti, dry, B.S. No. 207-2 part, T.S. No. 785, belonging to Nimmakuri Venkata Subbayya, bounded on the north by B.S. No. 199; east by B.S. No. 270-1 part; south by B.S. No. 206 B; west by B.S. No. 207-2 part	0'08
Total ..	1'064

NOTE.—The Zamindar of Devarakota estate is the melvaramdar for ryoti lands and kattubaddar for personal and devadayam Inam lands.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 3.915 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating bodhis Nos. 1, 3, 4, 5, 7, 8 of No. 2. Pedakallepalli North Branch channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Pedakallepalli village.

Personal Inam, dry, R.S. No. 195 B-2, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 195 B-1; east by B.S. No. 168 part, T.S. No. 786; south by B.S. No. 198 B; west by B.S. No. 691	0'13
Devadayam Inam, dry, R.S. No. 105 B, belonging to Sree Durga Nageswaraswamivaru by trustee the Zamindar of Devarakota estate, bounded on the north by B.S. No. 105 A; east by B.S. No. 105 B; south by B.S. No. 160 part; west by B.S. No. 160 part, T.S. No. 786	0'04
Personal Inam, dry, R.S. No. 163 B, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 163 A; east by B.S. No. 163 C; south by B.S. No. 168 part; west by B.S. No. 165 B	0'05
Personal Inam, dry, B.S. No. 163 C, belonging to Adivi Purnyakoti, bounded on the north by B.S. No. 163 A; east by B.S. No. 162-12 part, T.S. No. 787 A; south by B.S. No. 166; west by B.S. No. 163 B and B.S. No. 160	0'10
Ryoti, dry, B.S. No. 162-12 part, T.S. No. 787 A, belonging to Addepalli Venkatarambhram, bounded on the north by B.S. No. 162-12 part; east by B.S. No. 162-11 part, T.S. No. 787 B; south by B.S. No. 166; west by B.S. No. 163 C	0'04
Ryoti, dry, B.S. No. 162-11 part, T.S. No. 787 B, belonging to Dullipala Dharmakoteswarudu, bounded on the north by B.S. No. 162-11 part; east by B.S. No. 162-10 part, T.S. No. 787 C; south by B.S. No. 166; west by B.S. No. 162-12 part, T.S. No. 787 A	0'01
Ryoti, dry, B.S. No. 162-10 part, T.S. No. 787-C, belonging to Veturi Balakrishna Sastri, bounded on the north by B.S. No. 162-10 part; east by B.S. No. 162-9 part, T.S. No. 787 D; south by B.S. No. 166; west by B.S. No. 162-11 part, T.S. No. 787 B	0'01
Ryoti, dry, B.S. No. 162-9 part, T.S. No. 787 D, belonging to Prabhala Satyanarayana, bounded on the north by B.S. No. 162-7 & 9; east by B.S. No. 162-8 part, T.S. No. 788 A; south by B.S. No. 166; west by B.S. No. 162-9 & 10 parts, T.S. No. 787 C	0'15
Ryoti, dry, B.S. No. 162-8 part, T.S. No. 788 A, belonging to Dhullipala Dharmakoteswarudu, bounded on the north by B.S. No. 162-8 part; east by B.S. No. 160 part, T.S. No. 788 B; south by B.S. No. 162-8 part; west by B.S. No. 162-9 part, T.S. No. 787 D	0'025
Ryoti, dry, B.S. No. 159-1 part, T.S. No. 788 C, belonging to Prabhala Durganageswaram, being minor guardian mother Seetaramamma, bounded on the north by B.S. No. 159-1 part; east by B.S. No. 158-5 part, T.S. No. 788 D; south by B.S. No. 159-1 part; west by B.S. No. 161 part, T.S. No. 788 B	0'05
Ryoti, dry, B.S. No. 159-8 part, T.S. No. 788 J, belonging to Golla Kotayya and Golla Venkayya, bounded on the north by B.S. Nos. 158-1 part and 157-2 part, T.S. No. 788 H & I; east and south by B.S. No. 159-8 part; west by B.S. No. 158-8 part, T.S. No. 788 G	0'01
Ryoti, dry, B.S. No. 155-1 part, T.S. No. 789 C, belonging to Golla Pitobayya, Golla Rangayya, Golla Subbarao, Golla Pullayya and Golla Narayana, bounded on the north by B.S. No. 155-1 part; east by B.S. No. 164-6, T.S. No. 790; south by B.S. No. 156 and B.S. No. 155-2; west by B.S. No. 157-1 part, T.S. No. 789 B	0'06
Ryoti, dry, B.S. No. 154-9 part, T.S. No. 790, belonging to Golla Bamamoori, bounded on the north by B.S. No. 151; east by B.S. No. 153; south by B.S. No. 154-6 part; west by B.S. No. 155-1 part, T.S. No. 789 C	0'11
Ryoti, dry, B.S. No. 92-1 part, T.S. No. 787 A, belonging to Addepalli Busbi Venkayya, bounded on the north by B.S. No. 192-1 part; east by B.S. No. 191-2 part, T.S. No. 797 B; south by B.S. No. 192-1 part; west by B.S. No. 191-1 part, T.S. No. 798 D	0'04
Ryoti, dry, B.S. No. 102-2 part, T.S. No. 797 B, belonging to Vemuri Parabrahma Sastri, bounded on the north by B.S. No. 189; east by B.S. No. 193 part, T.S. No. 797 C; south by B.S. No. 192-2 part; west by B.S. No. 192-1 part, T.S. No. 797 A	0'10
Ryoti, dry, B.S. No. 190-1 part, T.S. No. 789 A, belonging to Mutuzuri Ravamma, widow of Nagabhushanam, bounded on the north by B.S. No. 187-1 part, T.S. No. 799 C; east by B.S. No. 190-1 part; south by B.S. No. 190-2 part, T.S. No. 798 B; west by B.S. No. 188-4	0'055

Ryoti, dry, B.S. No. 190-2 part, T.S. No. 798-B, belonging to Vemuri Krishnamoorti Sastri, bounded on the north by B.S. No. 190-1 & 2 parts, T.S. No. 798 A; east by B.S. No. 190-2 part; south by B.S. No. 191-1 part, T.S. No. 798 C; west by B.S. No. 186-4	ACS.	Ryoti, dry, B.S. No. 118-1 part, T.S. No. 808 D, belonging to Araja Ramayya, bounded on the north by B.S. No. 107; east by B.S. No. 117-2 part, T.S. No. 808 E; south by B.S. No. 118-1 part; west by B.S. No. 118-1 part, T.S. No. 808 C	ACS.
Ryoti, dry, B.S. No. 191-1 part, T.S. No. 798 C, belonging to Addepalli Ghantayya, bounded on the north by B.S. No. 190-2 part, T.S. No. 798 B; east by B.S. No. 192-1 part; south by B.S. No. 191-1 part, T.S. No. 798 D; west by B.S. No. 191-1 part	0-10	Home farm, dry, B.S. No. 106 part, T.S. No. 810 B, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 106 part; east by B.S. No. 103 part, T.S. No. 810 C; south by B.S. No. 107 part; west by B.S. No. 107 part, T.S. No. 810 A	0-08
Ryoti, dry, B.S. No. 191-1 part, T.S. No. 798 D, belonging to Addepalli Ramaswami, bounded on the north by B.S. No. 191-1 part, T.S. No. 798 C; east by B.S. No. 192-1 part, T.S. No. 797 A; south and west by B.S. No. 191-1 part	0-10	Home farm, dry, B.S. No. 103 part, T.S. No. 810 C, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 103 part; east by B.S. No. 102 part, T.S. No. 811; south by B.S. No. 107; west by B.S. No. 106 part, T.S. No. 810 B	0-08
Ryoti, dry, B.S. No. 186-2 part, T.S. No. 799 B, belonging to Ambati Bulli Basavanna, bounded on the north by B.S. No. 185 part, T.S. No. 799 A; east by B.S. No. 186-2 part; south by B.S. No. 187-1 part, T.S. No. 799 C; west by B.S. No. 186-2 part	0-005	Home farm, dry, B.S. No. 102 part, T.S. No. 811, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 102 part; east by B.S. No. 101 part, T.S. No. 812 A; south by B.S. No. 107; west by B.S. No. 103 part, T.S. No. 810 C	0-09
Ryoti, dry, B.S. No. 187-1 part, T.S. No. 799 C, belonging to Ambati Bulli Basavanna, bounded on the north by B.S. No. 186-2 part, T.S. No. 799 B; east by B.S. No. 187-1 part; south by B.S. No. 190-1 part, T.S. No. 798 A; west by B.S. No. 186-4 part	0-06	Home farm, dry, B.S. No. 101 part, T.S. No. 812 A, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 101 part; east and south by B.S. No. 107 part, T.S. No. 812 B; west by B.S. No. 102 part, T.S. No. 811	0-12
Ryoti, dry, B.S. No. 180-4 part, T.S. No. 800 A, belonging to Addepalli Venkataramayya, bounded on the north by B.S. No. 181; east by B.S. No. 180-2 part, T.S. No. 800 B; south by B.S. No. 180-4 part; west by B.S. No. 186 part, T.S. No. 799 A	0-03	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 816, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 706; east by B.S. No. 17 part; south by B.S. No. 17 part, T.S. No. 817; west by B.S. No. 17 part	0-07
Ryoti, dry, B.S. No. 180-2 part, T.S. No. 800 B, belonging to Addepalli Venkataramatarakam, bounded on the north by B.S. No. 179-1 part, T.S. No. 800 C; east by B.S. No. 179-2; south by B.S. No. 180-2 part; west by B.S. No. 180-4 part, T.S. No. 800 A	0-04	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 817, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 17 part, T.S. No. 816; east by B.S. No. 17 part; south by B.S. No. 17 part, T.S. No. 818; west by B.S. No. 17	0-18
Ryoti, dry, B.S. No. 179-1 part, T.S. No. 800 C, belonging to Addepalli Venkataramabrahmam, bounded on the north by B.S. No. 179-1 part; east by B.S. Nos. 177-2 part and 179-2 part, T.S. No. 800 D; south by B.S. No. 180-2 part, T.S. No. 800 B; west by B.S. No. 179-1 part	0-07	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 818, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 17 part; east by B.S. No. 17 part, T.S. No. 819; south by B.S. No. 109; west by B.S. No. 17 part, T.S. No. 817	0-17
Ryoti, dry, B.S. No. 177-2 part, T.S. No. 800 D, belonging to Vempati Venkatakrishna Deekhatulu, bounded on the north by B.S. No. 177-2 part; east by B.S. No. 177-2 part, T.S. No. 801; south by B.S. Nos. 179-2 part and 178; west by B.S. No. 179-1 part, T.S. No. 800 C	0-03	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 819, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 17 part; east by B.S. No. 17 part, T.S. No. 820; south by B.S. No. 111; west by B.S. No. 17 part	0-15
Ryoti, dry, B.S. No. 177-2 part, T.S. No. 801, belonging to Vempati Venkatakrishna Deekhatulu, bounded on the north by B.S. No. 177-2 part; east by B.S. Nos. 175 and 178; south by B.S. Nos. 177-2 part and 178, T.S. No. 800 D; west by B.S. No. 177-2 part	0-09	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 820, belonging to Zamindar of Devarakota estate, bounded on the north and east by B.S. No. 17 part; south by B.S. No. 112 and B.S. No. 17 part; west by B.S. No. 17 part, T.S. No. 819	0-15
Ryoti, dry, B.S. No. 124-2 part, T.S. No. 802 B, belonging to Ravi Krishnayya and Ravi Dasaradharamayya, bounded on the north by B.S. No. 124-1 part, T.S. No. 808; east and south by B.S. No. 124-2 part; west by B.S. No. 170 part, T.S. No. 802-2	0-10	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 821, belonging to Zamindar of Devarakota estate, bounded on the north, east and south by B.S. No. 17 part; west by B.S. No. 17 part, T.S. No. 820	0-19
Ryoti, dry, B.S. No. 124-1 part, T.S. No. 803, belonging to Pillilamarri Subbarao, bounded on the north by B.S. No. 124-1 part, T.S. No. 804 B; east by B.S. No. 124-1 part; south by B.S. No. 124-2 part, T.S. No. 802 B; west by B.S. No. 170 part	0-08	Arenivani tank, poramboke, B.S. No. 17 part, T.S. No. 822, belonging to Zamindar of Devarakota estate, bounded on the north, east and south by B.S. No. 17 part; west by B.S. No. 706	0-17
Ryoti, dry, B.S. No. 124-1 part, T.S. No. 804 B, belonging to Pillilamarri Subbarao, bounded on the north and east by B.S. No. 107 part, T.S. No. 804 A; south by B.S. No. 124-1 part; west by B.S. No. 803	0-15	Total ..	8-915
Ryoti, dry, B.S. No. 122 part, T.S. No. 806 B, belonging to Yadavalli Sreemannarayana, being minor by guardian and paternal grandmother Ananta Lakshmi-devamma, bounded on the north by B.S. No. 107 part, T.S. No. 805 A; east by B.S. No. 122 part, T.S. No. 805 C; south by B.S. No. 122 part; west by B.S. No. 123	0-04	N.B.—The Zamindar of Devarakota estate is the melvaramdar for ryoti and home farm and Arenivani tank poramboke lands and kattubaddlar for personal and devadayam inam lands.	
Ryoti, dry, B.S. No. 122 part, T.S. No. 805 C, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 107 part; east by B.S. No. 121-2, T.S. No. 806 A; south by B.S. No. 122 part; west by B.S. No. 122 part, T.S. No. 805 B	0-05	Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0-06 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a ramp; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Tenali, and may be inspected at any time during office hours.	
Ryoti, dry, B.S. No. 121-2 part, T.S. No. 806 A, belonging to Araja Sreeramulu and Araja Rangayya, bounded on the north by B.S. No. 107; east by B.S. No. 121-1 part, T.S. No. 806 B; south by B.S. No. 121-2 part; west by B.S. No. 122 part, T.S. No. 805 C	0-04	Guntur district, Tenali taluk, Bommuvanipalem village.	
Ryoti, dry, B.S. No. 121-1 part, T.S. No. 806 B, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 107; east by B.S. No. 120 part, T.S. No. 806 C; south by B.S. No. 121-1 part; west by B.S. No. 121-2 part, T.S. No. 806 A	0-06	Seri, dry, S. No. 66-2, pattadams Aremanda Kotireddi, Bhimavarapu Seshireddi, son of Basivireddi, minor, guardian mother Seethamma, Janga Gangireddi and Subbareddi, sons of Nagireddi, enjoyers Bhimavarapu Basivireddi (died), son Seshireddi, minor, guardian Bhimavarapu Seethamma, bounded on the north by S. No. 66-1; east by S. No. 67-2; south by Kollipara village; west by S. No. 66-1	
Ryoti, dry, B.S. No. 120 part, T.S. No. 806 C, belonging to Araja Chalapathi, Araja Sreeramulu, Araja Gopalswami, Araja Panakalu and Araja Markandeyulu, bounded on the north by B.S. No. 107; east by B.S. No. 120 part, T.S. No. 806 D; south by B.S. No. 120 part; west by B.S. No. 121-1 part, T.S. No. 806 B	0-01	Seri, dry, S. No. 68-1, pattadams Bonthu Pitchireddi (died), sons Kotireddi and Venkatappayya, Bonthu Veerareddi, Bonthu Pitchireddi, sons of Naganna, Bonthu Kotireddi and Veerareddi, sons of Subbareddi, Bonthu Veerareddi, son of Yellareddi, Aremanda Sarappa, Venkatareddi and Kotireddi, sons of Veerareddi, Bonthu Basavanna (died), sons Subbareddi, Ramayya, Potharaju and Seshayya, Bonthu Punnareddi and Kotireddi, sons of Muthareddi, enjoyers Bonthu Kotireddi and Veerareddi, sons of Subbareddi, Bonthu Veerareddi, son of Yellareddi, Bonthu Kotireddi and Venkatappayya, sons of Pitchireddi, Bonthu Veerareddi, son of Kotireddi and Bonthu Pitchireddi, son of Nagireddi, bounded on the north and east by S. No. 68-2; south by Kollipara village; west by S. No. 67-2	
Ryoti, dry, B.S. No. 120 part, T.S. No. 806 D, belonging to Araja Bulleyya alias Krishnaswami, bounded on the north by B.S. No. 107; east by B.S. No. 120 part, T.S. No. 806 E; south by B.S. No. 120 part; west by B.S. No. 120 part, T.S. No. 806 C	0-08	Total ..	
Ryoti, dry, B.S. No. 120 part, T.S. No. 806 E, belonging to Araja Chalapati, Araja Sreeramulu, Araja Gopalswami, Araja Panakalu and Araja Markandeyulu, bounded on the north by B.S. No. 107; east by B.S. No. 119 part, T.S. No. 807; south by B.S. No. 120 part; west by B.S. No. 120 part, T.S. No. 806 D	0-04	0-06	
Ryoti, dry, B.S. No. 119 part, T.S. No. 807, belonging to Ghantasala Kutumbayya and Ghantasala Lakshmi-narayana, bounded on the north by B.S. No. 107; east by B.S. No. 118-2 part, T.S. No. 808 A; south by B.S. No. 119 part; west by B.S. No. 120 part, T.S. No. 806 E	0-15	0-02	
Ryoti, dry, B.S. No. 118-2 part, T.S. No. 808 A, belonging to Araja Tatayya alias Perayya, bounded on the north by B.S. No. 107; east by B.S. No. 118-2 part, T.S. No. 808 B; south by B.S. No. 118-2 part; west by B.S. No. 119 part, T.S. No. 807	0-02	0-06	
Ryoti, dry, B.S. No. 118-2 part, T.S. No. 808 B, belonging to Araja Venkatappayya, bounded on the north by B.S. No. 107; east by B.S. No. 118-1 part, T.S. No. 808 C; south by B.S. No. 118-2 part; west by B.S. No. 118-2 part, T.S. No. 808 A	0-02	Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 6-77 acres, be the same a little more or less, is needed for a public purpose, to wit, for river margin; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Masulipatam, is appointed to perform the functions of a Collector under	
Ryoti, dry, B.S. No. 118-1 part, T.S. No. 808 C, belonging to Araja Veeraswami, bounded on the north by B.S. No. 107; east by B.S. No. 118-1, T.S. No. 808 D; south by B.S. No. 118-1 part; west by B.S. No. 118-2 part, T.S. No. 808 B	0-03		

the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Masulipatan, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Viswanathapalli village.

Ryotwari, dry, S. No. 170-1, belonging to Krovi Subbarao, bounded on the north by S. No. 171-7; east by S. No. 169-1; south by S. No. 170-2; west by S. No. 102	A03
Ryotwari, dry, S. No. 171-1, belonging to Thota Tatayya, bounded on the north by S. No. 174-14; east by S. Nos. 172 and 173; south by S. No. 171-2; west by S. No. 102	0'84
Ryotwari, dry, S. No. 171-2, belonging to Thota Lakshmayya, bounded on the north by S. No. 171-1; east by S. No. 172; south by S. No. 171-3; west by S. No. 102	0'65
Ryotwari, dry, S. No. 171-3, belonging to Krovi Venkatapayya, bounded on the north by S. No. 171-4; east by S. No. 169-1; south by S. No. 171-6; west by S. No. 102	0'54
Ryotwari, dry, S. No. 171-7, belonging to Krovi Rattayya, bounded on the north by S. No. 171-6; east by S. No. 169-1; south by S. No. 170-1; west by S. No. 102	0'38
Ryotwari, dry, S. No. 174-5, belonging to Kondeti Mangamma, bounded on the north by S. No. 174-3 & 4; east by S. No. 188; south and west by S. No. 174-6	0'58
Ryotwari, dry, S. No. 174-6, belonging to Thota Suryanarayana, bounded on the north by S. No. 17-42, 4 & 5; east by S. Nos. 186 and 174-12; south by S. No. 174-7; west by S. No. 102	0'61
Ryotwari, dry, S. No. 174-7, belonging to Thota Narasayya, bounded on the north by S. No. 174-6; east by S. No. 174-12; south by S. No. 174-8; west by S. No. 102	0'35
Ryotwari, dry, S. No. 174-8, belonging to Thota Ramayya, bounded on the north by S. No. 174-7; east by S. No. 174-12 & 13; south by S. No. 174-10 & 11; west by S. Nos. 102 and 174-9	0'37
Ryotwari, dry, S. No. 174-12, belonging to Sankaramanbhi Pithayya, bounded on the north by S. No. 174-6, 7 & 8; east by S. Nos. 173 and 186; south by S. No. 174-13; west by S. No. 174-6, 7 & 8	0'66
Ryotwari, dry, S. No. 175-2, belonging to Thota Lingayya, bounded on the north by S. No. 175-1; east by S. No. 175-3; south and west by S. No. 175-1	0'18
Ryotwari, dry, S. No. 175-3, belonging to Thota Mathayya, bounded on the north by S. No. 176-6 & 7; east by S. No. 175-4; south by S. No. 175-5; west by S. No. 175-1 & 2	0'15
Ryotwari, dry, S. No. 175-5, belonging to Thota Narayanaswami, Subbayya, Krishnayya and Sriramulu, bounded on the north by S. No. 176-1 & 3; east by S. No. 175-4; south by S. No. 174-3; west by S. Nos. 176-6, 7, 8 & 9 and 174-1	0'92
	1'09
Total	6'77

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the lands specified below and measuring 2'332 acres, be the same a little more or less, are needed for a public purpose, to wit, for excavating field bodhis under No. 2, Majeru branch of No. IX channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Lakshmpuram village.

Forest, B.S. No. 415 part, T.S. No. 101 B, belonging to Narahariseti Venkataramayya, Narahariseti Seetharamayya and Narahariseti Raghavayya, bounded on the north and east by B.S. No. 415 part; south by No. 2 Majeru branch; west by B.S. No. 415 part, T.S. No. 101 A	A08
Forest, B.S. No. 415 part, T.S. No. 101 A, belonging to Nookala Anjayya, bounded on the north by B.S. No. 415 part, T.S. No. 102 C; east and south by B.S. No. 415 part, T.S. No. 101 B; west by B.S. No. 415 part	0'04
Forest, B.S. No. 415 part, T.S. No. 102 U, belonging to Nookala Anjayya, bounded on the north by B.S. No. 326 part, T.S. No. 102 B; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 101 A; west by B.S. No. 415 part	0'12
Ryoti, dry, B.S. No. 326 part, T.S. No. 102 B, belonging to Nookala Anjayya, bounded on the north by B.S. No. 327-3 part, T.S. No. 102 A; east by B.S. No. 325 part; south by B.S. No. 415 part, T.S. No. 102 C; west by B.S. No. 326 part	0'08
Ryoti, dry, B.S. No. 327-3 part, T.S. No. 102 A, belonging to Lanka Bhramaramba, bounded on the north and east by B.S. No. 327-3 part; south by B.S. No. 326 part, T.S. No. 102 B; west by B.S. No. 327-3 part, T.S. No. 103 B	0'07
Ryoti, dry, B.S. No. 327-3 part, T.S. No. 103 B, belonging to Lanka Bhramaramba, bounded on the north by B.S. No. 328-2 part, T.S. No. 103 A; east by B.S. No. 327-3 part; south by B.S. No. 327-3 part, T.S. No. 102 A; west by B.S. No. 327-2 part	0'04
Ryoti, dry, B.S. No. 328-2 part, T.S. No. 103 A, belonging to Narahariseti Venkataramayya, Narahariseti Seetharamayya and Narahariseti Raghavayya, bounded on the north and east by B.S. No. 328-2 part; south by B.S. Nos. 327-2 & 3 parts, T.S. No. 103 B; west by B.S. No. 328-2 part	0'11
Forest, B.S. No. 415 part, T.S. No. 101 E, belonging to Narahariseti Venkataramayya, Narahariseti Seetharamayya and Narahariseti Raghavayya, bounded on the north by No. 2 Majeru branch; east and south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 104 D	0'04
Forest, B.S. No. 415 part, T.S. No. 104 D, belonging to Chalamalasetti Sarayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 104 E; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 104 C	0'01

Forest, B.S. No. 415 part, T.S. No. 104 C, belonging to Moganti Venkata Subbayya, mortgagee Nookala Anjayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 104 D; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 104 B	acs.
Forest, B.S. No. 415 part, T.S. No. 104 B, belonging to Yadlapalli Venkataramayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 104 C; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 104 A	0'02
Forest, B.S. No. 415 part, T.S. No. 104 A, belonging to Moganti Ramayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 104 B; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 105 C	0'03
Forest, B.S. No. 415 part, T.S. No. 105 C, belonging to Moganti Ramayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 104 A; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 105 B	0'01
Forest, B.S. No. 415 part, T.S. No. 105 B, belonging to Nookala Anjayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 105 C; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 105 A	0'025
Forest, B.S. No. 415 part, T.S. No. 105 A, belonging to Maganti Ramayya, bounded on the north by No. 2 Majeru branch; east by B.S. No. 415 part, T.S. No. 105 B; south by B.S. No. 415 part; west by B.S. No. 415 part, T.S. No. 106 A	0'053
Forest, B.S. No. 415 part, T.S. No. 106 A, belonging to Maganti Ramayya, bounded on the north by B.S. No. 415 part, T.S. No. 105 A; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 106 B; west by B.S. No. 415 part	0'04
Forest, B.S. No. 415 part, T.S. No. 106 B, belonging to Sreemanthra Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north by B.S. No. 415 part, T.S. No. 106 A; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 107; west by B.S. No. 415 part	0'16
Forest, B.S. No. 415 part, T.S. No. 107, belonging to Sreemanthra Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north by B.S. No. 415 part, T.S. No. 106 B; east, south and west by B.S. No. 415 part	0'01
Forest, B.S. No. 415 part, T.S. No. 108, belonging to Nookala Ramayya, having died his son Nookala Ramayya, bounded on the north by B.S. No. 415 part; east by B.S. No. 415 part, T.S. No. 109 E; south by No. 2 Majeru branch; west by B.S. No. 420-5 part	0'09
Forest, B.S. No. 415 part, T.S. No. 109 E, belonging to Nookala Ramayya, having died his son Nookala Ramayya, bounded on the north by B.S. No. 415 part, T.S. No. 109 E; east by B.S. No. 415 part; south by B.S. No. 414 part, T.S. No. 108; west by B.S. No. 415 part	0'11
Forest, B.S. No. 415 part, T.S. No. 109 E, belonging to Nookala Venkata Subbayya, Nookala Seethayya, Nookala Raghavayya and Nookala Lakshmayya, bounded on the north by B.S. No. 415 part, T.S. No. 109 part; east by B.S. No. 415 part, T.S. No. 109 F; west by B.S. No. 415 part	0'03
Forest, B.S. No. 415 part, T.S. No. 109 D, belonging to Nookala Hanumayya, bounded on the north by B.S. No. 415 part, T.S. No. 109 C; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 109 E; west by B.S. No. 415 part	0'02
Forest, B.S. No. 415 part, T.S. No. 109 C, belonging to Nookala Ramayya, having died his son Nookala Ramayya, bounded on the north by B.S. No. 415 part, T.S. No. 109 B; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 109 D; west by B.S. No. 415 part	0'02
Forest, B.S. No. 415 part, T.S. No. 109 B, belonging to Nookala Kobayya, bounded on the north by B.S. No. 415 part, T.S. No. 109 A; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 109 C; west by B.S. No. 415 part	0'01
Forest, B.S. No. 415 part, T.S. No. 109 A, belonging to Nookala Venkatasubbayya, Nookala Seethayya, Nookala Raghavayya and Nookala Lakshmayya, bounded on the north by B.S. No. 415 part, T.S. No. 110 C; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 109 B; west by B.S. No. 415 part	0'01
Forest, B.S. No. 415 part, T.S. No. 110 C, belonging to Chalamalasetti Seethayya, bounded on the north by B.S. No. 415 part, T.S. No. 110 B; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 109 A; west by B.S. No. 415 part	0'04
Forest, B.S. No. 415 part, T.S. No. 110 B, belonging to Sreemanthra Raja Yarlagadda Sivarama Prasad Bahadur Zamindar Garu, bounded on the north by B.S. No. 415 part, T.S. No. 110 A; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 110 C; west by B.S. No. 415 part	0'04
Forest, B.S. No. 415 part, T.S. No. 110 A, belonging to Sreemanthra Raja Yarlagadda Sivarama Prasad Bahadur Zamindar Garu, bounded on the north by B.S. No. 415 part, T.S. No. 111 C; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 110 B; west by B.S. No. 415 part	0'01
Forest, B.S. No. 415 part, T.S. No. 111 C, belonging to Sreemanthra Raja Yarlagadda Sivarama Prasad Bahadur Zamindar Garu, bounded on the north by B.S. No. 415 part, T.S. No. 111 B; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 110 A; west by B.S. No. 415 part	0'04
Forest, B.S. No. 415 part, T.S. No. 111 B, belonging to Nookala Veeraraghavayya and Nookala Seetharamayya, bounded on the north by B.S. No. 415 part, T.S. No. 111 A; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 111 C; west by B.S. No. 415 part	0'01
Forest, B.S. No. 415 part, T.S. No. 111 A, belonging to (1) Moganti Bhadrarayya and (2) Moganti Krishnarao, (2) being minor mother and guardian Bhucamma, bounded on the north by B.S. No. 307 part; east by B.S. No. 415 part; south by B.S. No. 415 part, T.S. No. 111 B; west by B.S. No. 415 part	0'05
Ryoti, dry, B.S. No. 420-1 part, T.S. No. 112 A, belonging to (1) Chalamalasetti Raghavayya, (2) Chalamalasetti Sriramulu, alias Krishnayya and (3) Chalamalasetti Suryanarayana, (3) being minor mother and guardian Rattanamma, bounded on the north by No. 2 Majeru branch; east by B.S. No. 420-8 part, T.S. No. 112 B; south and west by B.S. No. 420-1 part	0'09
	0'05

403.
 Ryoti, dry, B.S. No. 420-3 part, T.S. No. 112 B, belonging to Thota Ramayya and Thota Guravayya, bounded on the north by No. 2. Majeru branch; east by B.S. No. 420-5 part, T.S. No. 112 C; south by B.S. No. 420-3 part; west by B.S. No. 420-1 part, T.S. No. 112 A
 0'02
 Zamin, dry, B.S. No. 420-5 part, T.S. No. 112 C, belonging to Sreemanthu Raja Yarlaga Sivarama Prasad Bahadur Zamindar Garu, bounded on the north by No. 2. Majeru branch; east by B.S. No. 415 part, T.S. No. 112 D; south by B.S. No. 420-6 part; west by B.S. No. 420-3 part, T.S. No. 112 C
 0'05
 Forest, B.S. No. 415 part, T.S. No. 112 D, belonging to Sreemanthu Raja Yarlaga Sivarama Prasad Bahadur Zamindar Garu, bounded on the north by No. 2. Majeru branch; east and south by B.S. No. 415 part; west by B.S. No. 420-5 part, T.S. No. 112 C
 0'03
 Forest, B.S. No. 415 part, T.S. No. 113 E, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 416-1 part, T.S. No. 113 D; east by B.S. No. 415 part; south by No. 2. Majeru branch; west by B.S. No. 415 part
 0'31
 Ryoti, dry, B.S. No. 416-1 part, T.S. No. 113 D, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 417-8 part, T.S. No. 113 C; east by B.S. No. 416-1 part; south by B.S. No. 415 part, T.S. No. 113 E; west by B.S. No. 416-1 part
 0'07
 Ryoti, dry, B.S. No. 417-8 part, T.S. No. 113 C, belonging to Nookala Venkatasubbayya and Nookala Ramulu, bounded on the north by B.S. No. 417-8 part, T.S. No. 113 B; east by B.S. No. 417-8 part; south by B.S. No. 416-1 part, T.S. No. 113 D; west by B.S. No. 417-1 part
 0'05
 Ryoti, dry, B.S. No. 417-8 part, T.S. No. 113 B, belonging to Narabharisetti Venkataramayya, Narabharisetti Seetharamayya and Narabharisetti Raghavayya, bounded on the north by B.S. No. 417-6 part; east by B.S. No. 417-9 part, T.S. No. 113 A; south by B.S. No. 417-8 part, T.S. No. 113 C; west by B.S. No. 417-6 part
 0'01
 Ryoti, dry, B.S. No. 417-9 part, T.S. No. 113 A, belonging to Chalamalasetti Veerayya, bounded on the north by B.S. No. 417-9 part, T.S. No. 114 E; east by B.S. No. 417-9 part; south by B.S. No. 417-8 part; west by B.S. No. 417-6 part, T.S. No. 113 B
 0'002
 Ryoti, dry, B.S. No. 417-9 part, T.S. No. 114 E, belonging to Chalamalasetti Veerayya, bounded on the north by B.S. No. 417-9 part; east by B.S. No. 417-9 & 10 part, T.S. No. 114 D; south by B.S. No. 417-8 part, T.S. No. 113 A; west by B.S. No. 417-6 part
 0'07
 Ryoti, dry, B.S. No. 417-10 part, T.S. No. 114 D, belonging to Nookala Anjayya, bounded on the north by B.S. Nos. 417-10 and 415, T.S. No. 114 C; east and south by B.S. No. 417-10; west by B.S. No. 417-9, T.S. No. 114 E
 0'01
 Forest, donka, B.S. No. 415 part, T.S. No. 114 C, belonging to Sreemanthu Raja Yarlaga Sivarama Prasad Bahadur Zamindar Garu, bounded on the north by B.S. No. 415, T.S. No. 114 B; east by B.S. No. 415; south by B.S. No. 417-10, T.S. No. 114 D; west by B.S. No. 415
 0'03
 Forest, B.S. No. 415 part, T.S. No. 114 B, belonging to Chalamalasetti Venkata Ramayya, bounded on the north by B.S. No. 415, T.S. No. 114 A; east by B.S. No. 415; south by B.S. No. 415, T.S. No. 114 C; west by B.S. No. 415
 0'04
 Forest, B.S. No. 415 part, T.S. No. 114 A, belonging to Nookala Veeraraghavayya, bounded on the north by B.S. No. 415, T.S. No. 115 C; east by B.S. No. 415; south by B.S. No. 415, T.S. No. 114 B; west by B.S. No. 415
 0'01
 Forest, B.S. No. 415 part, T.S. No. 115 C, belonging to Nookala Veeraraghavayya, bounded on the north by B.S. No. 415, T.S. No. 115 B; east by B.S. No. 415; south by B.S. No. 415, T.S. No. 114 A; west by B.S. No. 415
 0'02
 Forest, B.S. No. 415 part, T.S. No. 115 B, belonging to Nookala Krishnayya, mortgagee Urimi Veera Venkataratnam, bounded on the north by B.S. No. 316-2, T.S. No. 115 A; east by B.S. No. 415; south by B.S. No. 415, T.S. No. 115 C; west by B.S. No. 415
 0'04
 Ryoti, dry, B.S. No. 316-2 part, T.S. No. 115 A, belonging to Nookala Krishnayya, mortgagee Urimi Veera Venkataratnam, bounded on the north by B.S. No. 316-1, T.S. No. 115 B; east by B.S. Nos. 415 and 310-3; south by B.S. No. 415, T.S. No. 115 B; west by B.S. No. 316-2
 0'06
 Ryoti, dry, B.S. No. 316-1 part, T.S. No. 115 A, belonging to Nookala Krishnayya, mortgagee Urimi Veera Venkataratnam, bounded on the north by B.S. No. 316-1 part; east by B.S. No. 316-2 part, T.S. No. 115 A part; south by B.S. No. 316-1 part, T.S. No. 115 A part; west by B.S. No. 316-1 part, T.S. No. 115 A part
 0'06
 Ryoti, dry, B.S. No. 316-1 part, T.S. No. 115 A part, belonging to (1) Yadiapalli Venkataramayya, (2) Yadiapalli Dharmayya, (3) Yadiapalli Gopalam, (4) Yadiapalli Venkataswami, (5) Yadiapalli Satyanarayana and (6) Yadiapalli Nageswaramma, Nos. (5) and (6) being minors mother and guardian Durgamma, bounded on the north by B.S. No. 315 part; east by B.S. No. 316-1 part, T.S. No. 115 B part; south by B.S. No. 316-2 part; west by B.S. No. 316-1 part
 0'05
 Zamin, dry, B.S. No. 310-3 part, T.S. No. 117, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 310-3 part; east by B.S. No. 310-3 part, T.S. No. 118 C part; south by B.S. No. 415 part; west by B.S. No. 316-2 part, T.S. No. 115 A
 0'07
 Zamin, dry, B.S. No. 310-3 part, T.S. No. 118 C part, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 310-1 part, T.S. No. 118 B part; east by B.S. No. 310-3 part; south by B.S. No. 310-3 part, T.S. No. 117; west by B.S. No. 310-3 part
 0'055
 Ryoti, dry, B.S. No. 310-1 part, T.S. No. 118 B, belonging to (1) Thota Guravayya and (2) Thota Nagendram, No. (2) being minor mother and guardian Vullikkamma, bounded on the north by B.S. No. 310-1 part, T.S. No. 118 A part; east by B.S. No. 310-1 part; south by B.S. No. 310-3 part, T.S. No. 118 C; west by B.S. No. 310-2 part
 0'025
 Ryoti, dry, B.S. No. 310-1 part, T.S. No. 118-A, belonging to Thota Ramayya, bounded on the north and east by B.S. No. 310-1 part; south by B.S. No. 310-1 part, T.S. No. 118 B part; west by B.S. No. 310-2 part
 0'02
 Total .. 2'832

Melouramdar.—Zamindar of Devarakota estates.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2-439 acres, be the same a little more or less, is needed for a public purpose, to wit, for bodi numbers under p p sluice 3, 5, 6 and 8 of No. 1. Ilur Laikapalli channel and 1 and 3 bodies of Medur branch and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Medur village.

010
 Personal inam, dry, R.S. No. 144 B-2, belonging to Vemuri Suryanarayana Sastri, bounded on the north and east by R.S. No. 144 B-1; south by R.S. Nos. 148 B-1 and 147 A & B; west by R.S. No. 644
 0'17
 Personal inam, dry, R.S. No. 149-3 A, belonging to Challa Sitharamayya and Challa Perayya, bounded on the north by R.S. No. 147 B & C; east by R.S. No. 150-1 A & B; south by R.S. No. 149-4 B & 8 B; west by R.S. No. 149-3 B
 0'02
 Personal inam, dry, R.S. No. 149-4 B, belonging to Challa Rama Sastri, bounded on the north by R.S. No. 149-3 A; east by R.S. No. 150-1 B; south by R.S. No. 149-7 B; west by R.S. No. 149-4 A
 0'02
 Personal inam, dry, R.S. No. 149-7 B, belonging to Vemuri Satyanarayana Rao, bounded on the north by R.S. No. 149-4 B; east by R.S. No. 150-1 B; south by R.S. No. 156 B; west by R.S. No. 149-7 A
 0'11
 Personal inam, dry, R.S. No. 156 B, belonging to Ganduri Venkateswara Sastri, bounded on the north by R.S. No. 149-7 B; east by R.S. Nos. 150-1 B & C and 155; south and west by R.S. No. 156 A
 0'10
 Devadayaam service, inam, dry, R.S. No. 150-1 A, belonging to the Zamindars of Uyyur and Telaprolu estates, being trustees of temples in Medur and Allur, respectively, bhuktadars Peyyeti Sri Sallam and Peyyeti Basavalingam, bounded on the north by R.S. No. 148; east by R.S. No. 150-2 A; south by R.S. No. 150-1 B; west by R.S. No. 149-3 A
 0'01
 Devadayaam service, inam, dry, R.S. No. 150-1 C, belonging to the Zamindars of Uyyur and Telaprolu estates, being trustees of temples in Medur and Allur, respectively, bhuktadar Peyyeti Sri Sallam, bounded on the north and east by R.S. No. 150-1 B; south and west by R.S. No. 156 B
 0'20
 Devadayaam service inam, dry, R.S. No. 150-2 A, belonging to the Zamindars of Uyyur and Telaprolu estates, being trustees of temples in Medur and Allur, respectively, bhuktadar Penngonda Mahadevudu, bounded on the north by R.S. No. 148; east by R.S. No. 151 A, G & H; south by R.S. Nos. 150-2 B and 154-3 B; west by R.S. No. 150-1 A & 2 B
 0'18
 Personal inam dry, R.S. No. 154-3 B, belonging to Govindaraju Venkateswara Rao, bounded on the north by R.S. Nos. 150-2 A and 151 G & H; east by R.S. Nos. 151 G and 152; south by R.S. No. 154-3 A & 4; west by R.S. No. 154-3 A
 0'01
 Ryoti, dry, R.S. No. 151 A, belonging to Adiraju Sarabhaiya, bounded on the north by B.S. No. 151 B; east by R.S. No. 151 B; south by B.S. No. 151 G; west by B.S. No. 150-2 A
 0'01
 Ryoti, dry, R.S. No. 151 B, belonging to Gopisetti Venkataswami, bounded on the north by R.S. No. 151 B; east by R.S. No. 151 C; south by R.S. No. 151 G; west by R.S. No. 151 A
 0'01
 Ryoti, dry, R.S. No. 151 C, belonging to Gopisetti Reddemma, bounded on the north by R.S. No. 151 B; east by R.S. No. 151 D; south by B.S. No. 151 G; west by R.S. No. 151 B
 0'01
 Ryoti, dry, R.S. No. 151 D, belonging to Gopisetti Venkataswami, bounded on the north by R.S. No. 151 B; east by R.S. No. 151 E; south by R.S. No. 151 G; west by R.S. No. 151 C
 0'006
 Ryoti, dry, R.S. No. 151 E, belonging to Kunapareddi Nageswaramma, bounded on the north by B.S. No. 151 B; east by R.S. No. 151 F; south by R.S. No. 151 G; west by B.S. No. 151 D
 0'005
 Ryoti, dry, R.S. No. 151 F, belonging to Gopisetti China Venkat swami, bounded on the north by R.S. No. 151 B; east and south by R.S. No. 151 G; west by R.S. No. 151 E
 0'002
 Ryoti, dry, R.S. No. 151 H, belonging to Adiraju Sarabhaiya, bounded on the north and east by R.S. No. 151 G; south by R.S. No. 154-3 B; west by R.S. No. 150-2 A
 0'002
 Ryoti, dry, R.S. No. 161 B-2, belonging to Barama Punnamma, bounded on the north by R.S. 161B-1; east by B.S. No. 164-3 C; south by R.S. No. 161 B-3 & 4; west by R.S. No. 649
 0'06
 Ryoti, dry, R.S. No. 161 B-3, belonging to Ravuri Viraraghavayya, bounded on the north by R.S. No. 161 B-2; east by R.S. No. 163 B; south and west by R.S. No. 161 B-4
 0'001
 Personal inam, dry, R.S. No. 164-3 C, belonging to Sunara Venkayya, Chinnu Raghavayya and Subbarao, sons of Chinnu Rangayya bounded on the north and east by R.S. No. 164-3 A; south by R.S. No. 163 B; west by R.S. No. 161 B-2
 0'002
 Personal inam, dry, R.S. No. 163 B, belonging to Vemu Subrahmanyam, bounded on the north by R.S. Nos. 163 A and 164-3 C; east by R.S. Nos. 169 B, 170-1 A and 163 A; south by R.S. No. 163 C; west by R.S. No. 161 B-3 & 4
 0'14
 Ryoti, dry, R.S. No. 169 B, belonging to Sri Rani Vijayalakshmi Ammarao Bahadur Garu, bounded on the north and east by R.S. No. 169 A; south by R.S. No. 170-1 A; west by R.S. No. 163 B
 0'004
 Personal inam, dry, R.S. No. 170-1 A, belonging to Maganti Dakshinamurthi, bounded on the north by R.S. No. 169 B; east by R.S. No. 170-1 B; south by R.S. No. 170-2 A; west by R.S. No. 163 B & C
 0'05
 Personal inam, dry, R.S. No. 170-2 A, belonging to Maganti Venkatasubbarao, bounded on the north by R.S. No. 170-1 A; east by R.S. No. 170-2 B; south by R.S. No. 170-1 A; west by B.S. No. 163 C
 0'11

Personal Inam, dry, R.S. No. 172-1 A, belonging to Topalli Balatirpurasundara Suryanarayana Sastri, bounded on the north by R.S. No. 179 A; east by R.S. No. 172-1 B; south by R.S. No. 172-2 A; west by R.S. No. 173 ..	008
Personal Inam, dry, R.S. No. 172-2 A, belonging to Bavrisetti Chinakutumbayya and Venkatasubbarao, bounded on the north by R.S. No. 172-1 A-2 B; east by R.S. Nos. 172-2 B and 173; south by R.S. No. 177; west by R.S. No. 178 ..	017
Personal Inam, dry, R.S. No. 184 A-4 B, belonging to Jalasutram Lakshmayamma, bounded on the north by R.S. No. 184 A & 4 A; east by R.S. No. 188 A & 1 B; south by R.S. No. 655; west by R.S. No. 653 ..	007
Personal Inam, dry, R.S. No. 188 A & 1 B, belonging to Jalasutram Brahmaayya, bounded on the north by R.S. No. 188 A-1 A; east by R.S. No. 188 A-2 B; south by R.S. No. 633; west by R.S. No. 184 A-4 B ..	003
Personal Inam, dry, R.S. No. 168 A-2 B, belonging to Jalasutram Venkateswara Rao, mortgagee Bavrisetti Chinakutumbayya, bounded on the north by R.S. No. 188 A-2 A; east by R.S. No. 188 A-3 B; south by R.S. No. 633; west by R.S. No. 188 A-1 B ..	002
Personal Inam, dry, R.S. No. 188 A-3 B, belonging to Bavrisetti China Kutumbayya and Venkata Subbarao, bounded on the north by R.S. No. 188 A-3 A; east by R.S. No. 187-1 B; south by R.S. No. 633; west by R.S. No. 188 A-2 B ..	006
Personal Inam, dry, R.S. No. 190 A-2, belonging to Vyakaranam Venkatasuryanarayana Sastri, bounded on the north by R.S. No. 190 A-1; east by R.S. No. 190 A-2; south by R.S. Nos. 633 and 634; west by R.S. No. 187-1 B ..	008
Personal Inam, dry, R.S. No. 190 A-3, belonging to Bavrisetti China Kutumbayya and Venkatasubbarao, bounded on the north by R.S. No. 190 A-1; east by R.S. No. 191 A; south by R.S. No. 634; west by R.S. No. 190 A-2 ..	004
Personal Inam, dry, R.S. No. 184 B-1, belonging to Jalasutram Lakshmayamma, bounded on the north by R.S. No. 655; east by R.S. No. 188 B-1 A; south by R.S. No. 184 B-2; west by R.S. No. 653 ..	007
Personal Inam, dry, R.S. No. 188 B-1 A, belonging to Jalasutram Brahmaayya, bounded on the north by R.S. No. 633; east by R.S. No. 188 B-2 A; south by R.S. No. 188 B-1 B; west by R.S. No. 184 B-1 ..	003
Personal Inam, dry, R.S. No. 188 B-2 A, belonging to Jalasutram Venkateswara Rao, mortgagee Bavrisetti China Kutumbayya, bounded on the north by R.S. No. 633; east by R.S. No. 188 B-3 A; south by R.S. No. 188 B-2 B; west by R.S. No. 188 B-1 A ..	003
Personal Inam, dry, R.S. No. 188 B-3 A, belonging to Bavrisetti China Kutumbayya and Venkatasubbarao, bounded on the north by R.S. No. 633; east by R.S. No. 190 B-1 A; south by R.S. No. 188 B-2 A ..	006
Personal Inam, dry, R.S. No. 190 B-1 A, belonging to Bavrisetti China Kutumbayya and Venkatasubbarao, bounded on the north by R.S. No. 633 and 634; east by R.S. No. 191 B-1; south by R.S. No. 190 B & 1-B; west by R.S. No. 188 B-3 A ..	013
Personal Inam, dry, R.S. No. 191 B-1, belonging to Maganti Dakshinamurti, bounded on the north by R.S. No. 634; east by R.S. No. 194 B-1; south by R.S. No. 191 B-2; west by R.S. No. 190 B & 1-A ..	005
Personal Inam, dry, R.S. No. 194 B-1, belonging to Kuchibhotla Hanumantha Rao, bounded on the north by R.S. Nos. 634 and 635; east by R.S. No. 193 B-1; south by R.S. No. 194 B-2; west by R.S. No. 191 B-1 ..	009
Devadayam service Inam, dry, R.S. No. 232 A-1, belonging to Sri Venu Gopala Swami Varu and Sri Nagaswara-swami Varu by trustee the Zamindar of Vuyyur estate, Nayudu, bounded on the north by R.S. No. 232 A; east by R.S. No. 232 A-2; south by R.S. No. 637; west by R.S. Nos. 231 and 233 ..	004
Personal Inam, dry, R.S. No. 234-2 A, belonging to Dandi-bhotla Ramamurthi, bounded on the north by R.S. No. 234-1 A; east by R.S. No. 234-2 B; south by R.S. No. 232 A-1; west by R.S. No. 233 ..	005
Personal Inam, dry, R.S. No. 234-1 A, belonging to Bavrisetti Koteswara Rao alias Byragi, bounded on the north by R.S. No. 235; east by R.S. No. 234-1 B; south by R.S. No. 234-2 A; west by R.S. No. 233 ..	006
Devadayam service Inam, dry, R.S. No. 232 B-2, belonging to Sri Venu Gopala Swami Varu and Sri Nagaswara-swami Varu by trustee the Zamindar of Vuyyur estate bhuktadars Kummaraapalepu and Kanakaya Munnaangi, Nayudu, bounded on the north by R.S. No. 638; east by R.S. No. 240; south by R.S. No. 241; west by R.S. No. 232 B-1 ..	005
Total ..	2439

Ryotwari, dry, R.S. No. 142 2-A, belonging to Gurazada Dakshinamurti, Gurazada Sitamma and Tadanki Eri-ratul, bounded on the north by R.S. No. 115-A; east by R.S. No. 141-2 B; south by R.S. No. 142 A-2 A; west by Sanarudravaram village and R.S. No. 141-1 ..	008
Ryotwari, dry, R.S. No. 114-1 A, belonging to Gorti Annappadikhatulu, bounded on the north by R.S. No. 112-A; east by R.S. No. 114-1 B; south by R.S. No. 116-A; west by Sanarudravaram ..	029
Ryotwari, dry, R.S. No. 111-1 A, belonging to Gorti Venkatappayya, bounded on the north by R.S. No. 19-2 A; east by R.S. No. 111-1 B; south by R.S. No. 112 A; west by Sanarudravaram ..	028
Ryotwari, dry, R.S. No. 19-2 A, belonging to Gorti Venkatasubba Rao, bounded on the north by R.S. No. 19-1 A; east by R.S. No. 19-2 B; south by R.S. No. 111-1 A; west by Sanarudravaram ..	007
Ryotwari, dry, R.S. No. 19-1 A, belonging to (1) Gorti Virayya, (2) Remani Suryanarayana and (3) Kala Viswanadham, having died, his sons (1) Kala Venkata Fubba Rao, (2) Kala Kameswara Rao, (3) Gangadhara Sastri, (4) Gopala Krishnamurti, (5) Sastaramanjanevulu, (6) Kala Satyanarayana, (7) Lakshmanamurti and (8) Bharata Sastri, Nos. (2) to (8) being minors, brother and guardian No. (1) Venkatasubba Rao, bounded on the north by R.S. Nos. 17 and 19-1 B; east by R.S. Nos. 19-1 B and 20-3 B; south by R.S. No. 19-2 A & 2 B; west by Sanarudravaram ..	040
Ryotwari, dry, R.S. No. 19-1 C, belonging to same as for R.S. No. 19-1 A, bounded on the north by R.S. No. 19-1 B; east by R.S. No. 20-1 B; south by R.S. No. 19-1 D; west by R.S. No. 20-3 B ..	007
Ryotwari, dry, R.S. No. 142 B-2, pattadar Gudipati Venkatappayya, bhuktadar Chintalapati Suryaprakasa Rao, mortgagees Kala Ramasachamma, Kala Venkatasubba Rao and his brothers and Gorti Annappadikhatulu and Tadikonda Srinamamurti, bounded on the north by R.S. No. 213; east by R.S. No. 142 B-3; south by R.S. No. 146-1 B; west by R.S. No. 142 B-1 ..	013
Ryotwari, dry, R.S. No. 146-1 B, belonging to (1) Gorti Virayya, (2) Kala Venkatasubba Rao and Kala Kameswara Rao, (3) Kala Gangadhara Sastri, (4) Kala Gopalakrishnamurti, (5) Kala Sitharamanjanevulu, (6) Kala Satyanarayana, (7) Kala Lakshmanamurti and (8) Kala Bharata Sastri, Nos. (2) to (8) being minors, brother and guardian K. V. Subbarao, bhuktadar Gorti Virayya, bounded on the north by R.S. No. 142 B-2; east by R.S. No. 146-1 C; south by R.S. No. 147 B; west by R.S. No. 146-1 A ..	008
Inam, dry, R.S. No. 148-1 B, belonging to Gudipati Narasayya, mortgagee Pulavarti Lakshmanaswami, bounded on the north by R.S. No. 147 B; east by R.S. No. 148-1 C; south by R.S. No. 148-2 B; west by R.S. No. 148-1 A ..	003
Inam, dry, R.S. No. 148-2 B, belonging to (1) Gorti Venkatappayya, (2) Gorti Mangamma, (3) Gorti Ramamurti and (4) Gorti Vallabheswarudu, having died, his sons (1) Gorti Viswanadham, (2) Gorti Ramabhadru and (3) Gorti Satyanarayana, Nos. (1) to (3) being minors, mother and guardian Annapuramma, bounded on the north by R.S. No. 148-1 A; east by R.S. No. 148-2 C; south by R.S. No. 148-3 B; west by R.S. No. 148-2 A ..	008
Inam, dry, R.S. No. 148-3 B, belonging to Gorti Annappadikhatulu, bounded on the north by R.S. No. 148-2 B; east by R.S. No. 148-3 C; south by R.S. No. 148-4 B; west by R.S. No. 148-3 A ..	003
Inam, dry, R.S. No. 148-4 B, belonging to Gorti Venkatappayya, bounded on the north by R.S. No. 148-3 B; east by R.S. No. 148-4 C; south by R.S. No. 149-1 B; west by R.S. No. 149-4 A ..	003
Inam, dry, R.S. No. 149-1 B, belonging to (1) Dheram Peda Narasayya and (2) Dheram China Narasayya, having died, his sons (1) Subramanyam, (2) Ramalingam, (3) Ramayya, (4) Suryanarayana and (5) Krishnamurti, Nos. (1) to (5) being minors, mother and guardian Sitamma, bounded on the north by R.S. No. 148-4 B; east by R.S. No. 149-1 C; south by R.S. No. 149-3 B; west by R.S. No. 149-3 A ..	002
Inam, dry, R.S. No. 149-3 B, belonging to Gorti Annappadikhatulu, bounded on the north by R.S. No. 149-1 B; east by R.S. No. 149-3 C; south by R.S. No. 149-2 B; west by R.S. No. 149-3 A ..	007
Inam, dry, R.S. No. 149-2 B, belonging to Gorti Annappadikhatulu and Gorti Virayya, bounded on the north by R.S. No. 149-3 B; east by R.S. No. 149-2 C; south by R.S. No. 150-1 B; west by R.S. No. 149-2 A ..	005
Ryotwari, dry, R.S. No. 150-1 B, belonging to Gorti Annappadeekhitulu, bounded on the north by R.S. No. 149-2 B; east by R.S. No. 150-1 C; south by R.S. No. 151-1 B; west by R.S. No. 150-1 A ..	009
Ryotwari, dry, R.S. No. 152-1 A, belonging to (1) Dheram Peda Narasayya and (2) Dheram China Narasayya, having died, his sons (1) Subramanyam, (2) Ramalingam, (3) Ramayya, (4) Suryanarayana and (5) Krishnamurti being minors, mother and guardian Sitamma, bounded on the north by R.S. No. 151 B; east by R.S. No. 152-1 B; south by Kalidindi village; west by Sanarudravaram village ..	011
Personal Inam, dry, R.S. No. 144 B-2 A, belonging to Ammanamanchi Subramanyam, bounded on the north by R.S. No. 215; east by R.S. No. 144 B-3 & B-2 B; south by R.S. No. 146; west by R.S. No. 144 B-1 ..	016
Personal Inam, dry, R.S. No. 144 B-2 B, belonging to Ammanamanchi Satyanarayana, bounded on the north by R.S. No. 144-B 3; east by R.S. No. 144 B-2 C; south by R.S. No. 146; west by R.S. No. 144 B-2 A ..	005
Personal Inam, dry, R.S. No. 144 B-2 C, belonging to Ammanamanchi Rameswami, bounded on the north and east by R.S. No. 144 B-3; south by R.S. No. 146; west by R.S. No. 144 B-2 B ..	002
Personal Inam, dry, R.S. No. 146-0 B, belonging to Gorti Venkatappayya, bounded on the north by R.S. No. 144 B-2; east by R.S. No. 146-0 C; south by R.S. No. 158 B; west by R.S. No. 146-0 A ..	008
Personal Inam, dry, R.S. No. 156-0 B, belonging to Gorti Ramamurti Sarma, bounded on the north by R.S. No. 158 B; east by R.S. No. 157; south by R.S. No. 161-1 B; west by R.S. No. 156-0 A ..	014
Ryotwari, dry, R.S. No. 153-4 A, belonging to Kovvuri Venkatabhotlu, bounded on the north by R.S. No. 162 A; east by R.S. No. 153-4 B; south by Kalidindi village; west by R.S. No. 153-3 ..	016

N.B.—Melvaramdar for the ryoti lands and kattubaidars for personal Inams and devadayam service Inams except for S. No. 164-3 C is the Zamindar of Medur estate.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 5.54 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating the bedhi Nos. 12 to 17 to Pothumarru channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Kaikalur taluk, Venkatapuram village.

Ryotwari, dry, R.S. No. 142 A-2 A, pattadar Gudipati Venkatappayya, bhuktadars Katali Kanakaraju and Chintalapati Suryaprakasa Rao, mortgagees Tadikonda Srinamamurti, Kala Ramasachamma, Kala Venkatasubbarao and his seven brothers and Gorti Annappadikhatulu, bounded on the north by R.S. No. 141-2 A; east by R.S. No. 142 A-2 B; south by R.S. No. 213; west by Sanarudravaram village ..	011
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Fort St. George, February 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for field bodhis, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Special Deputy Collector, Chikalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chikalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Kaikalur taluk.

Under Pedalanka Channel scheme.

Resurvey number.	Extent. ACS.	Resurvey number.	Extent. ACS.
Under pipe Nos. 36, 37, 38 of Kondangi channel.			
Kaikalur taluk, Pedalanka village.		Kaikalur taluk, Maikalapalli village—cont.	
115	0.08	95	0.28
131	0.17	95	0.07
Kaikalur taluk, Mulukalapalli village.		99	0.37
2	0.18	102	0.02
3	0.13	95	0.15
10	0.31	96	0.08
18	0.22	97	0.13
15	0.17	Kaikalur taluk, Korukollu village.	
14	0.11	18	0.12
12	0.18		

Under Campbell canal from pipe at 49-0-635 ft. (R).

Resurvey number.	Extent. ACS.	Resurvey number.	Extent. ACS.
Under Campbell canal under pipe at 50-4-50 ft. (R).			
Kaikalur taluk, Korraguntapalem village.		Kaikalur taluk, Korraguntapalem village—cont.	
98	0.08	99	0.39
147	1.13		

Resurvey number.	Extent. ACS.	Resurvey number.	Extent. ACS.
Under Campbell canal under pipe at 50-1-15 ft. (R).			
Kistna East Bank canal.			
Under No. 2. Majoru branch of No. IX. channel.			
Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
Divi taluk, Mangalapuram village.		Divi taluk, Mangalapuram village—cont.	
55	0.07	54	0.12
Under pipe No. 20 of No. I. Hur Lankapalli channel.			
Gannavaram taluk, Sreerangapuram village.		Gannavaram taluk, Sreerangapuram village—cont.	
72	0.01	86	0.39
Under pipe No. 15 L of No. I. Hur Lankapalli channel.			
Gannavaram taluk, Lankapalli village.		Gannavaram taluk, Lankapalli village—cont.	
28	0.14	22	0.01
17	0.07	19	0.05
23	0.08	21	0.13
Under pipe No. 16 L of No. I. Hur Lankapalli channel.			
Gannavaram taluk, Lankapalli village.		Gannavaram taluk, Lankapalli village—cont.	
59 A	0.06	13	0.07
102 A	0.11	14	0.27
10	0.08	5	0.05
Under pipe No. 18 L of No. I. Hur Lankapalli channel.			
Gannavaram taluk, Sreerangapuram village.		Gannavaram taluk, Sreerangapuram village—cont.	
48	0.11	47	0.01
49	0.19	50	0.27
Under pipe No. 22 L of No. I. Hur Lankapalli channel.			
Gannavaram taluk, Sreerangapuram village.		Gannavaram taluk, Sreerangapuram village—cont.	
68	0.32	71	0.18
Under pipe No. 23 R of No. I. Hur Lankapalli channel.			
Gannavaram taluk, Sreerangapuram village.		Gannavaram taluk, Sreerangapuram village—cont.	
74	0.20	70	0.20
77	0.10		

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
Under pipe sluice No. 5 R. of No. 2. Kuderu branch channel.			
Gannavaram taluk, Kuderu village.		Gannavaram taluk, Kuderu village—cont.	
72	0.04	91	0.42
73 B	0.01		

Under pipe No. 2 R. of No. 2. Telugurapalem branch. Divi taluk, Srikakulam village.

Survey number.	Extent. ACRE.
588	0.67

Under pipe No. 1 R. and No. 3. Gollapalem branch. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
464	0.09	588	0.09
485	0.07	471	0.17

Under pipe No. 4 R. of No. 3. Gollapalem branch. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
588	0.02	562	0.01
563	0.31		

Under pipe No. 6 R. of No. 3. Gollapalem branch of No. III. Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
572	0.10	568	0.11

Under pipe sluice No. 7 L. of Gollapalem branch of No. III. Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
604	0.16	602	0.11
603	0.08	601	0.35

Under pipe No. 8 R. of Gollapalem branch of No. III. Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.
605	0.16

Under pipe No. 9 L. of Gollapalem branch of No. III. Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
608	0.01	600	0.01
608	0.12	593	0.10
601	0.07		

Under pipe No. 10 R. of Gollapalem branch of No. III. Srikakulam channel. Divi taluk, Chinakallepalli village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
22	0.13	24	0.09
23	0.07		

Under pipe No. 5 L. of No. 3. Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
439	0.17	441	0.17
438	0.04		

Under pipe sluice No. 9 L. of No. 2. Kuderu branch of No. I. Hur Lankapalli channel. Gannavaram taluk, Kuderu village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
84 A	0.07	75	0.10
83	0.02	81	0.14
		80	0.12
		87	0.11
72	0.13		

Under pipe sluice No. 1 L. of No. 2. North Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACRE.
2	0.01

Under pipe sluice No. 10 L. of No. 2. North Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
353	0.12	352	0.43
154	0.15		

Under pipe sluice No. 4. R. of No. 2. Srikakulam channel. Divi taluk, Srikakulam village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
121	0.08	119	0.09

Under pipe sluice No. 5 across of No. I. Medur branch of No. I. Hur Lankapalli channel. Gannavaram taluk, Chennurivaripalem village.

Survey number.	Extent. ACS.	Survey number.	Extent. ACS.
2	0.16	8	0.15
4	0.07	9	0.19
5	0.18	56	0.03

Under pipe No. 4 R. of No. I. Medur branch of No. I Ilur Lankapalli channel.

Survey number.	Extent ACS.	Survey number.	Extent ACS.
Gannavaram taluk, Kuderu village.			
43	0.12	48	0.12
44	0.10		
Gannavaram taluk, Chennurivaripalem village.— <i>cont.</i>			
Gannavaram taluk, Medur village.			
47	0.12	248 B	0.01
		249	0.17

Under pipe sluice No. 20 L. of No. I. Ilur Lankapalli channel.

Survey number.	Extent ACS.	Survey number.	Extent ACS.
Gannavaram taluk, Sringapuram village.			
64	0.26	65	0.15

Under No. XI. Mopidevi channel.

B.S. number.	Extent ACS.	B.S. number.	Extent ACS.
Divi taluk, Kokkiligadda village.			
311 part	0.05	307	0.10
308	0.20	292	0.14
306	0.20	236 part	0.03
307	0.07	234	0.22
Divi taluk, Mopidevi village.			
299 part	0.05	177	0.06
298	0.31	181	0.17
300	0.07	182	0.10
296	0.16	157	0.06
295	0.10	158	0.07
299	0.27	159	0.07
279	0.03	160	0.07
278	0.36	161	0.10
277	0.14	147	0.05
273	0.02	146	0.02
270	0.05	145	0.14
278	0.05	144	0.05
276	0.03	140	0.14
275	0.04	139	0.03
274	0.36	133	0.14
303	0.13	157	0.03
304	0.19	153	0.03
306	0.07	152	0.02
315	0.03	158	0.01
293	0.03	159	0.04
		160	0.01
		153	0.12

Fort St. George, February 4, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for the field channels of the Cauvery-Mettur Project, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector No. I, Tanjore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to this case.

Tanjore district, Mannargudi taluk, No. 135. Asesham village.

Description	Approximate extent.
Government, dry, T.S. No. 4566-2, R.S. No. 4566 part, belonging to 94. @. Pakkiri Vathiar, @. Vyrarnuthu alias Swaminatha Vathiar, bounded on the north by Nos. 4566-1 and 4552-2; east and south by No. 4566-3; west by Nos. 4560-1 and 4482-2	1947 sq. feet.

Pattukkottai taluk, No. 134. Inam Karuppur village.

Description	ACS.
Old waste, dry, T.S. No. 166-2 and R.S. No. 166 part, iruvaramdars S. Seeba Ayyangar, R. Srinivasa Ayyangar, Saminatha Velan, S. Govinda Velan, @. Saravanan Velan, @. Ramaswami Velan, @. Govinda Velan, @. Murugayya Velan, Chidambara Velan, Marimuthu Velan, Kari Velan, Venkateshala Velan, minor Subrahmanian, guardian Sellayi, Arunachala Velan, @. Ramaswami Velan, @. Alagappa Velan, @. Muthuswami Velan @. Nagappan Ambalagan, Chinnakannu Ambalagan, Mari Odayan, Chinnu Odayan Ambalagan, Kolandayan Ambalagan, Ahobilamadam trustee Krishnamurthi Ayyar, Veeraraghava Chariyar, K. C. Srinivasachariyar, Pakkiri Chetti, Govinda Ambalagan, son of Sadayan Ambalagan, bounded on the north by No. 166-1; east by Andami; south by No. 167-2; west by No. 166-1	0.00289
Old waste, dry, T.S. No. 167-2, R.S. No. 167 part, iruvaramdars same as T. S. No. 162-2, bounded on the north by No. 166-2; east by Andami; south by No. 169; west by No. 167-1	0.08
Total	0.08289

Tiruturaipundi taluk, No. 102-1. Melanammankuricchehi (Inam) village.

Inam, dry, T.S. No. 19-2 B, R.S. No. 19-2 part, iruvaramdar @. Appuswami Ayyangar, bounded on the north by Raghuramasamudram an: No. 19-2 A; east by No. 19-3 A; south by No. 19-2 C; west by No. 19-2 A & 1 A	0.02
Inam, dry, T.S. No. 19-3 A, R.S. No. 19-3 part, iruvaramdar @. Janaki Ammal, bounded on the north by Raghuramasamudram; east and south by No. 19-3 B; west by No. 19-2 B	0.03
Inam, dry, T.S. No. 19-1 A, R.S. No. 19-1 part, iruvaramdar @. Sivaperumal Tevan, enjoyer S. Appuswami Ayyangar, bounded on the north by No. 18; east by No. 11-1 B & 2 B; south by Nos. 19-1 B and 20-1 A; west by No. 18	0.06
Inam, dry, T.S. No. 20-1 A, R.S. No. 20-1 part, iruvaramdar Sri Varadarajaperumal, interim trustee Serangulam S. R. Rajagopala Ayyangar, bounded on the north by Nos. 19-1 A and 21-1 B; east by No. 20-1 B & 2 B; south by No. 20-3; west by No. 18	0.05
Inam, dry, T.S. No. 20-2 B, R.S. No. 20-2 part, iruvaramdar @. Sivasamba Ayyar, bounded on the north and east by No. 20-2 A; south by No. 20-3, 5, 6, 9, 10 A & 10 B; west by S. No. 20-1 A & 6	0.06
Inam, dry, T.S. No. 20-10 B, R.S. No. 20-10 part, iruvaramdar @. Appuswami Ayyangar, enjoyer Raghavachariyar, bounded on the north by No. 20-2 B; east by No. 20-10 C; south by No. 20-4 B; west by No. 22-10 A & 8	0.03
Inam, dry, T.S. No. 20-4 B, R.S. No. 20-4 part, iruvaramdar @. Appuswami Ayyangar, enjoyer Sivasamba Ayyar, bounded on the north by No. 20-10 B; east by No. 20-4 C; south by No. 25-1 A; west by No. 20-4 A	0.02
Inam, dry, T.S. No. 25-1 A, R.S. No. 25-1 part, iruvaramdar @. Sivasamba Ayyar, bounded on the north by No. 20-4 B; east by No. 25-1 B; south by No. 25-3 A; west by No. 16	0.03
Inam, dry, T.S. No. 25-3 A, R.S. No. 25-3 part, iruvaramdar @. Ramaswami Ayyar, bounded on the north by No. 25-1 A; east by No. 25-3 B; south by No. 25-4 A; west by No. 16	0.008
Inam, dry, T.S. No. 25-4 A, R.S. No. 25-4 part, iruvaramdar @. Ramanuja Ayyangar, bounded on the north by No. 25-5 A, east by No. 25-4 B; south by No. 25-5 A; west by No. 16	0.02
Inam, dry, T.S. No. 25-5 A, R.S. No. 25-5 part, iruvaramdars P. Vedanayaga Tevan and @. Sivaperumal Tevan, bounded on the north by No. 25-4 A; east by No. 25-5 B; south by No. 25-9 A; west by No. 16	0.009
Inam, manavar, T.S. No. 14-1 A, R.S. No. 14-1 part, iruvaramdar @. Sivasamba Ayyar, bounded on the north by Nos. 16 and 25-9 A; east and south by No. 14-1 B; west by Nos. 16 and 15-17 A	0.11
Inam, dry, T.S. No. 15-16 D, R.S. No. 15-16 part, iruvaramdar @. Srinivasa Ayyangar, bounded on the north by No. 16; east by No. 15-17 A; south by No. 15-16 C; west by No. 15-14 B	0.01
Inam, dry, T.S. No. 15-14 B, R.S. No. 15-14 part, iruvaramdars @. Ramanuja Ayyangar and @. Janaki Ammal, enjoyer @. Janaki Ammal, bounded on the north by No. 16; east by Nos. 15-16 C and 16 B; south by No. 15-16 B; west by No. 15-14 A	0.08
Inam, dry, T.S. No. 15-16 B, R.S. No. 15-16 part, iruvaramdar @. Srinivasa Ayyangar, bounded on the north by No. 15-14 B; east by No. 15-16 C; south by No. 12; west by No. 15-16 A	0.03
Total	0.667

Arantangi taluk, No. 132. Ayangudi (Inam) village.

Inam, dry, T.S. No. 323-1 C-1, R.S. No. 323-1 C part, iruvaramdar M. Thandavaraya Tevar, bounded on the north by No. 322-2 C-1; east by No. 323-1 C-2; south by No. 323-2 C-1; west by No. 323-1 B	0.01
Inam, dry, T.S. No. 323-2 C-1, R.S. No. 323-2 C part, iruvaramdar (1) V. Muthuswami Ambalagan, (2) V. Vellayan Ambalagan and (3) V. Kadirvelu Ambalagan, Nos. (2) and (3) are enjoyers, bounded on the north by No. 323-1 C-1; east by No. 323-1 C-2 & 2 C-2; south by No. 323-2 C-2; west by No. 323-1 B	0.03
Inam, dry, T.S. No. 322-2 C-1, R.S. No. 322-2 C part, iruvaramdar A. Arunachala Tevan, bounded on the north by No. 322-1 B-1; east by No. 322-2 C-2; south by No. 323-1 C-1; west by No. 322-1 A	0.01
Inam, dry, T.S. No. 322-1 B-1, R.S. No. 322-1 B part, iruvaramdars A. Sambasiva Ayyar, A. Kothandaramayyar, A. Narayanaswami Ayyar, A. Sundaram Ayyar and M. Thandavaraya Tevan, bounded on the north by No. 321-1 B-1; east by No. 322-1 B-2; south by No. 322-2 C-1; west by No. 322-1 A	0.02
Inam, dry, T.S. No. 321-1 B-1, R.S. No. 321-1 B part, iruvaramdars (1) A. Veerappa Tevan and (2) Kamakshi Ayyar, mortgagee of No. (2) Adakala Tevan, bounded on the north by No. 265-3 B-1; east by No. 321-1 B-2; south by No. 322-1 B-1; west by No. 321-1 A	0.03
Inam, dry, T.S. No. 265-3 B-1, R.S. No. 265-3 B part, iruvaramdar K. Muthurula Tevan, bounded on the north by No. 265-2 B-1; east by No. 265-3 B-2; south by No. 321-1 B-1; west by No. 265-1 B	0.05
Inam, dry, T.S. No. 265-2 B-1, R.S. No. 265-2 B part, iruvaramdar @. Kandaswami Ambalagan, husband's brother of Chinnammal, bounded on the north by No. 265-1 C-1; east by No. 265-2 B-2; south by No. 265-3 B-1; west by No. 265-1 B	0.02
Inam, dry, T.S. No. 265-1 C-1, R.S. No. 265-1 C part, iruvaramdars @. Muthukaruppa Tevan and @. Muthukaruppa Tevan, bounded on the north by No. 265-1 B; east by Nos. 264-2 C-1 and 265-1 C-2; south by No. 265-1 C-2 & 2 B-1; west by No. 265-1 B	0.15
Inam, dry, T.S. No. 264-2 C-1, R.S. No. 264-2 C part, iruvaramdars @. Muthukaruppa Tevan and @. Veerappa Tevan, bounded on the north by No. 264-2 B; east by No. 274-1 B; south by No. 264-2 C-2; west by No. 265-1 C-1	0.05

Inam, dry, T.S. No. 274-4 A, R.S. No. 274-4 part, Iruvaramdar & Ramaswami Tevan, bounded on the north by No. 274-2; east and south by No. 274-4 B; west by No. 274-1 B	ACS.	0'02
Total	0'39	

Fort St. George, February 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating subdistributaries from the Basavanna extension channel at mile 19/8, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Hospet, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Hospet, to perform the functions of a Collector under section 5-A of the Act.

Bellary district, Hospet taluk,
No. 74. Malapanagudi village.

	Approximate extent.	ACS.
Government, dry, S. No. 317 A portion, belonging to Lachanakeri Hanumappa of Malapanagudi, bounded on the north and east by No. 317 A portion; south by Nos. 317 B and 319 A; west by Nos. 317 B and 59 B	0'08	
No. 75. Kamalapuram village.		
Government, dry, S. No. 1030 A portion, belonging to Lachanakeri Basappa of Malapanagudi, bounded on the north by No. 1030 A portion; east by No. 1030 B; south by No. 1030 C; west by No. 1028	0'01	
Government, dry, S. No. 1030 B portion, belonging to Lachanakeri Siddaramappa of Malapanagudi, bounded on the north by No. 1030 B portion; east by Nos. 1030 D and 1031; south by No. 1030 C & D; west by No. 1030 A & B	0'11	
Government, dry, S. No. 1053 A portion, belonging to Hosahalli Heri Bhemappa of Malapanagudi, bounded on the north by No. 1054; east by No. 1052 A; south by No. 1053 B; west by No. 1053 A	0'01	
Government, dry, S. No. 1053 B portion, belonging to Yadra Siddayya of Hospet (died), son and enjoyer Siddaramayya of Hospet, bounded on the north by Nos. 1053 A; east by No. 1052 A; south by No. 1053 C; west by No. 1053 B	0'04	
Government, dry, S. No. 1053 C portion, belonging to Hosahalli Heri Beerappa of Malapanagudi, bounded on the north by No. 1053 B & C; east and south by No. 1052 A; west by No. 1053 C	0'10	
Government, dry, S. No. 1055 portion, belonging to Mydur Tirakappa of Hospet, bounded on the north by Nos. 1055 and 1063; east by No. 1055 portion; south by No. 1054; west by No. 1055 portion	0'17	
Government, dry, S. No. 1056 portion, belonging to Mydur Tirakappa of Hospet, bounded on the north by No. 1063; east by No. 1057; south by No. 1056 portion; west by No. 1055 portion	0'04	
Government, dry, S. No. 1057 A portion, belonging to Mydur Tirakappa of Hospet, bounded on the north by No. 1063; east by No. 1057 B; south by No. 1057 A; west by No. 1056 portion	0'05	
Government, dry, S. No. 1057 B portion, belonging to Devaramani Bharmappa (died), son and enjoyer Hanumantha of Malapanagudi, bounded on the north by No. 1063; east by No. 1057 C; south by No. 1057 B portion; west by No. 1057 A portion	0'04	
Government, dry, S. No. 1057 C portion, belonging to Devaramani Bharmappagari Hanumantha, Malapanagudi, bounded on the north by Nos. 1063 and 1057 C portion; east by No. 1059; south by No. 1057 C portion; west by No. 1057 B portion	0'01	
Government, dry, S. No. 1059 portion, belonging to Katagara Romamalleppa of Hospet, Ayli Mallappa, Ayli Ramappa and Ayli Jambanna, all of Hospet, bounded on the north by No. 1059 portion; east by No. 1028; south by No. 1059 portion; west by Nos. 1056 portion and 1057 portion	0'18	
Government, dry, S. No. 1063 portion, belonging to Mydur Tirakappa of Hospet, bounded on the north by No. 1066; east by No. 1063 portion; south by Nos. 1055 and 1066; west by No. 1063	0'12	
Government, dry, S. No. 1037 portion, belonging to Chowdakeri Erappa (died), sons Lachama and Bomma, minors by guardian mother Palayya of Kamalapuram, Odu Hanumappa of Malapanagudi and Jurur Rangappa, (died), sons Yenganna and Bhemappa, minors by guardian uncle Chinappa of Kamalapuram, bounded on the north by Nos. 1037 portion and 1036; east by No. 1037 portion; south by No. 1040 A; west by No. 1037 portion	0'14	
Government, dry, S. No. 1039 portion, belonging to Lambadi Goneppa and Lambadi Lachamappa of Kamalapuram Cheruvu Tanda, bounded on the north by No. 1038; east by No. 1039 portion; south by No. 1042 A; west by No. 1043	0'07	
Government, dry, S. No. 1040 A portion, belonging to Mydur Tirakappa of Hospet, bounded on the north by Nos. 1040 A portion and 1037; east by No. 1040 A portion; south by No. 1040 B; west by Nos. 1040 A portion and 1041 A	0'10	
Government, dry, S. No. 1042 A portion, belonging to Belagal Subbanachar, Kamalapuram, bounded on the north by Nos. 1042 A portion and 1039; east by Nos. 1042 A portion and 1041 A; south by No. 1042 B; west by No. 1043 A	0'18	

Government, dry, S. No. 1046 A-1 portion, belonging to Sanna Jambaga (died), son Hanumantha, minor by guardian Jambavva alias Hulgavva of Malapanagudi, bounded on the north by No. 1047 B-1 portion; east by No. 1048 A-1 portion; south by No. 1047 B-2; west by No. 1047 A-1	0'02	
Government, dry, S. No. 1045 B-1 portion, belonging to Sanna Tindappa of Hospet, bounded on the north by No. 1045 B-1 portion; east by No. 1043 A; south by No. 1045 A-2 & B-2; west by No. 1045 A-1 portion	0'03	
Government, dry, S. No. 1047 A-1 portion, belonging to Hiranayappagari Hanumantha of Malapanagudi, bounded on the north by No. 1047 A-1 portion; east by No. 1047 B-1; south by No. 1047 A-2; west by No. 1048 A	0'03	
Government, dry, S. No. 1047 B-1 portion, belonging to Sanna Jambaga (died), minor son Hanumantha by guardian mother Jambavva alias Hulgavva, bounded on the north by No. 1047 B-1 portion; east by No. 1045 A-1 portion; south by No. 1047 B-2; west by No. 1047 A-1	0'01	
Government, dry, S. No. 1048 A portion, belonging to Siddaramayya, minor by guardian mother Neelamma of Bellary, bounded on the north by No. 1048 A; east by No. 1047 A-1; south by No. 1048 B; west by No. 1049 C-1	0'04	
Government, dry, S. No. 1049 A portion, belonging to Sanna Tindappa of Hospet, bounded on the north by No. 1049 A-1 portion; east by No. 1049 C-1; south by No. 1049 A-2; west by No. 1050 A	0'01	
Government, dry, S. No. 1049 C-1 portion, belonging to Adimani Pavadappa Gari Hanuma's wife Yellavva, bounded on the north by No. 1049 C-1 portion; east by No. 1048 A; south by No. 1049 C-2; west by No. 1049 A-1 portion	0'01	
Government, dry, S. No. 1006-2 portions, belonging to Rupanagudi Hanumappa (deceased), enjoyer son Eroji, minor by guardian mother Husenamma, bounded on the north by Nos. 1007 and 1008 portions; east by Nos. 1006 portion and 992; west by Nos. 1006 portion and 1016	0'21	
Government, dry, S. No. 1007 portion, belonging to Rupanagudi Hanumappa (deceased) enjoyer son Eroji, minor by guardian mother Husenamma, bounded on the north by No. 1028 portion; east by Nos. 1007 portion and 1003; south by No. 1006; west by No. 1007 portion	0'12	
Government, dry, S. No. 1007 portion, belonging to Masala Nagayya, Kamalapuram, bounded on the north and east by No. 1009 portion; south by No. 1007; west by No. 1009 portion	0'13	
Government, dry, S. No. 1016-2 portions, belonging to Lambadi Ghamiappa and Lachama Nalk, Kamalapuram Cheruvu Tanda, bounded on the north by No. 1016 portion; east by Nos. 1006 portion and 992; south by Nos. 1016 portion and 1017; west by Nos. 1019 and 1013	0'24	
Government, dry, S. No. 1019 portion, belonging to Kowtalada Eswarappa, Kamalapuram, bounded on the north by No. 1010 portion; east by Nos. 1019 portion and 1018; south by Nos. 1019 portion and 1018 A; west by Nos. 1019 portion and 1040 A	0'18	
Total	2'40	

Fort St. George, January 24, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring extents noted below, be the same a little more or less, are needed for a public purpose, to wit, for a field channel to Public Works Department Bangarappa tank of Gopalapuram; and, under sections 3 and 7 of the same Act, the Assistant Agent, Bhadrachalam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Assistant Agent, Bhadrachalam, and may be inspected at any time during office hours.

East Godavari district, Polavaram taluk,
Gopalapuram village.

	ACRES.
Government, dry, S. No. 51-2 B, belonging to Dasari Basavayya, bounded on the north by S. Nos. 51-2 A and 52-2 part; east by S. Nos. 51-2 C and 52-2 part; south by S. No. 51-2 C; west by S. No. 51-1 B	0'19
Jillelagudem village.	
Government, dry, S. No. 1-1 C-2, belonging to Ramlani Rattayya, bounded on the north by S. Nos. 1-1 C-3 and 1-5 B; east by S. No. 1-6 A & B; south by S. No. 1 C-1 part; west by S. Nos. 1-1 C-1 part and 1-5 B	0'08

Fort St. George, January 29, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'05 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing well-site to the Adi-Andhras; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, is appointed to perform the functions of a Collector under the Act, and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Bandar taluk, Buddalapalem village.

	ACRES.
Ryotwari, dry, R.S. No. 167-5 B, belonging to Tadanki Pentayya, bounded on the north and east by No. 167-5 A; south by No. 167-7; west by No. 172	0'05

Fort St. George, January 31, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 1.98 acres, be the same a little more or less, are needed for a public purpose, to wit, for improvements to the Uthamathu channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Usilampatti, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Revenue Divisional Officer, Usilampatti, and may be inspected at any time during office hours.

Madura district, Perivakulam taluk, Hanumanthampatti village.

Ryotwari, dry, S. No. 402-4, holding No. 114, belonging to M. Sowrimuthu Pillai, Rose Ammal, Muthunayagam Pillai, Soundaranayagam Pillai and Samuel Pillai, bounded on the north by S. No. 402-3 B; east by S. No. 401-1 B; south by S. No. 399; west by S. No. 387.	403.
Ryotwari, dry, S. No. 402-2 B, holding No. 504, belonging to S. Alagiriswami Nayudu, Mayilandi Kone, Ramaswami Kone, Vellayya Kone, Singaperumal Kone, K. Sinna Kone, Kulasekara Kone, M. Savarimuthu Pillai, K. Savarimuthu Pillai, Raju, Paramaswami Asari, Ramaswami Asari, Vellai Asari Ponnammal, Sandana Mayandi Asari, Iruttappa Asari, Vellayan Asari, G. S. Sinna Kone, Palani Ammal and G. S. Vellayya Kone, bounded on the north and east by S. No. 402-2 A; south by S. No. 402-3 B; west by S. No. 387.	0.26
Ryotwari, dry, S. No. 402-3 B, holding No. 807, belonging to Palani Ammal and Arasamuthu Kone, bounded on the north by S. No. 402-2 A, 2 B & 3 A; east by S. No. 401-1 B; south by S. No. 402-4; west by S. No. 3-7.	0.03
Ryotwari, dry, S. No. 401-1 B, holding No. 20, belonging to S. Alagiriswami Nayudu, bounded on the north by S. No. 401-1 A; east by S. No. 400-2; south by S. No. 399; west by S. No. 402-3 B.	0.28
Ryotwari, dry, S. No. 400-2, holding No. 148, belonging to Govinda Raju, bounded on the north and east by S. No. 400-1; south by S. No. 399; west by S. No. 401-3.	0.34
Ryotwari, wet, S. No. 160-2 B, holding No. 668, belonging to M. Sourimuthu Pillai, Rose Ammal, Muthunayagam Pillai, Soundaranayagam Pillai and A. N. Swartz Pillai, bounded on the north by S. No. 160-3 A; east, south and west by S. No. 161.	0.04
Ryotwari, wet, S. No. 160-2 C, holding same as against S. No. 160-2 B, bounded on the north by S. No. 160-2 A; east and south by S. No. 161; west by S. No. 160-2 A.	0.01
Ryotwari, wet, S. No. 160-2 D, holding same as against S. No. 160-2 B, bounded on the north by S. No. 161; east by S. No. 160-2 A; south and west by S. No. 161.	0.03
Ryotwari, wet, S. No. 160-2 E, holding same as against S. No. 160-2 B, bounded on the north and east by S. No. 160-2 A; south by S. No. 161; west by S. No. 161.	0.02
Ryotwari, wet, S. No. 160-2 F, holding same as against S. No. 160-2 B, bounded on the north by S. No. 160-2 A; east, south and west by S. No. 162.	0.02
Ryotwari, wet, S. No. 160-2 G, holding same as against S. No. 160-2 B, bounded on the north by S. No. 160-2 A; east, south and west by S. No. 162.	0.03
Ryotwari, wet, S. No. 163-1 B, holding No. 148, belonging to Govindaraju, bounded on the north and east by S. No. 162; south by S. No. 163-1 A; west by S. No. 162.	0.02
Ryotwari, wet, S. No. 163-1 C, holding same as against S. No. 163-1 B, bounded on the north by S. No. 162; east by S. No. 178-1; south by S. No. 174-1; west by S. No. 163-1 A.	0.02
Ryotwari, wet, S. No. 174-1, holding No. 248, belonging to G. S. Ramaswami Ayyar, bounded on the north and east by S. No. 174-1; south by S. No. 174-2; west by S. No. 163-1 C.	0.07
Ryotwari, wet, S. No. 175-1, holding same as against S. No. 174-1, bounded on the north by S. Nos. 177-2 and 176; east by S. No. 176; south by S. No. 175-2; west by S. No. 177-2.	0.04
Ryotwari, wet, S. No. 177-1 B, holding No. 870, belonging to U. S. Ramaswami Ayyar, bounded on the north by S. No. 177-1 A; east and south by S. No. 177-2; west by S. No. 178-2 B.	0.27
Ryotwari, wet, S. No. 177-1 C, holding same as against S. No. 177-1 B, bounded on the north by S. No. 177-1 A; east, south and west by S. No. 176.	0.06
Ryotwari, wet, S. No. 178-2 B, holding No. 48, belonging to Vedagiri Narasimha Ayyar, bounded on the north by S. No. 178-2 A; east by S. No. 177-1 B; south by S. Nos. 178-1 and 177-2; west by S. No. 178-1.	0.09
Ryotwari, wet, S. No. 189-2, holding No. 72, belonging to Sankara Ayyar, U. S. Sankara Ayyar, U. S. Ramaswami Ayyar, U. S. Ramachandra Ayyar, Pichandi Ayyar, Vaidyanatha Ayyar and Arunachala Ayyar, bounded on the north by S. Nos. 176 and 189-1; east by S. No. 189-1; south and west by S. No. 176.	0.11
Ryotwari, wet, S. No. 190-2, holding same as against S. No. 189-2, bounded on the north by S. No. 190-1; east by S. No. 190; south by S. Nos. 191-1, 192 and 194; west by S. Nos. 191-1 and 176.	0.06
Ryotwari, wet, S. No. 191-1, holding No. 246-6, belonging to G. S. Ramaswami Ayyar, bounded on the north by S. Nos. 178 and 190-2; east by S. No. 190-2; south and west by S. No. 191-2.	0.13
	0.02
Total ..	1.95

Pudupatti village.

Ryotwari, wet, S. No. 171-2, holding No. 52, belonging to Somasundara Mudaliyar, Thiagaraja Mudaliyar (Honourable Mr. P. T. Rajan) and Thiagaraja Mudaliyar, bounded on the north and east by S. No. 171-2; south by S. No. 170; west by S. No. 175.	0.03
Grand total ..	1.98

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, repairs and improvements to Veeramman Paravari and supply channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Cheyyar, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Cheyyar, to perform the functions of a Collector under section 5-A of the Act.

North Arcot district, Cheyyar taluk, Kazhiyur village.

	Approximate extent.
	ACRES.
Government, wet, No. 32-3 A, belonging to P. Kattai alias Muruga Kavandan, bounded on the north by No. 32-2; east by No. 33-1 A; south by No. 32-3 B; west by No. 32-2.	0.02
Government, wet, No. 33-1 A, belonging to P. Kattai alias Muruga Kavandan, bounded on the north by No. 89; east by No. 33-4 A; south by No. 33-1 B; west by No. 32-3 A.	0.06
Government, wet, No. 33-4 A, belonging to P. Peruma Kavandan, bounded on the north by No. 89; east by No. 33-5 A; south by No. 33-4 B; west by No. 33-1 A.	0.02
Government, wet, No. 33-5 A, belonging to P. Kattai Kavandan alias Muruga Kavandan, bounded on the north by No. 89; east by No. 33-4 A; south by No. 33-5 B; west by No. 33-4 A.	0.02
Government, wet, No. 33-6 A, belonging to P. Sappai Kavandan, mortgagee P. Doraiswami Nayudu, bounded on the north by No. 89; east by No. 33-7 A; south by No. 33-6 B; west by No. 33-5 A.	0.02
Government, wet, No. 33-7 A, belonging to P. Amasiga Kavandan, enjoyer P. Kuppa Kavandan, bounded on the north by No. 89; east by No. 36-1 A; south by No. 33-7 B; west by No. 33-6 A.	0.02
Government, wet, No. 36-1 A, belonging to minor Munuswami by guardian mother Valliammal and P. Kittu Kavandan, bounded on the north by No. 89; east by No. 3-2 A; south by No. 33-1 B; west by No. 33-7 A.	0.04
Government, wet, No. 35-2 A, belonging to M. Doraiswami Ayyangar, enjoyer M. Rangachariyar, mortgagee Land Mortgage Bank, Anakkavur, bounded on the north by No. 89; east by No. 36-3 A; south by No. 36-2 B; west by No. 36-1 A.	0.05
Government, wet, No. 36-3 A, belonging to Doraiswami Kavandan, Veilimalai Kavandan and Aluruga Kavandan, bounded on the north by No. 89; east by No. 36-4 A; south by No. 36-3 B; west by No. 36-2 A.	0.03
Government, wet, No. 36-4 A, belonging to M. Rangachariyar, bounded on the north by No. 89; east by No. 36-5 A; south by No. 36-4 B; west by No. 36-3 A.	0.03
Government, wet, No. 36-5 A, belonging to M. Rangachariyar, enjoyer M. Doraiswami Ayyangar, bounded on the north by No. 89; east by No. 40-1 A; south by No. 36-5 B; west by No. 36-4 A.	0.05
Government, wet, No. 40-1 A, belonging to Vinayakraishna Kavandan, bounded on the north by No. 89; east by No. 40-2 A; south by No. 40-1 B; west by No. 36-5 A.	0.06
Government, wet, No. 40-2 A, belonging to M. Seshadri Ayyangar, enjoyer Talayari Virasami Nayagan, mortgagee Bangaru Nayudu and Murugappa Mudali, bounded on the north by No. 89; east by No. 40-3 A; south by No. 40-2 B; west by No. 40-1 A.	0.03
Government, wet, No. 40-3 A, belonging to M. Doraiswami Ayyangar, mortgagee Land Mortgage Bank, Anakkavur, bounded on the north by No. 89; east by No. 42-1; south by No. 40-3 B; west by No. 40-2 A.	0.03
Government, wet, No. 42-1, belonging to N. Munuswami Mudali, bounded on the north by No. 89; east and south by No. 42-2; west by No. 40-3 A.	0.02
Total ..	0.60

Fort St. George, January 27, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.23 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the extension of Molaganur tank supply channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Gudur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Gudur, and may be inspected at any time during office hours.

Nellore district, Gudur taluk, Yeragatipalli village.

	ACRES.
Government, dry, S. No. 35 A-2, belonging to Allur Subba Rani Reddi of Vathada, bounded on the north by S. No. 37; east by S. No. 35 A-3; south by S. No. 36; west by S. No. 35 A-1.	0.08
Government, dry, S. No. 209-1, belonging to Allur Subba Rani Reddi of Vathada, bounded on the north and east by S. No. 36; south by S. No. 209-2; west by S. No. 208.	0.15
Total ..	0.23

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 21.97 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavation of east main branch of the Kistna West High-level channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali; is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act the Governor in Council further directs that the possession of the said land may be taken on the expiry of 15 days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Tenali taluk, Chiluvur village.

Ryotwari, dry, S. No. 146-2, pattadar Yella Bayamma, wife of Ramayya, enjoys Yella Bayamma, wife of Ramayya and Yella Appamma, wife of Hanumayya, bounded on the north by No. 145-2; east by No. 146-3; south by No. 147-2 B; west by No. 146-1	405.
Ryotwari, dry, S. No. 147-2 B, pattadars Yella Venkatappayya and Atechayya, sons of Punnayya, enjoys Yella Peda Punnayya and Chlra Punnayya, sons of Kotayya, bounded on the north by No. 146-2; east by No. 147-2 C; south by No. 148-1 B; west by No. 147-2 A	2'43
Ryotwari, dry, S. No. 148-1 B, pattadars Enamadala Venkataratnam, son of Sridharudu, Amrutam Basavanna, Chacalavada Subbayya and Butchayya, sons of Krishnayya, enjoys Musunuru Peda Basavayya and China Basavayya, sons of Lakshmayya, Chadalavada Subbayya and Butchayya, bounded on the north by No. 147-2 B; east by No. 148-1 C; south by No. 148-2 B; west by No. 148-1 A	1'73
Ryotwari, dry, S. No. 148-2 B, pattadar Ravi Peda Subbayya, enjoyer Gunduru Venkata Subbayya, son of Virayya, bounded on the north by No. 148-1 B; east by No. 148-2 C; south by No. 149-2; west by No. 148-2 A	1'22
Ryotwari, dry, S. No. 149-2, pattadar and enjoyer Enamadala Venkataratnam, son of Sridharudu, bounded on the north by No. 148-2 B; east by No. 149-3; south by No. 149-1; west by No. 149-1	1'04
Ryotwari, dry, S. No. 154-1 A, pattadar and enjoyer Nutakki Venkatramayya, son of Chandramowayya, bounded on the north by No. 135-2; east by No. 134-1 B; south by No. 134-3 A; west by No. 301-1	1'51
Ryotwari, dry, S. No. 134-3 A, pattadars Chadalavada Gangayya, son of Kondayya, Chadalavada Venkatramayya, son of Kondayya and Chadalavada Anantharangarao, son of Subbayya, enjoyer, Chadalavada Venkatramayya, son of Kondayya, bounded on the north by No. 134-1 A; east by No. 134-3 B; south and west by No. 301-1	0'05
Ryotwari, dry, S. No. 307-3 B, pattadar and enjoyer Musunuru Raghavayya, son of Seshayya, bounded on the north by No. 295-2; east by No. 301-1; south by No. 300-4 B; west by No. 3-3 A	0'24
Ryotwari, dry, S. No. 307-4 B, pattadar and enjoyer Musunuru Venkatramayya, son of Narasayya, bounded on the north by No. 300-3 B; east by No. 301-1; south by No. 307-5 B; west by No. 300-4 A	0'12
Ryotwari, dry, S. No. 300-5 B, pattadars Chadalavada Kotayya, son of Krishnayya, Chadalavada Kondayya, son of Kotayya, enjoyer Chadalavada Venkatasubbayya, son of Kotayya, bounded on the north by No. 300-4 B; east by Nos. 301-1 and 302-2 B; south by No. 302-2 B; west by No. 300-5 A	0'09
Ryotwari, dry, S. No. 302-2 B, pattadar and enjoyer Chadalavada Awantha Rangarao, son of Subbayya, bounded on the north by Nos. 300-5 B and 301-1; east by No. 302-2 C; south by No. 302-4 B; west by Nos. 302-2 A and 300-5 B	0'06
Ryotwari, dry, S. No. 302-4 B, pattadar Chadalavada Gangayya, son of Kondayya, enjoyer Chadalavada Kotayya, son of Gangayya, bounded on the north by No. 302-2 B; east by No. 302-4 C; south by No. 316-2; west by No. 302-4 A	0'30
Ryotwari, dry, S. No. 318-1 B, pattadar and enjoyer Musunuru Peda Basavayya and China Basavayya, sons of Lakshmayya, bounded on the north by No. 318-2; east by No. 318-1 C; south by No. 317-1 B; west by No. 318-1 A	0'30
Ryotwari, dry, S. No. 319-1 B, pattadar Enamadala Sridharudu, enjoys Yella Virayya, Anandayya and Sitaramayya, sons of China Lingayya, Lingayya and Umamaheswararao, sons of Venkataramayya, being minors by guardian and mother Rathamma, No. (1) being managing member of the joint family, bounded on the north by No. 318-1 B; east by No. 319-1 C; south by No. 320-2 B; west by No. 319-1 A	0'83
Ryotwari, dry, S. No. 320-2 B, pattadars Vellivelli Vyyanna, son of Kotayya, enjoys Vellivelli Vyyanna, son of Kotayya and Vellivelli Muthayya and Raghavayya, sons of Kotayya, bounded on the north by No. 319-1 B; east by No. 320-2 C; south by No. 323-3 B; west by No. 320-2 A	0'47
Ryotwari, dry, S. No. 322-3 A-1, pattadar and enjoyer Madar Bee alias Jebunnissa Begam, wife of Sheik Babu Sahib, bounded on the north and east by No. 322-3 A-2; south by No. 343-1 B; west by No. 323-2 B	0'88
Ryotwari, dry, S. No. 323-2 B, pattadars and enjoys Yeda Virayya, Anandayya and Sitaramayya, sons of China Lingayya, Lingayya and Umamaheswararao, sons of Venkatramayya, being minors by guardian and mother Rathamma, No. (1) being the managing member of the joint family, bounded on the north by No. 323-3 B; east by Nos. 323-2 C and 322-3 A-1; south by No. 343-1 B; west by No. 323-2 A	0'04
Ryotwari, dry, S. No. 323-3 B, pattadars and enjoys (same persons as noted against S. No. 323-2 B, bounded on the north by No. 320-2 B; east by No. 323-3 C; south by No. 323-2 B; west by No. 323-3 A	0'88

0'84
0'78
2'04
0'05
1'25
0'79
0'48
0'49
1'52
1'52
Total ..
21'97

Fort St. George, January 29, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.30 acres, be the same a little more or less, is needed for a public purpose, to wit, for the excavation of Kattalai High-Level channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Trichinopoly, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Revenue Divisional Officer, Trichinopoly, and may be inspected at any time during office hours.

Trichinopoly district, Trichinopoly taluk, Inam Podavur village.

Inam, dry, S.F. No. 55-2, belonging to (1) N. Nagarathammal, (2) N. Srinivasan Pillai, (3) N. Rajagopal Pillai, (4) P. Karuppannan Ambalagaran, (5) minors Villiyanman and Talurathal, guardian brother No. (4), (6) B. Muthiyandi Ambalagaran, (7) R. Arthan Ambalagaran, (8) R. Ratuagiri Ambalagaran, (9) R. Vairan Ambalagaran, (10) E. Balamithu Ambalagaran, (11) B. Arthan Ambalagaran, (12) P. Perliannan Ambalagaran, (13) P. Annavi Ambalagaran, (14) P. Saanasi Ambalagaran, (15) P. Marimuthu Ambalagaran, (16) minor Palaniyandi, guardian father No. (12), (17) A. Karuppannan Ambalagaran, (18) minor Vceramalai Palaniyandi and Periyaswami, guardian father No. (13), (19) S. Pothakkaran Ambalagaran, (20) S. Periyaswami Ambalagaran, (21) S. Karuppannan Ambalagaran, (22) minor baby not named guardian father No. (19), (23) minor Palaniandi, Mahimund and Murgan, guardian father No. (15), (24) M. Manicka Ambalagaran, (25) M. Vairan Ambalagaran, (26) M. Mahikouulu Ambalagaran, (27) M. Muthiyandi Ambalagaran, (28) Mariyase Ammal, (29) K. Poovan Ambalagaran, (30) Peanachi Ammal, (31) T. S. P. L. Pataniappa Chettyar and (32) L. Police Reddi, Nos. (31) and (32) are mortgages, bounded on the north by S.F. No. 131; east by S.F. No. 55-3; south by S.F. No. 61-2; west by S.F. Nos. 53-1 and 64-2	ACS.
Inam, dry, S.F. No. 61-2, belonging to (1) to (3) and (8) to (31) as in S.F. No. 55-2, bounded on the north by S.F. No. 55-2; east by S.F. Nos. 55-2 and 111; south by S.F. No. 111; west by S.F. No. 61-1	1'49
Total ..	2'30

Fort St. George, January 31, 1926.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.53 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for remodelling of Ravipadu channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Narasapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Narasapur, and may be inspected at any time during office hours.

West Godavari district, Tanuku taluk,
Komarru village.

ACRE.

Government, R.S. No. 89-1 A, belonging to Sanku Viramma, bounded on the north by R.S. No. 79-7; east by R.S. No. 80-1 B; south by R.S. No. 80-3 A; west by R.S. No. 89	0.02
Government, wet, R.S. No. 80-3 A, belonging to Karri Venkayya, bounded on the north by R.S. No. 80-1 A; east by R.S. No. 80-3 B; south by R.S. No. 85-1 A; west by R.S. No. 89	0.05
Enfranchised personal inam, bapat wet, R.S. No. 89-1 A, belonging to Udatala Venkanna and Udatala Suryanarayana Rao, being minor, brother and guardian Venkanna, bounded on the north by R.S. No. 80-3 A; east by R.S. No. 88-1 B; south by R.S. No. 88-1 A; west by R.S. Nos. 88-2 A and 89	0.01
Government, wet, R.S. No. 88-2 A, belonging to Yallabandi Viramma, bounded on the north by R.S. No. 88-1 A; east by R.S. No. 88-1 B & 2 B; south by R.S. No. 91-1 A; west by R.S. Nos. 89 and 90	0.06
Government, wet, R.S. No. 91-1 A, belonging to Tummala-palli Krishnamurti, bounded on the north by R.S. No. 88-2 A; east and south by R.S. No. 91-1 B; west, by R.S. No. 90	0.03
Government, wet, R.S. No. 75-5 B, belonging to Karri Venkayya, bounded on the north by R.S. No. 75-4; east by R.S. No. 89; south by R.S. No. 75-3 B; west by R.S. No. 75-5 A	0.03
Government, wet, R.S. No. 75-3 B, belonging to Vaddi Rattayya and Vaddi Narayanaswami, bounded on the north by R.S. No. 75-5 B; east by R.S. No. 89; south by R.S. No. 67-2 B; west by R.S. No. 75-3 A	0.01
Government, wet, R.S. No. 67-2 B, belonging to (1) Kakita Venkatraju, (2) Kakita Viranna, (3) Kakita Swami and (4) Kakita Satyanarayanaamurti, Nos. (1) to (4) being minors mother and guardian Lakshamma, bounded on the north by R.S. No. 75-3 B; east by R.S. No. 89; south by R.S. No. 67-3 B; west by R.S. No. 67-2 A	0.02
Government, wet, R.S. No. 67-3 B, belonging to Kakita Seshamma, bounded on the north by R.S. No. 67-2 B; east by R.S. Nos. 89 and 90; south by R.S. No. 67-4 B; west by R.S. No. 73 A	0.02
Government, wet, R.S. No. 67-4 B, belonging to Yallabandi Veeramma, bounded on the north by R.S. No. 67-3 B; east by R.S. No. 90; south by R.S. No. 66-4 B; west by R.S. No. 67-4 A	0.03
Government, wet, R.S. No. 66-4 B, belonging to Tummala-palli Krishnamurti, bounded on the north by R.S. No. 67-4 B; east by R.S. No. 90; south by R.S. No. 66-1; west by R.S. No. 66-4 A	0.03
Government, wet, R.S. No. 58-1 B, belonging to Kosuri Viraswami, being minor, mother and guardian Maviliu and Vipparthi Sankuru, bounded on the north by R.S. No. 53-1 A; east by R.S. No. 53-6 B; south by R.S. No. 52; west by R.S. No. 35-6	0.05
Government, wet, R.S. No. 53-5 B, belonging to Neduri Venkamma, Vanapalli Suramma, minor by husband and guardian Viranna, Ghanasala Venkataamma, being minor by husband and guardian Musalayya and Vaddi Switi, being minor by father and guardian Vaddi Swami, bounded on the north by R.S. No. 53-5 A; east by R.S. No. 53-7 B; south by R.S. No. 52; west by R.S. No. 53-1 B	0.02
Government, wet, R.S. No. 53-7 B, belonging to Vanapalli Somayya, bounded on the north by R.S. No. 53-7 A; east by R.S. No. 54-6; south by R.S. Nos. 51 and 52; west by R.S. No. 53-5 B	0.06
Government, wet, R.S. No. 18-1 B, belonging to Velagala Seshamma and Chinta Venkamma, bounded on the north by R.S. No. 18-1 A; east by R.S. No. 18-2 B; south by R.S. No. 17; west by R.S. No. 22-2	0.04
Government, wet, R.S. No. 18-2 B, belonging to Pulivela Venkataswami, bounded on the north by R.S. No. 18-2 A; east by R.S. No. 36-1; south by R.S. No. 17; west by R.S. No. 18-1 B	0.05
Total ..	0.53

Fort St. George, February 3, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2 cents, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a well for the use of the depressed classes; and, under sections 3 and 7 of the same Act, the District Labour Officer, Malabar, Calicut, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Malabar, Calicut, and may be inspected at any time during office hours.

Malabar district, Patghat taluk, Kavasseri desam.

CENTS.

Byotwari, wet, R.S. No. 252 C-1 B, registered holder Kavasseri Vailiya Koukkale, Karanavan Ittipangi Achan, occupier Kizhakke Vattakkat Veetil Kannan alias Raman Nayar, bounded on the north, east and south by R.S. No. 252/C-1 A; west by R.S. No. 376/B-6	2
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Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the remodelling of the midlevel channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Bhimavaram, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Bhimavaram, to perform the functions of a Collector under section 6-A of the Act.

West Godavari district, Tadepalligudem taluk,
Pentapadu Agraharam village.

Approximate extent. ACRE.

Inam, dry, R.S. No. 4 part, belonging to Srimath Kandala Venkata Seshamma and Srimath Kilambi Venkata Andamma, bounded on the north by R.S. No. 6-2; east by R.S. No. 4 part; south by R.S. No. 47 of Umamaheswaram; west by R.S. No. 3	0.16
Agraharam putha poramboke, R.S. No. 5-1 part, belonging to Srimathirumala Venkata Dharma Krishnamacharyulu Ayyavaram Garu (senior proprietor), Mendu Padmanabhayya Nayudu Garu, Srimathirumala Venkata Srinivasacharyulu Ayyavaram Garu, Srimathirumala Venkata Vedadri Narasimhavira Raghava Dharma Krishnamacharyulu, being minor, father and guardian Srimathirumala Venkata Srinivasacharyulu Ayyavaram Garu, Mendu Rama Rao, Mendu Ranganayakamma, Mendu Sarojini alias Tayaramma, being minor, mother and guardian Mendu Ranganayakamma, Tavvala Viraswami, Tavvala Venkata Seebachalapathi Rao and Tavvala Virabhadra Rao, bounded on the north by R.S. No. 8; east by R.S. Nos. 5-1 part and 7; south by R.S. No. 5-2; west by R.S. No. 2	0.01
Inam, dry, R.S. No. 5-2 part, belonging to Srimath Kandala Venkata Seshamma and Srimath Kilambi Venkata Andamma, bounded on the north by R.S. No. 5-1; east by R.S. No. 5-2 part; south by R.S. No. 4; west by R.S. No. 2	0.13
Umamaheswaram Agraharam village.	
Inam, dry, R.S. No. 34-1 part, belonging to Srimath Irangudi Chinamma, bounded on the north by R.S. No. 131 of Jatlapalem; east by R.S. No. 34-1; south by R.S. No. 34-1 part; west by R.S. No. 33 A, village-site	0.01
Agraharam, dry, R.S. No. 34-4 part, belonging to Prativadhayankaram Pitchamma alias Mangamma, bounded on the north by R.S. Nos. 129 and 131 of Jatlapalem; east by R.S. No. 35-1; south by R.S. No. 34-4 part; west by R.S. No. 34-1	0.06
Agraharam, dry, R.S. No. 35-1 part, belonging to Srimath Irangudi Chinamma, bounded on the north by R.S. No. 129 of Jatlapalem; east by R.S. No. 35-2; south by R.S. No. 35-1 part; west by R.S. No. 34-4	0.03
Yagarlopalli Agraharam village.	
Agraharam, dry, R.S. No. 95 part, belonging to Sappa Akkayya, Sappa Krishnamamma, Sappa Appalaswami and Sappa Ramaswami, bounded on the north by R.S. No. 93; east by R.S. No. 95 part; south by R.S. No. 96-1; west by R.S. No. 91 of Jatlapalem	0.44
Agraharam, dry, R.S. No. 96-1 part, belonging to Chifiki Reddi Thavitayya, bounded on the north by R.S. No. 95; east by R.S. No. 96-1 part; south by R.S. No. 97; west by R.S. No. 91 of Jatlapalem	0.08
Agraharam, dry, R.S. No. 97 part, belonging to Srimathirumala Venkata Narasimhacharyulu, bounded on the north by R.S. No. 96-1; east by R.S. No. 97 part; south by R.S. No. 8-1 of Pentapadu; west by R.S. No. 92 of Jatlapalem	0.20

Fort St. George, February 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the extension of field channel for irrigation, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Trichinopoly, and his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Trichinopoly, to perform the functions of a Collector under section 5-A of the Act.

Trichinopoly district, Trichinopoly taluk,
Uthamaseri village.

Approximate extent. CENTS.

Government, wet, S. No. 176-6 part, belonging to Rajambal alias Pappu Ammal, bounded on the north by No. 217-3; east by No. 176-6 part; south by No. 177-3; west by No. 176-6 part	2
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Fort St. George, February 3, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for disposal of sullage from Headquarters Hospital, Nellore, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1)

of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Nellore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Nellore, to perform the functions of a Collector under section 5-A of the Act.

Nellore district, Nellore taluk,
Nellore Bit I village.

Government, wet, S. No. 51-A part, belonging to Fasiuddin Sahib, Ansari, Muhammad Khaja Mohiddin Sahib, M.A., B.L., Muhammad Khader Mohiddin Sahib, B.A., B.L., and Karunisa Begum Sahiba, daughter of Muhammad Fasiuddin Sahib Ansari, bounded on the north by S. No. 6 flood bank; east by C.A.S. No. 333 road leading to flood bank; south by S. No. 51 A part; west by S. No. 51 B ..	Approximate extent. ACRE. 0'60
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Fort St. George, January 31, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for water-supply scheme to Peddapur town, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Peddapur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Peddapur, to perform the functions of a Collector under section 5-A of the Act.

East Godavari district, Peddapur taluk,
Peddapur village.

Government, dry, R.S. No. 248-1 part, belonging to (1) Muppana Somaraju, (2) Ankayya, (3) Viswanadham, (4) Virabhadra Rao, (5) Rama Rao, Nos. (4) and (5) being minors, uncle and guardian Somaraju and (6) M. China Virraju, bounded on the north by R.S. No. 248-1 part; east by R.S. No. 383; south by R.S. No. 248-2 part; west by R.S. No. 248-1 part ..	Approximate extent. ACS. 0'15
Government, dry, R.S. No. 248-2 part, belonging to (1) M. Somaraju, (2) Ankayya, (3) Viswanadham, (4) Virabhadra Rao and (5) Rama Rao, Nos. (4) and (5) being minors, uncle and guardian Somaraju, bounded on the north by R.S. No. 248-1 part; east by R.S. No. 383; south by T.S. No. 2-1 part; west by R.S. No. 248-2 part ..	0'25
Government, wet, T.S. No. 2-1 part, belonging to (1) M. Somaraju, (2) Ankayya, (3) Viswanadham, (4) Virabhadra Rao and (5) Rama Rao, Nos. (4) and (5) being minors, uncle and guardian Somaraju, bounded on the north by R.S. No. 248-2 part; east by R.S. No. 383; south by T.S. No. 2-2 part; west by T.S. No. 2-1 part ..	1'00 and 7,032 sq. ft.
Government, wet, T.S. No. 2-4 part, belonging to (1) M. Somaraju, (2) Ankayya, (3) Viswanadham, (4) Virabhadra Rao and (5) Rama Rao, Nos. (4) and (5) being minors, uncle and guardian Somaraju, bounded on the north by T.S. No. 2-2 part; east by R.S. No. 383; south by T.S. No. 2-3 part; west by T.S. No. 2-4 part ..	18,908 sq. ft.
Government, wet, T.S. No. 2-3 part, belonging to Boddu Reddamma, son of Narasimulu, bounded on the north by T.S. No. 2-4 part; east by R.S. No. 383; south by T.S. No. 3-2; west by T.S. No. 2-3 part ..	2'00 and 30,106 sq. ft.
Government, wet, T.S. No. 2-2 part, belonging to Chintapalli Abayi alias Maridappa, bounded on the north by T.S. No. 2-1 part; east by R.S. No. 383; south by T.S. No. 2-4 part; west by T.S. No. 2-2 part ..	31,739 sq. ft.
Inam, wet, T.S. No. 3 part, belonging to Pingala Lakshminarayana and Sitaramaswami, bounded on the north by T.S. No. 2-3 part; east by T.S. No. 11; south by T.S. No. 4 part; west by T.S. No. 3 part ..	1'00 and 40,115 sq. ft.
Inam, dry, T.S. No. 4 part, belonging to Pingala Lakshminarayana and Sitaramaswami, bounded on the north by T.S. No. 3 part; east by T.S. No. 11; south by T.S. No. 5-1; west by T.S. No. 4 part ..	1'00 and 18,840 sq. ft.
	5'40 and 146,740 sq. ft. or Grand total .. 8'70

Fort St. George, February 1, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for construction of stores sheds and quarters for staff of the Electricity department, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Coimbatore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the waste lands specified below.

Coimbatore district, Coimbatore taluk,
No. 48. Sangaur village.

Dry, field, S. No. 199-1, belonging to Messrs. Tata and Sons, bounded on the north by Nos. 203-1 and 199-2; east by No. 199-2; south by No. 200-1; west by Nos. 202 and 203-2 ..	Approximate extent. ACS. 0'01
Dry, field, S. No. 200-1, belonging to Messrs. Tata and Sons, bounded on the north by No. 199-1; east and south by No. 200-2; west by Nos. 201-2 B-1 and 202 ..	0'35
Dry, field, S. No. 201-2 B-1, belonging to Messrs. Tata and Sons, bounded on the north by No. 202; east by No. 200-1; south by No. 201-2 D-2; west by No. 201-2 A ..	1'96

Fort St. George, February 4, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for constructing an outlet in the right bank of Khan Sahib Canal, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Chidambaram, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Chidambaram, to perform the functions of a Collector under section 5-A of the Act.

South Arcot district, Chidambaram taluk,
Kadavacheri village.

Inam, wet, R.S. No. 73-9 part, belonging to Annathammal, her daughter Rajammal and her grand sons Valthinatha Padayachi, Sivasankaran, Sambandam and Pakkiri Padayachi, purchaser Ramamurthi Ayyar of Chidambaram, bounded on the north by R.S. No. 73-1; east by R.S. No. 70; south by R.S. No. 73-9 part; west by R.S. No. 73-2 part ..	Approximate extent. ACS. 0'15
Government, wet, R.S. No. 73-1, belonging to Annathammal, her daughter Rajammal and her grand sons Valthinatha Padayachi, Sivasankaran, Sambandam and Pakkiri Padayachi, purchaser Kamamurthi Ayyar of Chidambaram, bounded on the north by R.S. No. 71; east by R.S. No. 70; south by R.S. No. 73-9 part; west by R.S. No. 71 ..	0'33
Government, wet, R.S. No. 73-2 part, belonging to Mr. Venkatarama Ayyar, bounded on the north by R.S. Nos. 71 and 72; east by R.S. No. 73-9 part; south by R.S. No. 73-2 part; west by R.S. No. 73-3 part ..	0'06
Government, wet, R.S. No. 73-3 part, belonging to Duraiswami Ayyar, mortgagee Land Mortgage Bank, Chidambaram, bounded on the north by R.S. No. 72; east by R.S. No. 73-2 part; south by R.S. No. 73-3 part; west by R.S. No. 72 ..	0'01
Total ..	0'56

Saliantope village.

Government, wet, R.S. No. 4-4 part, belonging to Sabapathiswami, Matathipathi of Mounaswami Matam, Chidambaram, bounded on the north by R.S. No. 1; east and south by R.S. No. 4-5 part; west by R.S. No. 4-4 part ..	0'04
Government, wet, R.S. No. 4-5 part, belonging to Thirugnanasambanda Mudaliyar, minor brother Sattayappa Mudaliyar, as trustee of Navalur Matam, land held as security in O.S. No. 585-32, District Munsif's Court, Chidambaram, bounded on the north by R.S. No. 4-4 part, R.S. No. 1 and V. No. 107. Usappur; east by No. 107. Usappur village; south by R.S. Nos. 5-2 and 22; west by R.S. No. 4-5 part ..	0'46
Government, wet, R.S. No. 5-2, belonging to Thirugnanasambanda Mudaliyar and his minor brother Sattayappa Mudaliyar, as trustees of Navalur Matam, land held as Security in O.S. No. 585-32, District Munsif's Court, Chidambaram, bounded on the north by R.S. No. 4-5 part; east by R.S. No. 22; south and west by R.S. No. 5-3 part ..	0'00
Government, wet, R.S. No. 5-3 part, belonging to Natesa Ayyar, mortgagee Land Mortgage Bank Chidambaram, bounded on the north by R.S. No. 5-2; east by R.S. No. 22; south by R.S. Nos. 5-4 and 22; west by R.S. No. 5-3 part ..	0'21
Total ..	0'80
Grand total ..	1'35

Fort St. George, January 23, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1 acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of Police buildings; and, under sections 3 and 7 of the same Act, the Sub-Collector, Dindigul, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Dindigul, and may be inspected at any time during office hours.

Madura district, Dindigul taluk, Shanarpatti village.

Ryotwari, dry, S. No. 163-2 A, belonging to Yelaya Kudumban, Alaga Kudumban, Adaike Kudumban, Karuppa Kudumban and Sanghli Kudumban, bounded on the north by S. No. 163-3; east by S. No. 163-2 B; south by S. No. 169; west by S. No. 162 ..	ACRE. 1
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Fort St. George, February 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the Kallar School at Koppilipatti, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Usilampatti, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Usilampatti, to perform the functions of a Collector under section 5-A of the Act.

Madura district, Tirumangalam taluk, Thimmanathan village.

Zamindari, dry, part of palmash No. 446 (surveyed as S. No. 51), kudivaramdar holding No. 132, *av.* Periyakaruppa Tevan, melivaramdar Muthukrishnaswami Uthappa Nayakar, Zamindar through manager A. Vellaiswami Tevar, bounded on the north by P. No. 416, dry land of Deva Karuppana Tevan; east and south by Koppilipatti natam; west by P. No. 448, dry land of 5th Periya Maya Tevan 0.04

Approximate extent. ACRE.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the Kallar School, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Usilampatti, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Usilampatti, to perform the functions of a Collector under section 5-A of the Act.

Madura district, Tirumangalam taluk, Nakkalapatti village.

Zamindari, dry, part of palmash No. 625 (surveyed as S. No. 83), kudivaramdar holding No. 183, Unnamalai Anmal, minors Natasejon, Mahalingam and Ratnaswami guardian mother Thayarimal alias Karuppayi and Chinnavami Nacar, melivaramdar Ramatadra Nalek, Zamindar of Duddapjanayakkanur, through manager S. Govindaswami Ayyar, bounded on the north and east by Palmash No. 625; south by S. No. 81, local fund road; west by Palmash No. 624 8

Approximate extent. CENT.

Fort St. George, January 23, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.05 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for constructing a store-shed near the West Main branch, Kistna West High-level channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Guntur taluk, Uppalapadu village.

Ryotwari, dry, S. No. 248 B-2, pattadar Peddi Nagayya, son of Nibadhi, enjoyer Peddi Nitadhi, son of Nagayya, bounded on the north by No. 248 F-1; east by No. 246; south by No. 250; west by No. 248 B-1 0.05

ACRE.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.05 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating the Kistna West High-level canal—East main channel and constructing a store-shed at Kajipet; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the

date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Tenali taluk, Kolakalur village.

Ryotwari, dry, S. No. 173-3 B, pattadars, Tirumalasetti Rattayya, Tirumalasetti Venkatasubbayya, Pasupuleti Ramaswami alias Tatayya, Ramiseti Yesodamma, Sivareddi Venkayya and Chittimanugula Kotayya, son of Hanumayya, enjoyers Sivareddi Venkayya and Chittimanugula Kotayya, son of Hanumayya, bounded on the north by No. 173-3 A; east by No. 173-4; south by No. 175 B; west by No. 173-3 A 0.05

ACRE.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.23 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for construction of a paved byewash and repairs to Ralla tank and Chamalamma tank of Korlakota; and, under sections 3 and 7 of the same Act, the Sub-Collector, Chicacole, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Chicacole, and may be inspected at any time during office hours.

Ganjam district, Chicacole taluk, Korlakota Chimalavalasa village.

Government, dry, S. No. 73-2, belonging to Suvvari Ramaswami, bounded on the north by S. No. 73-1; east by S. No. 66; south by S. No. 73-3; west by S. No. 74 0.12

ACRE.

Government, dry, S. No. 73-3, belonging to Suvvari Ramaswami, bounded on the north by S. No. 73-2; east and south by S. No. 66; west by S. No. 74 0.11

Total 0.23

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2 cents, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a well for the use of the Depressed classes; and, under sections 3 and 7 of the same Act, the District Labour Officer, Malabar, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Malabar, Calicut, and may be inspected at any time during office hours.

Malabar district, Palghat taluk, Akathethara desam.

Ryotwari, occupied dry, R.S. No. 308-11 B, registered holder Emur Bhagavathi Devaswami Utama Palakattoseri Sekharivarma Valla Raja, occupier Ambat Achutha Menon, bounded on the north, east, south and west by R.S. No. 308-11 A 2

CENTS.

W. SCOTT BROWN, Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS.

BETWEEN 4TH AND 11TH FEBRUARY 1936.

- GOVERNMENT PRESS—Annual Report for 1934-35—Recorded with remarks. (1 a.)
- G.O. No. 728, Finance, 30th November 1935.
- IRRIGATION—Canvey-Mettur Project—(Tanjore)—Old delta—Mayavaram taluk—Pillaijperumalneller, etc., villages—Exemption from—Reclassification—Orders passed. (1 a.)
- G.O. No. 11, Revenue, 3rd January 1936.
- ASSESSMENT—Charge for water—(Ganjam)—Aska taluk—Syrimolo village—Dhimirinalo Bhondo and Chanchara Ghai (Joint)—Irrigation—Rules for the levy of water-cess—Draft amendments—Published for criticism. (1 a.)
- G.O. No. 62, Revenue, 10th January 1936.
- CO-OPERATIVE SOCIETIES—Audit fees—Reduction—Orders passed. (1 a.)
- G.O. No. 1792, Development, 18th December 1935.
- CINCHONA—Administration Report, 1934-35—Recorded. (2 a.)
- G.O. No. 1806, Development, 20th December 1935.
- CRIMINAL JUSTICE—Statistics of Criminal Courts for the year 1934—Reviewed. (1 a.)
- G.O. No. 3949, Law (General), 12th December 1935.

[N.B.—Copies of any of the foregoing papers can be obtained on payment of the price noted in brackets against each on application to the Superintendent, Government Branch Press, Mount Road, Madras.]

C. F. BRACKENBURY, Chief Secretary.